

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**EXECUTION APPLICATION NO. 11/2023
IN
ORIGINAL APPLICATION NO. 89/2021**

IN THE MATTER OF

Varun

...Applicant

VERSUS

Govt. of NCT of Delhi & Ors.

...Respondents

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Filed through

Richa Kapoor

Richa Kapoor, Advocate
Addl. Standing Counsel,
Delhi Jal Board

NEW DELHI
DATED: 21.10.2024

CHAMBER:
LAWYERS' CHAMBER NO. 407
BLOCK-I, DELHI HIGH COURT,
NEW DELHI-110003
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....APPLICANT

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GOVT. OF NCT OF DELHI & ORS.

.... RESPONDENTS

**REPORT ON BEHALF OF DELHI JAL BOARD (DJB) IN COMPLIANCE OF
ORDER DATED 03.09.2024**

1. In the captioned proceeding the Tribunal is considering the issue of illegal extraction of ground water by 536 hotels/guest houses operating in the paharganj area of Delhi.
2. That in para 16 of the order dated 03.09.2024, this Hon'ble Tribunal issue directions to the DJB, to place on record the year wise details since, 2010 till now, in respect of the following: -

"1. Applications received from these 442 hotels/guest houses (185 under VDS and 257 without VDS) for permission to draw groundwater from the borewell.

2. Year-wise information from 2010 till now of the number of hotels/guest houses out of these 442 to whom NOCs for drawal of water from borewells have been issued.

3. Year-wise details of the demand notices/bills issued to these 442 hotels/guest houses against extraction of ground water.

4. Year-wise details of communication sent to the Competent Authority for taking action against these 442 hotels/guest houses for illegal extraction of ground water."

3. The tabulated information in compliance of order dated 03.09.2024 as sought by this hon'ble tribunal, is furnished herein below by the DJB: -

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Sl. No.	The information sought by this Hon'ble tribunal in para 16 of the order dated 03.09.2024 form DJB	Response by DJB
1	Application received from these 442 hotels/guest houses (185 under VDS and 257 without VDS) for permission to draw groundwater from the borewell.	No application was received from these 442 hotels/guest houses for permission to draw ground water from the borewell. However, in response to the order dated 03.09.2024 passed by the Hon'ble NGT, 259 hotels/guest houses have submitted the applications, the list of which is Annexed as R-1.
2	Year-wise information from 2010 till now of the number of hotels/guests houses out of these 442 to whom NOCs for withdrawal of water from borewells have been issued.	31 NOCs were issued in 2023 and the details are placed vide Annexed as R-2.
3	Year-wise details of demand notice/bill issued to these 442 hotels/guest houses against extraction of groundwater.	Year wise details of the amount deposited by (demand notices/bills issued to) these 442 hotels/guest houses for extraction of ground water is narrated vide Annexure R-3. As on date water usage charges amounting to Rs. 24.42 lacs and additional sewerage charges amounting to Rs. 535.46 lacs have been deposited by these hotels/guest houses.
4	Year-wise details of communication sent to the Competent Authority for taking action against these 442 hotels/guest houses for illegal extraction of ground water.	That out of 442 hotels/guest houses, 185 are under VDS floated in July, 2015 and 257 are without VDS. The list of both the Hotels/guest houses, who are operating borewells in paharganj area with and without VDS is annexed herein as Annexure R-4 (Colly). No communication was made in respect of 185 tubewells disclosed under VDS as per the direction of the Divisional Commissioner's latter dated 06.10.2015, which issued directions to all DCs (Revenue), ADMs and SDMs not to seal the borewells. The revenue department of DJB have been collecting water cess and additional sewerage charges w.e.f. 08.07.2015 till 17.11.2020. The details of the charges collected from the Hotels/guest houses are placed herein as Annexure R-5. The letter dated 08.07.2015 and 17.11.2020 are also placed in herein as Annexure R-6 (Colly). The letter dated 06.10.2015 issued by then Secy. Cum Divisional Commissioner, Govt. of NCT Delhi is Annexure as R-7. Further, in compliance to the direction of Hon'ble NGT, the lists of tubewells under both categories were sent to the office of DC (Revenue) on 09.08.2024, 12.08.2024, 17.08.2024 and 21.08.202, the copies of which are placed in Annexure R-8 (Colly).

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4. It is submitted that, presently, the regulation and control ground water extraction in Delhi, is governed vide notifications dated 18.05.2010 of the GNCTD, the copy of the said notification is placed herein **Annexure R-9**. However, in terms of letter dated 06.10.2015, by the then Secretary cum Divisional Commissioner, GNCTD, instructions were issued to all DCs (Revenue), ADMs and SDMs not to seal the borewells which have been voluntarily disclosed as per the recommendation taken by the Committee, which is constituted in compliance of the direction of Hon'ble NGT in OA No. 108/2013 dated 03.09.2013. The said letter dated 06.10.2015 is already is placed on record as annexure R-7.

As a long-term measure, the entire water network system of Karol Bagh Assembly Constituency is to be revamped under the JICA project that aims at 24x7 water supply in Paharganj area also. The water augmentation through ground water is likely to be significantly reduced after implementation of this project.

Further, new guidelines to regulate and control ground water extraction in Delhi are under process of notification by Department of Environment and Forest (DoE&F), GNCTD. A draft notification dated 31.01.2022 was sent to DJB for its comments. The final comments have been made by DJB. The meetings at the levels of Chief Secy. and Addl. Chief Secy. (UD) have been held and these guidelines are under the advance stage of issuance of notification. The draft notification dated 31.01.2022 of DoE&F, GNCTD is annexed as **Annexure R-10**.

It is pertinent to mention that the notification dated 24.09.2020 issued by the Ministry of Jal Shakti (MoJS), Union of India is not applicable for Delhi as the same is applicable for only 22 states and 2 Union Territory mentioned in Annexure -VIII that does not include Delhi. The said notification dated 24.09.2020 issued by the Ministry of Jal Shakti (MoJS), Union of India notification is annexed as **Annexure R-11**.

(4)

As per the notification dated 24.09.2020 issued by MoJS, UOI, some categories have been exempted from NOC for extraction of ground water as per item no. 01 (page no. 35) whereas as per the comments from draft notification dated 31.01.2022 of DoE&F, GNCTD, DJB to DoE&F, there is no exemption for any category from extraction of ground water. Further in order to dissuade ground water extraction in critical and over exploited areas, high rates of ground water abstraction charges have been suggested by DJB.

The report is hence submitted and DJB shall always remain most humbly duty bound to carry out the directions/orders passed by this Hon'ble Tribunal.



Pankaj Atray
CE(C&N) DJB Delhi

Filed through



Richa Kapoor, Advocate
Addl. Standing Counsel, Delhi Jal Board

NEW DELHI
DATED: 21/10/2024

CHAMBER:
LAWYERS' CHAMBER NO. 407
BLOCK-I, DELHI HIGH COURT,
NEW DELHI-110003
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Annexure R-1

Sub:- List of 259 hotels/guest houses who have submitted the applications with DJB post the order dated 03.09.2024

S. No.	Name of Hotel	Address	ED Charges Deposited	DJB applicati on form	Receipt Rs. 500/-
1	Hotel BLESSINGS	BLESSINGS 5202-5206, Part 5198 Basant Road, Pahar Ganj, Central District, New Delhi:-110055	YES	No	Yes
2	SUNRISE DX.	3738 Ramnath Patwa, Pahar Ganj Central District New Delhi:-110055	YES	No	Yes
3	ASHOKA CONTINENTAL	8370, Arakashan Road Pahar Ganj New Delhi:-110055	YES	No	Yes
4	LORD KRISHANA	DX. INN 1171-75, Main Bazar, 6 Tooti Chowk, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
5	P.G. INTERNATIONAL	3219-3990-89-91 Ali School Wali Sangtrashan, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
6	OMEX	OMEX 4241 Shana Gali, Pahar Ganj, Central District, New Delhi:- 110055	YES	No	No
7	DELHI REGENCY	DELHI REGENCY 8183-85, AK Road, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
8	INDO CONTINENTAL	INDO CONTINENTAL 8490-91, Arya Nagar, Pahar Ganj Central District New Delhi:-110055	YES	No	No
9	GURUVAS GUEST HOUSE	GURUVAS GUEST HOUSE 1049 & 982, Main Bazar, Kumhar Wali Gali Mantola, Pahar Ganj, Central District Delhi:-110055	YES	No	No
10	RAJ HANS DELUXE	3330-33, Gali Hari Mandir Pahar Ganj, Central District New Delhi:-110055	YES	YES	Yes
11	ANCHAL DX.	1951 Gali No. 9 Chuna Mandi Pahar Ganj, Central District New Delhi:-110055	No	NO	NO
12	MANSI DX.	4459, Katra Raiji, Main Bazar Pahar Ganj, Central District New Delhi-110055	No	NO	NO
13	RICKY DELUX	1242 Bazar Sangatrashan Pahar Ganj, Central District New Delhi:-110055	YES	NO	NO
14	PREM DX.	269-70, GALI Chandi Waii, Pahar Ganj, Central District, New Delhi:-110055	No	YES	NO
15	SHYAM PALACE	8228 & 8230, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055 (SarthaK Palace)	No	No	NO
16	SHIVAM INTERNATIONAL	1335, Sangtarashan, Pahar Ganj Central District New Delhi-110055	No	No	NO
17	ALFA CONTINENTAL	ALFA CONTINENTAL 1335, Sangtrashan, Pahar Ganj, Central District, New Delhi:-110055	No	No	Yes

18	AKASH PLAZA	AKASH PLAZA 3998-99 Ali Kesru Wallan, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
19	SAWAN PALACE	3840 Mandi Chowk Opp-New Delhi Railway Station, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
20	METRO INN	3044/1, Chuna Mandi, Pahar Ganj Central District New Delhi-110055	YES	No	No
21	DX VINAYAKA INN	8881/2 Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
22	PINK PALACE	8147-8168/6, A.K. Road Pahar Ganj, Central District New Delhi:-110055	YES	No	No
23	ARJUN DX.	2977/3 Chuna Mandi, Pahar Ganj Central District New Delhi:-110055	YES	No	No
24	PREET GUEST HOUSE	3442 Dariba Pan, Pahar Ganj Central District New Delhi:-110055	YES	No	No
25	RELAX	4970-71 & 5434, Ram Dawara Road Pahar Ganj, Central District New Delhi:-110055	YES	No	No
26	METRO PLAZA	2690-95, Chuna Mandi, Pahar Ganj Central District New Delhi-110055	YES	No	No
27	Hotel LEGRAND GUEST HOUSE	2031-2033 Gali No.7 Chitra Gupta Road Chuna Mandi, Pahar Ganj, Central District, Delhi:-110055	No	No	No
28	ROYAL RESIDENCY DELUXE	2361,2362,2363, Raj Guru Road Chuna Mandi, Pahar Ganj Central District Delhi:-110055	No	No	No
29	SAYA DX. GUEST HOUSE	2213 Chuna Mandi Pahar Ganj, Central District New Delhi:-110055	No	No	No
30	PRINCE PALACE	5117-5118 Gali Thanedar Wali Main Bazar Pahar Ganj, Central District New Delhi:-110055	No	No	No
31	APPLE VILLA	5114, Gali Thanedar Wali Main Bazar Pahar Ganj, Central District New Delhi:-110055	No	YES	NO
32	ARJUN GUEST HOUSE	5084, Main Bazar, Pahar Ganj Central District New Delhi-110055	YES	No	No
33	KARLO KASTLE	5118, Gali Thanedarwali, Main Bazar Pahar Ganj, Central District New Delhi:-110055	YES	No	No
34	STAR VIEW	5136/1 Main Bazar, Pahar Ganj Central District New Delhi:-110055	No	No	No
35	STAR PALACE	4590, Main Bazar, Pahar Ganj Central District New Delhi:-110055	No	No	No
36	STATION VIEW	4254-55, Tel Mandi, Pahar Ganj Central District New Delhi-110055	No	No	No
37	DELHI HEART	3738 Dariba Pan, Pahar Ganj Central District New Delhi:-110055	No	No	No
38	PAARTH GUEST HOUSE	8158-59 Gali No.6, Arakashan Road Pahar Ganj, Central District New Delhi:-110055	No	No	No
39	COTTAGE CROWN PLAZA	5136 Main Bazar Pahar Ganj, Central District, New Delhi-110055	No	No	No



40	VENUS INTERNATIONAL	1925-27 Gali No. 10 Chuna Mandi Pahar Ganj, Central District New Delhi:-110055	No	No	No
41	STAR PLAZA 5158	Main Bazar, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
42	GRAND PLAZA	3432-3434, D.B. Gupta Road Pahar Ganj, Central District New Delhi:-110055	No	No	No
43	KRISHNA PLAZA	Plot No. 1, Block No. 80-A, Main Bazar Krishna Market, Pahar Ganj Central District Delhi:-110055	No	No	No
44	ANOOP GUEST HOUSE	1566, Main Bazar, Pahar Ganj Central District New Delhi:-110055	YES	No	No
45	SHANGRILA (Hotel Nasa Inn)	8694-A D.B.G Road Pahar Ganj, Central District New Delhi:-110055	YES	No	No
46	CITY PALACE	AK-12 Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
47	EXPRESS-66	Plot no. 2, (2nd, 3rd & 4th Floor), DBG Road, Pahar Ganj, Central District, Delhi:-110055	YES	No	No
48	MAYA COTTAGE	8633-45, A.K. Road, Central District, New Delhi:-110055	YES	No	No
49	AIRA XING	Plot No.5 Block 1 Municipal No. 10086 DBG Rd, Pahar Ganj Central District Delhi:-110055	YES	No	No
50	HERITAGE INN	2373-74-75, Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
51	The Mount shiva	DX. Lodge, 8531 to 8534(5) Arakshan Road, Ram Nagar, Pahar Ganj Delhi-110005	YES	No	No
52	EURO INTERNATIONAL	904-A, Gali Chanid Wali, Pahar Ganj Central District New Delhi:-110055	No	No	No
53	DOUBLE RR	918-919A, Gali Chandi Wali Pahar Ganj, Central District New Delhi:-1 10055	No	No	No
54	NEW VILLA	1719, 1720, 1728 & 1729, Pratap Gali Chuna Mandi, Pahar Ganj Central District Delhi:-110055	No	No	No
55	SIGNATURE PALACE	256-58, Ghee Mandi, Mantola, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
56	SAI DHAM INTERNATIONAL	3422, DBG, Road, Dariba Pan, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
57	EMPORIO	3422A, Gali Hari Mandir, D.B.G. Road Pahar Ganj, Central District New Delhi:-110055	YES	No	No
58	MAJORS DEN GUEST HOUSE	2314(16-17) Lakshmi Narain Street behind Imperial Cinema, Central District Delhi:-110055	No	No	No
59	GIANI INTERNATIONAL	4211-12, Tel Mandi, Pahar Ganj Central District New Delhi-110055	YES	No	No
60	K.G.PALACE XV	1656-57 PlotNo.4, Khasara No.561/4, Chuna Mandi, Pahar Ganj, Central District, Delhi:-110055	No	No	No

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61	MARCO POLO	8593/1, Basti Arakasha, Paharganj, Central District, New Delhi:-110055	No	No	No
62	AMAN INTERNATIONAL	4555-56, Main Bazar, Pahar Ganj Central District New Delhi :-1 10055	YES	No	No
63	AMAN CONTINENTAL	1048, 984, Main Bazar, Mantola Pahar Ganj, Central District New Delhi:-110055	YES	No	No
64	GOLD INN	4652/54 Gali Ramparsad Shora Khoti, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
65	GOLD PALACE	4563 Main Bazar, Pahar Ganj Central District Delhi:-110055	YES	No	No
66	GOLD REGENCY	4344-50 Main Bazar Pahar Ganj, Central District New Delhi:-110055	YES	No	No
67	RAK INTERNATIONAL	820 Main Bazar, Chow Bawli 6 Tooti, Pahar Ganj, New Delhi:-110055	No	No	No
68	RAMA INN	4, Arakashan Road Ram Nagar near (New Delhi) Railway station New Delhi:-1 10055	No	No	No
69	KWALITY 53	Arankashan Road Paharganj, Central District New Delhi:-1 10055	No	No	No
70	AMBA DX.	3437 Dariba Pan Paharganj, New Delhi 110055	No	No	No
71	SIDHARTHA TOURIST LODGE	3428, D.B.G, Gupta Road Pahar Ganj, Central District New Delhi-110055	No	No	No
72	MONIKA GUEST HOUSE	3427, Desh Bandu Gupra Road, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
73	DREAMLAND DX.	8186/6 Multani Dhanda Gali No. 6 Arakashan Road, Pahar Ganj Central District Delhi:-110055	YES	No	No
74	ALL IZ WELL	4781, Main Bazar, Pahar Ganj Central District New Delhi:-110055	YES	No	No
75	YATRI PALACE	4390/15, 16 Basant Road Pahar Ganj, Central District New Delhi:-110055	YES	No	No
76	RAMAN PALACE	1310-1311 A, Sangtrashan Bazar Pahar Ganj, Central District New Delhi:-110055	No	No	No
77	NEW LIKE (DX)	3084-A Raj Guru Road, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055	YES	No	No
78	SAGAR DX. 8145/7	Arakashan Road Pahar Ganj, Central District Delhi:-110055	No	No	No
79	SAHIL DX.	8216/6 Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
80	GUSH INTERNATIONAL	626,627.631 Bawli Chowk, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
81	PRINCE PALACE	5117-5118 Gali Thanedar Wali Main Bazar Pahar Ganj, Central District New Delhi:-110055	YES	YES	Yes
82	SHERE PUNJAB	4248-4251 Opposite New Delhi Railway Station Central District New Delhi:-110055	YES	NO	NO

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83	VENUS DX	3423 Hari Mandir Marg, Central District, New Delhi:- 110055	YES	NO	NO
84	SNOW WHITE GUEST HOUSE	2434-35 Tilak Gali Raj Guru Road Chuna Mandi, Pahar Ganj, Ncentral District, Delhi:- 110055	No	NO	NO
85	LEO HOTEL	3357, Gali Hari Mandir, Paharganj, New Delhi:- 110055	YES	NO	NO
86	SUVIDHA DELUXE	3335-37, Hari Mandir Marg Pahar Ganj, Central District New Delhi-110055	YES	NO	NO
87	CHANAKYA GUEST HOUSE	2245-47, Rajguru Road, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055	YES	NO	NO
88	LE BENZ	2222-2225, Raj Guru Road, Chuna Mandi Pahar Ganj, Central District New Delhi:- 110055	YES	NO	NO
89	VINTAGE INN	871, Gali Chandi Wali, Pahar Ganj Central District New Delhi:-110055	YES	NO	NO
90	DEWAN PLACE	8220/6 Arakashan Road Pahar Ganj, Central District New Delhi:-110055	No	NO	NO
91	SPARKK. DX.	9360-67/8 Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055	YES	NO	NO
92	MILAN CONTINENTAL	8190/06, Multani Dhanda Pahar Ganj, Central District New Delhi:-110055	No	NO	NO
93	PARAMOUNT	4230 Tel Mandi, Paharganj Central District Delhi:- 110055	YES	NO	NO
94	NEELAM HOTEL	4240, Krishna Gali, Paharganj Central District New Delhi:-110055	YES	NO	NO
95	KIRAN GUEST HOUSE	4473-74-75, Main Bazar Pahar Ganj, Central District New Delhi:-110055	No	NO	NO
96	LUVKUSH INTERNATIONAL	2279(1/2), 2280-81, Rajguru Road Pahar Ganj, Central District New Delhi:-110055	No	NO	NO
97	ORIENT PALACE DX.	3984 Gali Kesaru Walan Pahar Ganj, Central District New Delhi:-110055	No	NO	NO
98	CROWN DX.	4052 Keseru Walan, Pahar Ganj Central District New Delhi:-110055	No	NO	NO
99	NEELAM PALACE	7977 Arakshan Road Ram Nagar Pahar Ganj, Central District New Delhi:-110055	YES	NO	NO
100	K.M. INTERNATIONAL	7978, .A.K. Road, Pahar Ganj, Central District, New Delhi:-110055	YES	NO	NO
101	GREAT SHIVA DX	2896 Bazar Sangatrashan Pahar Ganj, Central District Delhi:-110055	YES	NO	NO
102	S.B. INN 897-898,	Gaii Chandi Wali Pahar Ganj, Central District New Delhi-110055	No	NO	NO
103	STAR VILLA	98-99, Krishana Gali, Pahar Ganj, Central District, New Delhi:-110055	No	NO	NO
104	CITY PALACE DX.	2014/7 Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055	No	NO	NO
105	NEW RINGO GUEST HOUSE	903, Chandiwalan, Paharganj Central District New Delhi:-110055	No	NO	NO

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106	SUN FLOWER INN	962, Gali Kumharan, Main Bazar, Pahar Ganj, Central District, Delhi:-110055	No	YES	No
107	AJAY GUEST HOUSE	5084, Main Bazar, Pahar Ganj Central District New Delhi-110055	No	No	No
108	KRISHNA COTTAGE 1	750-51, Laxmi Narayan Street Chuna Mandi, Pahar Ganj Central District Delhi 110055	No	YES	No
109	SATYAM 5134-35	Main Bazar, Paharganj Central District New Delhi:-110055	No	No	No
110	ROXY DX	2261-64 Rajguru Road Paharganj, Central District New Delhi:-110055	No	No	No
111	PEARL PLAZA	2348/2350 Rajguru Road, Chuna Mandi, Paharganj, Central District, New Delhi:-110055	No	No	No
112	KELSON DX	2261-67 Ajguru Road Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
113	BLESS INN	2339/41 Rajguru Road, Paharganj, Central District, New Delhi:-110055	No	No	No
114	M.D.INTERNATIONAL	3621-A, Dariba Pan, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
115	UPPAL INTERNATIONAL	Plot No. 28, 7884, A.K. Road Pahar Ganj, Central District New Delhi:-1 10055	No	No	No
116	MAHARANI LODGE	32, Arakashan Road, Ram Nagar, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
117	DOLPHIN DX.	AK-18-20, A.K.Road Pahar Ganj Central District New Delhi-110055	No	No	No
118	DELHI EMPIRE DX.	8678 Kashan Road Ram Nagar, Central District, New Delhi:-1 10055	No	No	No
119	SHRI LODGE GANPATHI DHARA	2012-13/7 Chuna Mandi Pahar Ganj, Central District New Delhi:-110055	No	No	No
120	GEETA SAAR	3803 Gali Ramnath Patua, Paharganj Central District Delhi 110055	No	No	No
121	ASHIRWAD	3416 I Mandir Marg, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
122	YES PLEASE	3088 Gali Sangtrashan Near Police Post, Pahar.Ganj, Central District, New Delhi:-110055	No	No	No
123	DECENT	4711 Shora Kothi, Pahar Ganj Central District New Delhi:-110055	No	YES	No
124	SAGAR PALACE	1332 Chowk Sangatration Gali Dispensary Wali, Paharganj Central District Delhi"-110055	No	No	No
125	SAPNA	5131-33, Main Bazar, Paharganj Central District New, Delhi:-110055	No	No	No
126	SATYA PALACE	3386, Gali Hari Mandir, Kasheruwalan Pahar Ganj, Central District New Delhi:-110055	YES	No	No
127	GALAXY INTERNATIONAL	8487 Arya Nagar, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
128	COTTAGE GOOD DAY	4714 Shora Kothi Main Bazar, Pahar Ganj, Central District, New Delhi:-110055	No	YES	No

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129	CRYSTAL DELUXE	8501 Arakashan Road, Pahar Ganj Central District New Delhi:-110055	YES	No	No
130	SUZI INTERNATIONAL	8483, AryaNagar, Pahar Ganj Central District New Delhi-110055	YES	No	No
131	RAJDHANJ PALACE	4196 Mandi,, Paharganj, Central District, New Delhi:-110055	No	No	No
132	DIMPLE LODGE	4262-A Main Bazar 5619 Basant Road Pahar Ganj, Central District New Delhi:-1 10055	YES	YES	No
133	THE SILICON INTERNATIONAL	PLOT NO.4/6 (8748/1) D.B. Gupta Road Pahar Ganj, Central District New Delhi:-110055	YES	No	No
134	PRESIDENCY	8409, F.F Gali No.1, Arya Nagar, Pahar Ganj, Central District, Delhi:-110055	No	No	No
135	LAHORIMAL DX.	4249-51 Krishna Street Opp. New Delhi Railway Station Central District Delhi:-110055	YES	No	No
136	LAL HAVELI	8892-95 Multani Dhanda Pahar Ganj, Central District New Delhi:-110055	No	No	No
137	NATRAJ YES PLEASE	1665 & 1750, Laxmi Narain Gali Chuna Mandi, Pahar Ganj Central District New Delhi:-110055	No	No	No
138	COTTAGE YES PLEASE	1843-44 Axmi Narayan Gali Rajguru Road Chunamandi, Central District, Delhi:-110055	No	No	No
139	SWEET HOMES DX.	5228 Shora Kotli, Pahar Ganj Central District New Delhi:-110055	No	YES	No
140	Vivek Hotel	1534-50 Main Bazar, Pahar Ganj Central District New Delhi:-110055	YES	YES	No
141	AVTAR	3425 D.B. Gupta Road Pahar Ganj, Central District New Delhi:-110055	YES	YES	No
142	PAHWA INTERNATIONAL	10402/3 GALI NO. 13 Furniture Block Multani Dhanda, Pahar Ganj, Central District Delhi:-110055	YES	No	Yes
143	AKSHAY DELUXE	9491/11 Multani Dhanda Pahar Ganj, Central District New Delhi:-110055	YES	No	No
144	KC PLAZA	5588 Basant Road, Paharganj Central District New Delhi:-1 10055	YES	No	No
145	KRISHNA DX.	5589Basant Road Pahar Ganj, Central District New Delhi:-110055	YES	No	No
146	RAJ MAHAL INN	450-452, Gali Chandi Wali Mantola, Pahar Ganj New Delhi:-110055	No	No	No
147	GOLDEN WINGS	135-136, Krishna Street, Tel Mandi Pahar Ganj, Central District New Delhi:-110055	No	YES	Yes
148	MY INN	901 Gali Chandi Wali Pahar Ganj, Central District New Delhi:-110055	No	YES	Yes
149	BAJRANG	4630 Shora Kothi, Pahar Ganj Central District New Delhi:-110055	No	YES	No
150	R.S. INTERNATIONAL	24-A/7880, A.K. Road, Pahar Ganj, Central District, New Delhi:-! 10055	YES	No	No
151	HINDUSTAN INTERNATIONAL	8220-A Arakasha Road Pahar Ganj, Central District New Delhi:-110055	YES	No	No

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152	LEGEND INTERNATIONAL	8525, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
153	HARI PIORKO INN	4778-A&B, 4779, 4781 (Part) Main Bazar, Pahar Ganj Central District New Delhi:-110055	No	No	No
154	ROMA DX	8165 Aran Kansh Road, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
155	SATYA INTERNATIONAL	8181 A.K Road Ram Nagar, Paharganj, Central District, New Delhi:-110055	YES	No	No
156	SHIVA INTERCONTINENTAL	8477-78, Arya Nagar, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
157	SAINA INTERNATIONAL	2324 & 2471, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055	YES	No	No
158	KELSON DX	2261-67 Ajguru Road Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
159	ROXY DX	2261-64 Rajguru Road Paharganj, Central District New Delhi:-110055	No	No	No
160	ASHWANI LODGE	8696-8699 Desh Bandhu Gupta Road Pahar Ganj, Central District New Delhi:-110055	No	No	Yes
161	RAJDEEP HOTEL	5611-12, Basant Road, Pahar Ganj Central District New Delhi:-110055	No	No	No
162	GULSHAN PALACE DX.	4390/7, Katra Raiji, Basant Road Pahar Ganj, Central District New Delhi:-110055	No	No	No
163	DARSHAN PALACE DX.	3757 TO 3761 Gali Ram Nath Patwa Pahar Ganj, Central District New Delhi:-110055	No	No	No
164	VED DX.	3798-3800 Gali Ram Nath Patwa, Pahar Ganj, Central District, Delhi:-110055	No	No	No
165	RAJAN	5611/18 Basant Road, Central District, New Delhi:- 110055	No	No	No
166	NEW SHALIMAR HOTEL	5611, Basant Road, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
167	SHALIMAR LODGE	5611-5614, Basant Road, Pahar Ganj Central District New Delhi:-110055	No	No	No
168	PARKASH 5606,	Basant Road, Paharganj Central District New Delhi:-110055	No	No	No
169	INDIA CONTINENTAL	9143/3 Multani Dhanda, Pahar Ganj Central District New Delhi:-110055	No	No	No
170	HARI PIORKO	4775,4769,4781 Main Bazar, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
171	PEARL PLAZA	2348/2350 Rajguru Road, Chuna Mandi, Paharganj, Central District, New Delhi:-110055	No	No	No
172	CABANA 2313,	Laxmi Naryan Street Chuna Mandi Pahar Ganj, Central District New Delhi:-110055	YES	No	No
173	NOBLE INN	88-91, Krishna Gali, Pahar Ganj Central District New Delhi-110055	No	No	No

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174	SPLASH	8332-36 Multani Dhanda Pahar Ganj, Central District New Delhi:-110055	No	No	No
175	RAVEENA PALACE	962 Gali Kumbharan Main Bazar Paharganj, Central District New Delhi:-110055	YES	No	No
176	BRIJ PALACE	963-964, Gali Kumharan, Main Bazar Pahar Ganj, Central District New Delhi:-110055	YES	Yes	No
177	CITY HEIGHTS	4769, Main Bazar, Pahar Ganj Central District New Delhi-110055	YES	No	No
178	D.SUITES	3311-14 Gali Hari Mandir Pahar Ganj, Central District New Delhi:-110055	No	No	No
179	CHANDER PALACE GUEST HOUSE	2689/8 Raj Guru Road Chuna Mandi Pahar Ganj, Central District New Delhi:-110055	YES	No	No
180	ROYAL INN	9520 Gali No. 13 Multani Dhanda Furniture Market Pahar Ganj, Central District Delhi:-110055	YES	No	No
181	ASHIANA 50	A.K. Road, Pahar Ganj Central District Delhi:-110055	YES	No	No
182	OM INTERNATIONAL	7/7, Deshbandhu Gupta Road, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
183	YES BOSE	875 Gali Chandi wali main Bazar Paharganj	YES	No	No
184	KULDEEP LODGE	279 General Market, Pahar Ganj Central District New Delhi:-110055	No	No	No
185	NEW KING	15/16 General Market, Pahar Ganj Central District New Delhi:-110055	YES	No	No
186	NEW HINDUSTAN INTERNATIO	2503, Nalwa Gali, Chuna Mandi, Pahar Ganj, Central District, New Delhi:-H0055	YES	No	No
187	HINDUSTAN INTERNATIONAL	NO. 1518, Sangatrashan Paharganj, Central District, New Delhi:-110055	YES	No	No
188	SUNNY LODGE	100/C-327 XV General Market, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
189	NASEEB GUEST HOUSE	3441 IBA Pan, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
190	PARADISE DX. 3	518 Dariba Pan (Opp. Shiela Cinema) Pahar Ganj, Central District New Delhi:-110055	YES	No	No
191	PAARTH GUEST HOUSE	8158-59 Gali No.6, Arakashan Road Pahar Ganj, Central District New Delhi:-110055	No	No	No
192	STAR VIEW	5136/1 Main Bazar, Pahar Ganj Central District New Delhi:-110055	No	No	No
193	DELHI HEART	3738 Dariba Pan, Pahar Ganj Central District New Delhi:-110055	No	YES	Yes
194	VISHAL Guest House	1575/80, Main Bazar, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
195	S.R. PALACE	598 Gali Kaitwali Mantola Pahar Ganj, Central District New Delhi:-110055	No	No	No
196	HRIDEY INN	T-119 General Market, main Bazar, New Khanna Cinema, Pahar Ganj, New Delhi	No	No	No
197	AMAN GUEST HOUSE	4/5, D.B. Gupta Road, Pahar Ganj Central District New Delhi-110055	YES	No	No
198	NEW NEELAM	4237 TO 4239 Gali Krishna Pahar Ganj, Central District New Delhi:-110055	YES	No	No
199	CAPITAL RESIDENCY	22, Main Bazar, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No

200	ROHIT DX.	8154-55 Arakashan Road Pahar Ganj, Central District New Delhi:-110055	YES	No	No
201	YUGH DELUXE	3979-83, Kaseruwalan, Pahar Ganj, Central District, New Delhi-110055	No	No	No
202	NATIONAL LODGE	24A/7880 Arakashan Road, Pahar Ganj, Central District, New Delhi:-1 10055	No	No	No
203	DELHI CONTINENTAL	8218-19 Gali No. 6 Arakashan Road Pahar Ganj, Central District New Delhi:-1 10055	Yes	No	No
204	STERLING INN	442-445, Gali Chandi Wali Pahar Ganj, Central District New Delhi:-110055	Yes	No	No
205	MOTHER PALACE	1454, Sangtrashan, Pahar Ganj, Central District, New Delhi:-1 10055	No	No	No
206	SURYA PLAZA 2	471, Nalwa Gali, Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
207	COTTAGE GANGA INN	1532 AR Sangtarashan, Pahar Ganj, Central District, New Delhi:-1 10055	No	No	No
208	AURA PALACE	1414-1415 Gali Sangtrashan Pahar Ganj, Central District New Delhi:-110055	YES	No	No
209	MOON PALACE DX	615, Mantola, Paharganj, Central District, New Delhi:-110055	YES	No	No
210	NEW SAMIR	5610 Basant Road, Pahar Ganj Central District Delhi:-110055	YES	No	No
211	TODAY INTERNATIONAL	3/11 D.B. Gupta Road, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
212	SILVER PALACE	614 Montola, Paharganj Central District New Delhi:-110055	YES	No	No
213	ANMOL INTERNATIONAL	8180/6 Multani Dhanda Pahar Ganj, Central District New Delhi:-110055	YES	No	No
214	EVEREST PALACE	8244/6, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
215	DELHI DARSHAN	8230/6 Arakashan Road, Central District, Pahar Ganj, New Delhi:-110055	YES	No	No
216	DIPLOMAT INN	8227, Gali No. 6, A.K. Road Pahar Ganj, Central District New Delhi:-110055	YES	No	No
217	YATRI INTERNATIONAL	8120/6, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
218	VANDANA	47, Arakashan Road Central District Delhi:-110055	YES	No	No
219	KARAN 46	46 Ran Kashan Road, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
220	VISA GUEST HOUSE 9	834-35 Ali No.6 Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
221	TOTO International	4824-25 Toti Chowk main Paharganj	YES	No	No
222	Suvidha Tourist Lodge	3418, Gali Hari Mandir, Paharganj, New Delhi	No	No	No
223	SUN VILLAGE	2508-2512 Nalwa Gali Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055	YES	No	No
224	Imperial View	2289-91 Chuna Mandi Pahar Ganj, New Delhi	YES	No	No
225	REST POINT 79	23, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055	No	No	No
226	Neelgagan	7974 Arakashan Road Ram Nagar Paharganj	YES	No	No

227	KONARK 30,	Arakashan Road, Ram Nagar Central District New Delhi:-110055	YES	No	No
228	BRIGHT	3756, Ram Nath Patwa Pahar Ganj, Central District New Delhi:-110055	YES	No	No
229	Hotel Aman Imperial	36/3736 Dariba Pan, Pahar Ganj Central District New Delhi-110055	YES	No	No
230	Mayur	5611-18 Basant Road Paharganj	YES	No	No
231	RAJAN Guest House	5611-18, Basant Road, Pahar Ganj, New Delhi - 110055	YES	No	No
232	PEACE POINT	8681/D.B.G. Road Near ST. Anthony School Pahar Ganj New Delhi:-110055	YES	No	Yes
233	Shiv Dx. Guest House	3426 & 3435-3436, Desh Bandhu Gupta Road, Pahar Ganj, New Delhi -110055	YES	No	No
234	SHIV GUEST HOUSE	3494, Dariba Pan, Pahar Ganj Central District New Delhi-110055	YES	No	No
235	NORTHERN PALACE	4425 Katra Raiji Basant Road, Pahar Ganj, Central District, New Delhi:-! 10055	YES	No	No
236	RAJ HANS DELUXE	3330-33, Gali Hari Mandir Pahar Ganj, Central District New Delhi:-110055	YES	Yes	Yes
237	GOLD STAR INN	4530-31, Shora Kothi Pahar Ganj, Central District New Delhi:-110055	YES	No.	No.
238	DADA COTTAGE	2690-91,2696,2701, Raj Guru Road Chuna Mandi, Pahar Ganj Central District Delhi:-110055	YES	No.	No.
239	ASHOKA	2954/3 Sangat Rashan Paharganj	YES	No.	No.
240	DADA INTERNATIONAL	3968-71,3339 Kaseruwalan Gali, Hari Mandir, Pahar Ganj, Central District, Delhi:-110055	YES	No.	No.
241	Sanchi	3/2897 Chuna Mandi Paharganj	YES	No.	No.
242	DIAMOND	3056/57, Gali No 1, Chuna Mandi, Pahar Ganj, Central District New Delhi:-110055	YES	No.	No.
243	SILVER SHINE	1323-1328, Sangtarashan Pahar Ganj, Central District, New Delhi-110055	YES	No.	No.
244	INDIA INTERNATIONAL DX.	2485-87, Nalwa Street, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055	YES	No.	No.
245	JANTA SOUTH INDIAN LODGE	4247 Tel Mandi Krishna Gali, Pahar Ganj, Central District, Delhi:-110055	YES	No.	No.
246	MAYUR ASSAM HOTEL	49 Arakashan Road Pahar Ganj, Central District, New Delhi:-1 10055	YES	No.	No.
247	MAYUR	51, A.K. Road, Pahar Ganj Central District New Delhi:- 110055	YES	No.	No.
248	CHAND PALACE	54 Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055	YES	No.	No.
249	YUVRAJ DELUX	38, Arakasar Road, Ram Nagar Central District Delhi:-110055	YES	No.	No.
250	GEET DX.	8569-70 Avakashan Road Pahar Ganj, Central District New Delhi-110055	YES	No.	No.
251	PALLVI PALACE	8572 Arakashan Road, Pahar Ganj Central District New Delhi:-110055	YES	No.	No.
252	Hare Krishna	1572-73 main Bazar Paharganj	YES	No.	No.

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253	UDHAV PALACE	3317-21, Bagichi Babib Bux, Pahar Ganj Central District New Delhi:-110055	YES	No.	No.
254	C.G. INTERNATIONAL G. HOUSE	3328, Gali Hari Mandir Marg, Pahar Ganj, Central District, New Delhi:-110055	YES	No.	No.
255	SHIVA DX	4623 Shora Kothi main bazar Paharganj	YES	No.	No.
256	SONA INTERNATIONAL	211, Ghee Mandi, Pahar Ganj, Central District, New Delhi:-110055	YES	No.	Yes
257	MILLENIUM	2000 3695 Dariba Pan, Near New Delhi Railway Station (Opp. Shi), Central District Delhi:-110055	YES	No.	Yes
258	MID TOWN	3647 Gali Ram Nath Patwa, Pahar Ganj, Central District, New Delhi:-110055	YES	No.	Yes
259	LAV KUSH DX.	7784-7800 A.K. Road, Ram Nagar Pahar Ganj, Central District New Delhi:-110055	NO	NO	NO



Annexure R-2

Year-wise information regarding NOCs issued for withdrawal of water from borewells. (All NOCs issued in 2023)

S. NO.	536 HOTEL/GUEST HOUSES IN PAHARGANJ LIST S.NO	HOTEL/PROPERTY
1	8	SINGH EMPIRE 8710 .Gupta Road, Pahar Ganj, Central District, New Delhi:-1 10055
2	17	GEESONS PLOT NO. 65, D.B.G.Road, Pahar Ganj, Central District, New Delhi:-110055
3	18	MILAN DX 9012-14, D.B.G Road, Pahar Ganj, Central District, New Delhi:-110055
4	20	CITY STAR 8718, D.B.G. Road Pahar Ganj, Central District New Delhi:-110055
5	31	DELHI 55 8703-8706 A, D.B.G, Pahar Ganj Central District New Delhi:-110055
6	39	CAMA GUEST HOUSE 3037, Chnuna Mandi Rajgurau Road Pahar Ganj, Central District New Delhi:-110055
7	47	STAY WELL 3499, Dariba Pan, Pahar Ganj, Central District, New Delhi:-110055
8	78	SUZI INTERNATIONAL 8483, AryaNagar, Pahar Ganj Central District New Delhi-110055
	105	ANAND 2542-44 Rajguru Road Pahrganj, Central District New Delhi:-110055
9	109	MOHAK PALACE DX. 9132/3 Multani Dhanda Paharganj, Central District New Delhi:-110055
10	115	U.S.A. 9303 I No.6 Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
11	128	HINDUSTAN INTERNATIONAL 8220-A Arakasha Road Pahar Ganj, Central District New Delhi:-110055
12	131	GRAND GODWIN 8502/41 Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055
13	133	LEGEND INTERNATIONAL 8525, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
14	134	KRISHNA DX. 43, Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055
15	135	PRIME BALAJI DELUXE 8574 Arakashan Road, Paharganj, Central District, New Delhi:-110055
16	136	KRISHNA GUEST HOUSE 45, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
17	137	CHAND PALACE 54 Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055

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18	143	AJANTA GUEST HOUSE 8647 Arakashan Road Paharganj, Central District New Delhi:-110055
19	145	GODWIN LODGE 8501/15 Arakashan Road, Ram Nagar Paharganj, Central District New Delhi:-110055
20	146	PALLVI PALACE 8572 Arakashan Road, Pahar Ganj Central District New Delhi:-110055
21	147	BABA DX. 7784-7788 7792-7795 Arakashan Road Ram Nagar, Central District New Delhi:-110055
22	148	CHANCHAL DX. 8575 Arakashan Road Pahar Ganj, Central District New Delhi:-110055
23	149	CHANCHAL CONTINENTAL 8524 Arakashan Road, Pahar Ganj Central District New Delhi:-110055
24	150	YUVRAJ DELUX 38, Arakasar Road, Ram Nagar Central District Delhi:-110055
25	199	SAPNA 5131-33, Main Bazar, Paharganj Central District New
26	311	WHITE HOUSE TOURIST LODGE 8177-78, Arakashan Road Pahar Ganj, Central District New Delhi:-110055
27	349	FAMILY HOTEL 8489 AryaNagar, Pahar Ganj, Central District, Delhi:-110055
28	367	HARI KIRAN 4220, Tel Mandi, Pahar Ganj Central District New Delhi:-110055
29	389	SADHU PALACE (SAI PALACE) 3790 Tel Mandi, Pahar Ganj Central District New Delhi:-110055
30	510	AMAN DELUXE 2207-8, Rajguru Road Paharganj, Central District Delhi:-110055
31	105	ANAND 2542-44 Rajguru Road Paharganj, Central District New Delhi:-110055

Subject: - Year wise details of the amount deposited by (demand notices/bills issued to) 442 hotels/guest houses for extraction of ground water.

Details of ADDITIONAL SEWERAGE CHARGES		
S. NO.	ADDITIONAL SEWERAGE CHARGES	Total Additional Charges
1	2015-16	Rs.1538999
2	2016-17	Rs.4255335
3	2017-18	Rs.4631835
4	2018-19	Rs.4891260
5	2019-20	Rs.6566134
6	2020-21	Rs.8347532
7	2021-22	Rs.7599192
8	2022-23	Rs.7628806
9	2023-24	Rs.7474201
10	April 24- Sep 2024	Rs.612800
	TOTAL	Rs.53546094(Say Rs.535.46 Lacs)

Details of Ground Water CESS Charges		
S.No	CESS Charges(2015 to 2020)	Total CESS Charges Received
1	2015	NIL
2	2016	Rs.235470
3	2017	Rs.896590
4	2018	Rs.998590
5	2019	Rs.119848
6	2020	Rs.191617
	Total	Rs.2442115(Say Rs.24.42 Lacs)

Grand Total = Rs. 559.88 lacs

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ANNEXURE - R-4
(copy)

List of 257 units using illegal bore well /extracting ground water without Voluntary disclosure scheme	
S.No.	Name and Address of the Unit
1	MOURYA DX. 9919 TO 9923 Gali No.5, Multani Sadar Thana Road (Desh Road), Central District, Delhi:-110055
2	EURO G. H. (EARLIER USA-1) 9057 & 9060/1 Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
3	TORONTO 10072-76, Gali No.1, Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
4	DELHI MAHARASHTRIYA SAMAJ 10085 Multani Dhanda D.B Gupta Road Pahar Ganj, Central District New Delhi:-110055
5	TODAY INTERNATIONAL 3/11 D.B. Gupta Road, Pahar Ganj, Central District, New Delhi:-110055
6	DURGA INTERNATIONAL 8715, Desh Bandhu Gupta Road Paharganj, Central District New Delhi-110055
7	LE-ALFANSO 4/4 DB Gupta Road, Pahar Ganj Central District New Delhi:-110055
8	THE SILICON INTERNATIONAL PLOT NO.4/6 (8748/1) D.B. Gupta Road Pahar Ganj, Central District New Delhi:-110055
9	DE-HOCKS DX. 8/7, D.B. Gupta Road, Pahar Ganj, Central District, New Delhi:-110055
10	CLASSIC PALACE 8678, A.K. Road, Paharganj, Central District, New Delhi:-110055
11	STEP INN GOLD INTERNATIONA 2/3, D.B. Gupta Road, Paharganj Central District New Delhi-110055
12	THE PEARL 8721/1, DBG Road Pahar Ganj, Central District New Delhi:-110055
13	MEM INTERNATIONAL 2154 (8/3), DBG Road Pahar Ganj, Central District New Delhi:-110055
14	MAHARAJA CASTLE 3188, Gali No.1, Sangatrashan, Pahar Ganj, Central District, New Delhi:-110055
15	PALM DOR [MAPLE INN] 8595/1, DBG Road, Pahar Ganj, Central District, New Delhi:-110055
16	METRO INN 3044/1, Chuna Mandi, Pahar Ganj Central District New Delhi-110055
17	MILLENIUM 2000 3695 Dariba Pan, Near New Delhi Railway Station (Opp. Shi), Central District Delhi:-110055
18	CHAMAN GUEST HOUSE 3736 Dariba Pan, Pahar Ganj Central District New Delhi-110055 (Hotel Aman Imperial)
19	GREAT SHIVA DX 2869 Bazar Sangatrashan Pahar Ganj, Central District Delhi:-110055
20	SHIVAM PALACE 3174 Sangtrashan Road, Pahar Ganj, Central District, New Delhi:-110055
21	MONIKA GUEST HOUSE 3427, Desh Bandu Gupra Road, Pahar Ganj, Central District, New Delhi:-110055
22	AMBA DX. 3437 Dariba Pan D.B. Gupta Road, Central District, Delhi :-110055
23	ANCHAL GUEST HOUSE 2923 Gali No.4 Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055
24	SIDHARTHA TOURIST LODGE 3428, D.B.G, Gupta Road Pahar Ganj, Central District New Delhi-110055
25	SEFALI DELUXE 2993, Gali No.2, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
26	PASH 2958 Bhagat Singh ST. No-2 Chunna Mandi, Pahar Ganj Central District New Delhi:-110055

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S.No.	Name and Address of the Unit
27	PARADISE DX. 3518 Dariba Pan (Opp. Shiela Cinema) Pahar Ganj, Central District New Delhi:-110055
28	ARJUN DX. 2977/3 Chuna Mandi, Pahar Ganj Central District New Delhi:-110055
29	RACHNA TOURIST LODGE 8510 Kashan Road, Pahar Ganj, Central District, Delhi:-110055
30	SHANGRILA 8694-A D.B.G Road Pahar Ganj, Central District New Delhi:-110055 (Hotel Nasa Inn)
31	VINAYAKA INN 8881/2 Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
32	THE LE GRAND GUEST HOUSE 2031-2033 Gali No.7 Chitra Gupta Road Chuna Mandi, Pahar Ganj, Central District, Delhi:-110055
33	AARTI PALACE 8923/2, Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
34	SPLASH 8332-36 Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
35	SHRI LODGE GANPATHI DHARA 2012-13/7 Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
36	RANGOLI DELUXE 8880-8881 Street No 2, Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
37	INDIA INTERNATIONAL SITARE 2024/7 Raj Guru Road, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
38	TUSHAR CONTINENTAL 2677, Gali No. 8, Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055
39	DADA COTTAGE 2690-91,2696,2701, Raj Guru Road Chuna Mandi, Pahar Ganj Central District Delhi:-110055
40	REPOSE VILLA 2059/60, Gali No. 8, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
41	METRO PLAZA 2691-95, Chuna Mandi, Pahar Ganj Central District New Delhi-110055
42	ANCHAL DX. 1951 Gali No. 9 Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
43	VENUS INTERNATIONAL 1925-27 Gali No. 10 Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
44	CHANDER PALACE GUEST HOUSE 2689/8 Raj Guru Road Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
45	SAHIL DX. 8216/6 Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055
46	TOPAZ 9140-41, Gali No. 3, Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
47	SNOW WHITE GUEST HOUSE 2434-35 Tilak Gali Raj Guru Road Chuna Mandi, Pahar Ganj, Central District, Delhi:-110055
48	CORNER POINT 8210/13-A, Multani Dhanda, A.K Road, Pahar Ganj, Central District, New Delhi:-110055
49	AMAN INN 7/3, DB Gupta Road, Pahar Ganj Central District New Delhi:-110055
50	ANAND 2542-44 Rajguru Road Pahar Ganj, Central District New Delhi:-110055
51	DELHI CONTINENTAL 8218-19 Gali No. 6 Arakashan Road Pahar Ganj, Central District New Delhi:-110055
52	SAYA DX. GUEST HOUSE 2213 Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
53	NEW HINDUSTAN INTERNATIO 2503, Nalwa Gali, Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055

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S.No.	Name and Address of the Unit
54	J.R. INTERNATIONAL 9306/6, A.K. Road Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
55	MILAN CONTINENTAL 8190/06, Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
56	RELAX INTERNATIONAL 8225/6, Arakashan Road, Pahar Ganj Central District New Delhi:-110055
57	INDIA INTERNATIONAL DX. 2485-87, Nalwa Street, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
58	VIN INN T-2565, Opp Nalwa Gali, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
59	DEWAN PLACE 8220/6 Arakashan Road Pahar Ganj, Central District New Delhi:-110055
60	OASIS 8233,34/6 Multani Dhanda Arakashan Road Pahar Ganj, Central District Delhi:-110055
61	KRISHNA DX. 43, Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055
62	KRISHNA GUEST HOUSE 45, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
63	CHAND PALACE 54 Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055
64	SOHANA PALACE 2307-8-9, Chuna Mandi, Pahar Ganj Central District, Delhi, 1590-91-92-94-9 Delhi:-110055
65	SHRI VINAYAK 7813-14 & 7840, Saran Building Ram Nagar Main Qutab Road Central District Delhi:-110055
66	CABANA 2313, Laxmi Naryan Street Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
67	LE BENZ 2222-2225, Raj Guru Road, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
68	MAJORS DEN GUEST HOUSE 2314(16-17) Lakshmi Narain Street behind Imperial Cinema, Central District Delhi:-110055
69	PALLVI PALACE 8572 Arakashan Road, Pahar Ganj Central District New Delhi:-110055
70	BABA DX. 7784-7788 7792-7795 Arakashan Road Ram Nagar, Central District New Delhi:-110055
71	CHANCHAL CONTINENTAL 8524 Arakashan Road, Pahar Ganj Central District New Delhi:-110055
72	KELSON DX 2261-67 Ajguru Road Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055
73	SAHIB GUEST HOUSE 7779/XV, Ram Nagar, Pahar Ganj, Central District, New Delhi:-110055
74	SAINA INTERNATIONAL 2324 & 2471, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
75	BLOOM ROOMS (A UNIT OF IM) PLOT NO. 6&7, 8591 Main Qutab Road, Arakashan Road Pahar Ganj, Central District Delhi:-110055
76	RISHI GUEST HOUSE 76-76A (Municipal No.7764-7765) Ram Nagar, Pahar Ganj Central District Delhi:-110055
77	KRISHNA COTTAGE 1750-51, Laxmi Narayan Street Chuna Mandi, Pahar Ganj Central District Delhi:-110055
78	MERRY GOLD 1623-24, Rajguru Road, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
79	ROXY DX 2261-64 Rajguru Road Paharganj, Central District New Delhi:-110055
80	NANCY 7779 Ram Nagar, Pahar Ganj Central District New Delhi:-110055

S.No.	Name and Address of the Unit
81	MAYA COTTAGE 8633-45, A.K. Road, Central District, New Delhi:-110055
82	K.G.PALACE XV/1656-57 Plot No.4, Khasara No.561/4, Chuna Mandi, Pahar Ganj, Central District, Delhi:-110055
83	DELHI EMPIRE DX. 8678 Kashan Road Ram Nagar, Central District, New Delhi:-110055
84	BLUE PEARL GUEST HOUSE 8653-8664, Ground Floor Arakashan Road, Pahar Ganj Central District Delhi:-110055
85	AMAR 1647-48, Pahar Ganj Central District New Delhi:-110055
86	RATTAN DEEP LODGING HOUSE 7864/3A-J-7879, A.K. Road, Central District, New Delhi:-110055
87	BLESS INN 2339/41 Rajguru Road, Paharganj, Central District, New Delhi:-110055
88	METROPOLIS 15 Krishna Market, Pahar Ganj, Central District, New Delhi:-110055
89	ROYAL RESIDENCY DELUXE 2361,2362,2363, Raj Guru Road Chuna Mandi, Pahar Ganj Central District Delhi:-110055
90	SUN INTERNATIONAL 7875-79, Arakashan Raod Pahar Ganj, Central District New Delhi:-110055
91	LAV KUSH DX. 7784-7800 A.K. Road, Ram Nagar Pahar Ganj, Central District New Delhi:-110055
92	SHIV DEV INTERNATIONAL 8518 Arakashan Road Behind Sheela Cinema Pahar Ganj, Central District Delhi:-110055
93	SAPNA 5131-33, Main Bazar, Paharganj Central District New Delhi:-110055
94	DOLPHIN DX. AK-18-20, A.K.Road Pahar Ganj Central District New Delhi-110055
95	HARSHA INTERNATIONAL AK-22, A.K. Road, Paharganj, Central District, New Delhi:-110055
96	SHBAD DX. 31, Ram Nagar, Pahar Ganj, Central District, New Delhi:-110055
97	TOURIST LODGE 7882-83-26, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
98	ELEGANCE 7885/34, Arakashan Road, Pahar Ganj Central District New Delhi:-110055
99	UPPAL INTERNATIONAL Plot No. 28, 7884, A.K. Road Pahar Ganj, Central District New Delhi:-110055
100	SOMA DX. 7885/2, A.K. Road, Pahar Ganj Central District New Delhi:-110055 (Emporio Dx.)
101	AMIT GUEST GOUSE AK-16 A.K. Road, Pahar Ganj Central District New Delhi:-110055
102	KONICA DELUXE, 7975, A.K. Road, Ram Nagar, Pahar Ganj, Central District, New Delhi:-110055
103	AURA HOTEL 1185/31, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
104	REST POINT 7923, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
105	KARAN 46 Ran Kashan Road, Pahar Ganj, Central District, New Delhi:-110055
106	DARPAN GUEST HOUSE 7923/15 Araknsha Road Paharganj, Central District New Delhi:-110055
107	VANDANA 47, Arakashan Road Central District Delhi:-110055

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S.No.	Name and Address of the Unit
108	KONARK 30, Arakshan Road, Ram Nagar Central District New Delhi:-110055
109	NEEL GAGAN INN 7974 Arakshan Road Ram Nagar Pahar Ganj, Central District New Delhi:-110055
110	PRINCE PALACE DX. 5115, Gali Thanedar Wali Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
111	HERITAGE HOME 1603-04, Main Bazar, Pahar Ganj Central District New Delhi:-110055
112	KARLO KASTLE 5118, Gali Thanedarwali, Main Bazar Pahar Ganj, Central District New Delhi:-110055
113	SATYAM 5134-35 Main Bazar, Paharganj Central District New Delhi:-110055
114	YES PLEASE GUEST HOUSE T-106, General Market, Pahar Ganj, Central District, New Delhi:-110055
115	SHIVA INTERCONTINENTAL 8477-78, Arya Nagar, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
116	VISHAL 1575/80, Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
117	SHREE RAM DX. 7978/6, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
118	SUNNY LODGE 100/C-327 XV General Market, Pahar Ganj, Central District, New Delhi:-110055
119	HARE KRISHNA 1572-73, Main Bazar Pahar Ganj, Central District Delhi:-110055
120	ARJUN GUEST HOUSE 5084, Main Bazar, Pahar Ganj Central District New Delhi-110055
121	HARE RAMA GUEST HOUSE T-416, T-298 General Market Main Bazar Pahar Ganj, Central District New Delhi:-110055
122	KULDEEP LODGE 279 General Market, Pahar Ganj Central District New Delhi:-110055
123	NEELAM PALACE 7977 Arakshan Road Ram Nagar Pahar Ganj, Central District New Delhi:-110055
124	NEW KING 15/16 General Market, Pahar Ganj Central District New Delhi:-110055
125	GAYLORD INTERNATIONAL 7973 A.K. Road, Pahar Ganj Central District New Delhi:-110055
126	DEEP PALACE 7964-Arakshan Road, Paharganj, Central District, New Delhi:-110055
127	GUSH INTERNATIONAL 626,627.631 Bawli Chowk, Pahar Ganj, Central District, New Delhi:-110055
128	A-BROADWAY 7967/6 Arakshan Road, Pahar Ganj, Central District, New Delhi:-110055
129	K.M. INTERNATIONAL 7978, .A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
130	DOUBLE R 918-919A, Gali Chandi Wali Pahar Ganj, Central District New Delhi:-110055
131	RAK INTERNATIONAL 817/820 Bawali Chowk Pahar Ganj, Central District New Delhi:-110055
132	HANS INTERNATIONAL 7965 Arakshan Road, Pahar Ganj Central District New Delhi:-110055
133	SILVER PALACE 614 Montola, Paharganj Central District New Delhi:-110055
134	UNIQUE 902, Gali Chandi Mandi, Pahar Ganj, Central District, New Delhi:-110055

S.No.	Name and Address of the Unit
135	KASHVI INTERNATIONAL 8171, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
136	MY INN 901 Gali Chandi Wali Pahar Ganj, Central District New Delhi:-110055
137	STAR INTERNATIONAL 8172, A.K. Road, Pahar Ganj Central District New Delhi:-110055
138	PINK PALACE 8147-8168/6, A.K. Road Pahar Ganj, Central District New Delhi:-110055
139	SAGAR DX. 81-15/7 Arakushan Road Pahar Ganj, Central District Delhi:-110055
140	PAARTH GUEST HOUSE 8158-59 Gali No.6, Arakushan Road Pahar Ganj, Central District New Delhi:-110055
141	JBN INTERNATIONAL 8145/8 Arakushan Road, Pahar Ganj Central District Delhi:-110055
142	SWEET DREAM 900 Chandi Wali Street Pahar Ganj, Central District New Delhi-110055
143	J.J. INTERNATIONAL 268 Mantola, Pahar Ganj, Central District, New Delhi:-110055
144	MAANVI GUEST HOUSE 8281-83 8240/6, A.K. Road, Pahar Ganj, Central District, Delhi:-110055
145	EURO INTERNATIONAL 904-A, Gali Chanid Wali, Pahar Ganj Central District New Delhi:-110055
146	SHELL DX. 8126-33, A.K. Road, Pahar Ganj Central District New Delhi:-110055
147	STERLING INN 442-445, Gali Chandi Wali Pahar Ganj, Central District New Delhi:-110055
148	DOLLAR INN 904-A Gali Chandi Wali Main Bazar Main Bazar, Pahar Ganj Central District Delhi:-110055
149	WHITE HOUSE TOURIST LODGE 8177-78, Arakushan Road Pahar Ganj, Central District New Delhi:-110055
150	ANMOL INTERNATIONAL 8180/6 Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
151	SONA INTERNATIONAL 211, Ghee Mandi, Pahar Ganj, Central District, New Delhi:-110055
152	YES BOSS INTERNATIONAL DX. 875 Gali Chandiwali, Pahar Ganj, Central District, New Delhi:-110055
153	SHIVA DX 4623 I Shora Kothi Main Bazar, Pahar Ganj, Central District, Delhi:-110055
154	GOLD INN 4652/54 Gali Ramparsad Shora Khoti, Pahar Ganj, Central District, New Delhi:-110055
155	CITY HEIGHTS 4769, Main Bazar, Pahar Ganj Central District New Delhi-110055
156	S.B. INN 897-898, Gali Chandi Wali Pahar Ganj, Central District New Delhi-110055
157	ALL IZ WELL 4781, Main Bazar, Pahar Ganj Central District New Delhi:-110055
158	VINTAGE INN 871, Gali Chandi Wali, Pahar Ganj Central District New Delhi:-110055
159	MAHESH INN GUEST HOUSE 120, Krishna Gali, Pahar Ganj Central District New Delhi-110055
160	HARI PIORKO GRAND 4776, 4777 & 4781 (Part), Main Bazar Pahar Ganj, Central District New Delhi:-110055
161	VIJAY INN 876 Gali Chandi Wali, Pahar Ganj Central District New Delhi:-110055

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S.No.	Name and Address of the Unit
162	DIPLOMAT INN 8227, Gali No. 6, A.K. Road Pahar Ganj, Central District New Delhi:-110055
163	BAJRANG 4630 Shora Kothi, Pahar Ganj Central District New Delhi:-110055
164	SHIVLOK PALACE 4648-4650 Shora Kothi, Pahar Ganj Central District New Delhi:-110055
165	RAJ DX 8467 Arya Nagar, Pahar Ganj, Central District, New Delhi:-110055
166	ASHIANA 50 A.K. Road, Pahar Ganj Central District Delhi:-110055
167	SWISSTON INN (SHERATON INN) 8433 Arya Nagar Gali No.1 Pahar Ganj, Central District New Delhi:-110055
168	MINI PALACE 8487 Arya Nagar, Pahar Ganj Central District New Delhi:-110055
169	RAMA DX. 8488-A Arya Nagar, Pahar Ganj, Central District, New Delhi:-110055
170	POOJA PALACE 8472 A Nagar, Pahar Ganj, Central District, New Delhi:-110055
171	DWARAKADHISH INTERCONINEN 8461 A Nagar, Pahar Ganj, Central District, New Delhi:-110055
172	SUVIDHA DELUXE 3335-37, Hari Mandir Marg Pahar Ganj, Central District New Delhi:-110055
173	JANTA SOUTH INDIAN LODGE 4247 Tel Mandi Krishna Gali, Pahar Ganj, Central District, Delhi:-110055
174	SKY VIEW GUEST HOUSE 4721 Shora Kothi Main Bazar, Pahar Ganj, Central District, Delhi:-110055
175	MID TOWN 3647 Gali Ram Nath Patwa, Pahar Ganj, Central District, New Delhi:-110055
176	RAJDHANI PALACE 4196 Mandi, Paharganj, Central District, New Delhi:-110055
177	VED PALACE DX. 3804-3806, Gali Ram Nath Patwa, Pahar Ganj, Central District, New Delhi:-110055
178	VIP DX. 3316, Gali Hari Mandir, Paharganj, Central District, New Delhi:-110055
179	VED DX. 3798-3800 Gali Ram Nath Patwa, Pahar Ganj, Central District, Delhi:-110055
180	INDO CONTINENTAL 8490-91, Arya Nagar, Pahar Ganj Central District New Delhi:-110055
181	K.V.M. INTERNATIONAL 4196, Bhagwati Bhawan, Paharganj Central District New Delhi:-110055
182	HRIDAY PALACE 3649, Gali Ram Nath Patwa, Dariba Pan Pahar Ganj, Central District New Delhi:-110055
183	3 STAR INTERNATIONAL 4070-71, Gali Hari Mandir Pahar Ganj, Central District New Delhi:-110055
184	D.SUITES 3311-14 Gali Hari Mandir Pahar Ganj, Central District New Delhi:-110055
185	GEETA SAAR GUEST HOUSE 3803 Gali Ramnath Patua, Paharganj Central District Delhi 110055
186	MAYUR 51, A.K. Road, Pahar Ganj Central District New Delhi:-110055
187	DARSHAN PALACE DX. 3757 TO 3761 Gali Ram Nath Patwa Pahar Ganj, Central District New Delhi:-110055
188	SADHU PALACE (SAI PALACE) 3790 Tel Mandi, Pahar Ganj Central District New Delhi:-110055



S.No.	Name and Address of the Unit
189	SHANTI GUEST HOUSE 3838 Tel Mandi, Pahar Ganj Central District New Delhi:-110055
190	RAJ GUEST HOUSE 3849 Tel Mandi, Pahar Ganj Central District New Delhi:-110055
191	SUN FLOWER INN 962, Gali Kumharan, Main Bazar, Pahar Ganj, Central District, Delhi:-110055
192	VANSH PALACE 960-61 Gali Kumarhan Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
193	AMAN INTERNATIONAL 4555-56, Main Bazar, Pahar Ganj Central District New Delhi:-110055
194	BRIJ PALACE 963-964, Gali Kumharan, Main Bazar Pahar Ganj, Central District New Delhi:-110055
195	G.S. GUEST HOUSE 908 & 937, Mantola, Gali Mandir Wali Main Bazar, Pahar Ganj Central District Delhi:-110055
196	SCOT GUEST HOUSE 4581, Main Bazar, Pahar Ganj Central District New Delhi:-110055
197	CHETAK PALACE 4390/14 Basant Road Rehmani Mohalla Katra Raiji Pahar Ganj, Central District Delhi:-110055
198	RAVEENA PALACE 962 Gali Kumbharan Main Bazar Paharganj, Central District New Delhi:-110055
199	SONU GUEST HOUSE 4563 Main Bazar, Pahar Ganj Central District Delhi:-110055
200	NEW SAMIR 5610 Basant Road, Pahar Ganj Central District Delhi:-110055
201	NORTHERN PALACE 4425 Katra Raiji Basant Road, Pahar Ganj, Central District, New Delhi:-110055
202	LAXMI NARAIAN PALACE 4390/17-18 Rehman Mohlla, Katra Rai Ji, Basant RD. Pahar Ganj, Central District, Delhi:-110055
203	KAILASH GUEST HOUSE 4469-72, Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
204	LOTUS INTERNATIONAL INN 4390/21-24 Basant Road Opp. New Delhi Railway Station, Pahar Ganj, Central District, Delhi:-110055
205	J.P.INN 4400, Katra Raiji, Basant Road Pahar Ganj, Central District New Delhi:-110055
206	YOU & ME 4459-4462, Katra Raiji, Pahar Ganj Central District New Delhi-110055
207	GOLD REGENCY 4344-50 Main Bazar Pahar Ganj, Central District New Delhi:-110055
208	KIRAN GUEST HOUSE 4473-74-75, Main Bazar Pahar Ganj, Central District New Delhi:-110055
209	CAPITAL RESIDENCY 22, Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
210	OMEX 4241 Shana Gali, Pahar Ganj, Central District, New Delhi:-110055
211	SAWAN PALACE 3840 Mandi Chowk Opp-New Delhi Railway Station, Pahar Ganj, Central District, New Delhi:-110055
212	NOBLE INN 88-91, Krishna Gali, Pahar Ganj Central District New Delhi-110055
213	HOTEL SAPPHIRE 87 Krishna Gali, Pahar Ganj Central District New Delhi:-110055
214	SHERE PUNJAB 4248-4251 Opposite New Delhi Railway Station Central District New Delhi:-110055
215	NEW NEELAM 4237 TO 4239 Gali Krishna Pahar Ganj, Central District New Delhi:-110055

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S.No.	Name and Address of the Unit
216	NEELAM HOTEL 4240, Krishna Gali, Paharganj Central District New Delhi:-110055
217	M.D.INTERNATIONAL 3621-A, Dariba Pan, Pahar Ganj, Central District, New Delhi:-110055
218	SIRSWAL VIEW 4076-77 Ali Kaseru Walan Prig, Central District, New Delhi:-110055
219	YUGH DELUXE 3979-83, Kaseruwalan, Pahar Ganj, Central District, New Delhi-110055
220	MAHARANI PALACE 3461,3556,3558,3559, Dariba Pan Pahar Ganj, Central District New Delhi:-110055
221	KRISHNA LODGE 3441, Dariba Pan, Pahar Ganj Central District New Delhi-110055
222	SHIV GUEST HOUSE 3494, Dariba Pan, Pahar Ganj Central District New Delhi-110055
223	TWENTY TWENTY GUESTHOUS 3972-76, Kaseruwalan Pahar Ganj, Central District New Delhi:-110055
224	D INN 3685-89, 3691-92 & 3703/XV Gali Dariba Pan, Pahar Ganj New Delhi:-110055
225	P.G. INTERNATIONAL 3219-3990-89-91 Ali School Wali Sangtrashan, Pahar Ganj, Central District, New Delhi:-110055
226	YES PLEASE 3088 Gali Sangtrashan Near Police Post, Pahar.Ganj, Central District, New Delhi:-110055
227	SILVER SHINE 1323-1328, Sangtarashan Pahar Ganj, Central District, New Delhi-110055
228	SAGAR PALACE 1332 Chowk Sangatration Gali Dispensary Wali, Paharganj Central District Delhi"-110055
229	JAGRITI DELUX 3143, 3144 & 3149, Bazar Sangtrashan Pahar Ganj, Central District New Delhi:-110055
230	HINDUSTAN INTERNATIONAL NO.1518, Sangatrashan Paharganj, Central District, New Delhi:-110055
231	SPARKK DX. 9360-67/8 Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
232	SAHARA INTERNATIONAL DX 3162/63/34/35, Sangtrashan Rd. Pahar Ganj, Central District, Delhi:-110055
233	AKSHAY DELUXE 9491/11 Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
234	AURA PALACE 1414-1415 Gali Sangtrashan Pahar Ganj, Central District New Delhi:-110055
235	PAHWA INTERNATIONAL 10402/3 GALI NO. 13 Furniture Block Multani Dhanda, Pahar Ganj, Central District Delhi:-110055
236	ROYAL INN 9520 Gali No. 13 Multani Dhanda Furniture Market Pahar Ganj, Central District Delhi:-110055
237	NINE STREET 9390/9, Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
238	AKASH PLAZA 3998-99 Ali Kesru Wallan, Pahar Ganj, Central District, New Delhi:-110055
239	VISA GUEST HOUSE 9834-35 Ali No.6 Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
240	CORAL PLAZA Gali No.7, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
241	METROPOLIS TOURIST HOME 1624, 1627-33, 1634-35, 1ST Floor Main Bazar, Pahar Ganj, Central District Delhi:-110055
242	JAI BALAJI LIVING 9918/5, Multani Dhanda Sadar Thana Road, Pahar Ganj Central District Delhi:-110055

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S.No.	Name and Address of the Unit
243	MANSI DX. 4459, Katra Raiji, Main Bazar Pahar Ganj, Central District New Delhi-110055
244	DARPAN PALACE 7923, Arakashan Road Pahar Ganj, Central District New Delhi-110055
245	THE SUNDER 8776/8 Multani Dhanda, Pahar Ganj Central District New Delhi:-110055
246	WELCOME INN 4647, Shora Kothi, Main Bazar Paharganj, Central District New Delhi:-110055
247	AMAN DELUXE 2207-8, Rajguru Road Paharganj, Central District Delhi:-110055
248	TOURIST INTERNATIONAL 8197/6 Arakashan Road Pahar Ganj, Central District New Delhi:-110055
249	MAHALAXMI 7238 Aram Nagar Qutab Road Pahar Ganj, Central District Delhi:-110055
250	S.R. PALACE 598 Gali Kait Wali Mantola Pahar Ganj, Central District New Delhi:-110055
251	CROWN DX. 4052 Keseru Walan, Pahar Ganj Central District New Delhi:-110055
252	ORIENT PALACE DX. 3984 Gali Kesaru Walan Pahar Ganj, Central District New Delhi:-110055
253	NEW SHALIMAR HOTEL 5611, Basant Road, Pahar Ganj, Central District, New Delhi:-110055
254	JAM INTERNATIONAL 3357 I Mandir Marg, Pahar Ganj, Central District, New Delhi:-110055
255	ALOK GUEST HOUSE 4204 Mandi, Paharganj, Central District, New Delhi:-110055
256	TOURIST LODGE 26, Ara Kashan Road, Pahar Ganj Central District New Delhi:-110055
257	VARDHMAAN HOTEL 1521/27, SK Dass Marg, Karol Bagh Central District New Delhi-110055

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List of 185 units using illegal borewells/extracting ground water applied under voluntary disclosure scheme.

S. No.	Name and Address of the Unit
1	OXFORD INTERNATIONAL 8940, Gali No.1, Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
2	ROSSETTE 8708, D.B.G. Road, Pahar Ganj, Central District, New Delhi:-110055
3	SINGH EMPIRE 8710 .Gupta Road, Pahar Ganj, Central District, New Delhi:-110055
4	OM INTERNATIONAL 7/7, Deshbandhu Gupta Road, Pahar Ganj, Central District, New Delhi:-110055
5	AMAN GUEST HOUSE 4/5, D.B. Gupta Road, Pahar Ganj Central District New Delhi-110055
6	GEESONS PLOT NO. 65, D.B.G.Road, Pahar Ganj, Central District, New Delhi:-110055
7	MILAN DX 9012-14, D.B.G Road, Pahar Ganj, Central District, New Delhi:-110055
8	CITY STAR 8718, D.B.G. Road Pahar Ganj, Central District New Delhi:-110055
9	KUMAR PALACE 8992 D.B.G. Road, Paharganj Central District New Delhi:-110055
10	STEP INN INTERNATIONAL DX. 2/3, D.B.G. Road, Pahar Ganj Central District New Delhi:-110055
11	THE SHIPRA INTERNATIONAL 8596, D.B. Gupta Road Near Shiela Cinema, Pahar Ganj, Central District, New Delhi:-110055
12	DIAMOND 3056/57, Gali No 1, Chuna Mandi, Pahar Ganj, Central District New Delhi:-110055
13	DELHI 55 8703-8706 A, D.B.G, Pahar Ganj Central District New Delhi:-110055
14	BRIGHT 3754-56, Ram Nath Patwa Pahar Ganj, Central District New Delhi:-110055
15	DELHI HEART 3738 Dariba Pan, Pahar Ganj Central District New Delhi:-110055
16	NEW LIKE (DX) 3084-A Raj Guru Road, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
17	SUNRISE DX. 3738 Ramnath Patwa, Pahar Ganj Central District New Delhi:-110055
18	CAMA GUEST HOUSE 3037, Chnuna Mandi Rajgurau Road Pahar Ganj, Central District New Delhi:-110055
19	DHAWANI PALACE 3202 Gali Dispensary Wali Pahar Ganj, Central District New Delhi:-110055
20	ASHWANI LODGE 8696-8699 Desh Bandhu Gupta Road Pahar Ganj, Central District New Delhi:-110055
21	STAY WELL 3499, Dariba Pan, Pahar Ganj, Central District, New Delhi:-110055
22	GRAND PLAZA 3429-3434, D.B. Gupta Road Pahar Ganj, Central District New Delhi:-110055

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23	ASHOKA CASTLE GUEST HOUSE 2952-53-54/XV Banke Bihari Mandir Marg Pahar Ganj, Central District New Delhi:- 110055
24	AVTAR 3425 D.B. Gupta Road Pahar Ganj, Central District New Delhi:- 110055
25	CITY HEART 2798, Raj Guru Road, Pahar Ganj, Central District, New Delhi:-110055
26	REVELS PLUM PLOT NO.7 D.B.G. Road, Pahar Ganj, Central District, Delhi:-110055
27	VENUS DX 3423 Hari Mandir Marg, Central District, New Delhi:- 110055
28	EXPRESS-66 Plot no. 2, (2nd, 3rd & 4th Floor), DBG Road, Pahar Ganj, Central District, Delhi:-110055
29	EMPORIO 3422A, Gali Hari Mandir, D.B.G. Road Pahar Ganj, Central District New Delhi:-110055
30	PEACE POINT 8681/D.B.G. Road Near ST. Anthony School Pahar Ganj New Delhi:-110055
31	RADHA KISHAN 8913, Gali No.-2, Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
32	MINI YES PLEASE 2026/7, Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055
33	VOLGA INTERNATIONAL 3246 Gali School Wali, Pahar Ganj, Central District, New Delhi:-110055
34	SAI MAHAL INTERNATIONAL 9064-68 Ali No.2, Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
35	SUZI INTERNATIONAL 8483, AryaNagar, Pahar Ganj Central District New Delhi:-110055
36	LAL HAVELI 8892-95 Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
37	MAHALAXMI GUEST HOUSE 2682/8 Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
38	DE HOLIDAY INN 2218, Raj Guru Road, Chuna Mandi, Pahar Ganj, Central District, Delhi:-110055
39	INDIA CONTINENTAL 9143/3 Multani Dhanda, Pahar Ganj Central District New Delhi:-110055
40	MOHAK PALACE DX. 9132/3 Multani Dhanda Paharganj, Central District New Delhi:-110055
41	DELHI DARSHAN 8230/6 Arakashan Road, Central District, Pahar Ganj, New Delhi:-110055
42	JYOTI MAHAL 2488-90, Nalwa Gali, Pahar Ganj, Central District, New Delhi:-110055
43	U.S.A. 9303 I No.6 Multani Dhanda, Pahar Ganj, Central District, New Delhi:-110055
44	WOOD LAND 8235/6 Multani Dhanda, Gali No.6, A.K. Road, Paharganj, Central District, Delhi:-110055
45	SUN VILLAGE 2508-2512 Nalwa Gali Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055
46	U.K. GUEST HOUSE 9270-71/6 Multani Dhanda Pahar Ganj, Central District New Delhi:-110055
47	DREAMLAND DX. 8186/6 Multani Dhanda Gali No. 6 Arakashan Road, Pahar Ganj Central District Delhi:-110055

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48	MAHARAJA CONTINENTAL 8194-96/6 Arakashan Road Pahar Ganj, Central District New Delhi:-1 10055
49	HINDUSTAN INTERNATIONAL 8220-A Arakasha Road Pahar Ganj, Central District New Delhi:-110055
50	GRAND GODWIN 8502/41 Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055
51	SURYA PLAZA 2471, Nalwa Gali, Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055
52	LEGEND INTERNATIONAL 8525, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
53	PRIME BALAJI DELUXE 8574 Arakashan Road, Paharganj, Central District, New Delhi:-110055
54	SHANTI VILLA 2466-67, Nalwa Gali, Pahar Ganj Central District New Delhi:-110055
55	A J ANTA GUEST HOUSE 8647 Arankashan Road Paharganj, Central District New Delhi:-110055
56	GODWIN LODGE 8501/15 Arakashan Road, Ram Nagar Paharganj, Central District New Delhi:-110055
57	CHANCHAL DX. 8575 Arakashan Road Pahar Ganj, Central District New Delhi:-110055
58	YUVRAJ DELUX 38, Arakasar Road, Ram Nagar Central District Delhi:-110055
59	PEARL PLAZA 2348/2350 Rajguru Road, Chuna Mandi, Paharganj, Central District, New Delhi:-110055
60	VIRAT TOURIST LODGE 2342-2347 Rajguru Road Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055
61	PUSHPAK PALACE 8568, Ram Nagar, Pahar Ganj Central District New Delhi:-110055
62	HOSTEL CHECK MATE 5, Arakashan Road, Pahar Ganj Central District New Delhi:-110055
63	RAMA INN (M/S DELHI PAPER) & 4, A.K Municipal No.8539 Ram Nagar Pahar Ganj, Central District New Delhi:-1 10055
64	The Mount shiva DX. Lodge, 8531 to 8534(5) Arakshan Road, Ram Nagar, Pahar Ganj Delhi-110005
65	GEET DX. 8569-70 Avakashan Road Pahar Ganj, Central District New Delhi:-110055
66	STAR PLAZA 5158 Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
67	NATRAJ YES PLEASE 1665 & 1750, Laxmi Narain Gali Chuna Mandi, Pahar Ganj Central District New Delhi:-110055
68	KRISHNA PLAZA Plot No. 1, Block No. 80-A, Main Bazar Krishna Market, Pahar Ganj Central District Delhi:-110055
69	RAJ VILLA 1719, 1720, 1728 & 1729, Pratap Gali Chuna Mandi, Pahar Ganj Central District Delhi:-110055
70	LUVKUSH INTERNATIONAL 2279(1/2), 2280-81, Rajguru Road Pahar Ganj, Central District New Delhi:-110055
71	HERITAGE INN 2373-74-75, Chuna Mandi, Pahar Ganj, Central District, New Delhi:-110055
72	SAI PALACE 22, Krishna Market, Main Bazar, Pahar Ganj, Central District, Delhi:-1 10055

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73	SURYA INN 7875, Arakashan Road, Pahar Ganj Central District New Delhi-110055
74	ARYA TOURIST LODGE 8526 Arakashan Road Ram Nagar Pahar Ganj, Central District New Delhi:-1 10055
75	CHANAKYA GUEST HOUSE 2245-47, Rajguru Road, Chuna Mandi Pahar Ganj, Central District New Delhi:-110055
76	R.S. INTERNATIONAL 24-A/7880, A.K. Road, Pahar Ganj, Central District, New Delhi:-1 10055
77	NATIONAL LODGE 24A/7880 Arakashan Road, Pahar Ganj, Central District, New Delhi:-1 10055
78	CITY PALACE AK-12 Arakashan Road, Pahar Ganj, Central District, New Delhi:-110055
79	KWALITY 53, Arankashan Road Paharganj, Central District New Delhi:-1 10055
80	CRYSTAL DELUXE 8501 Arakashan Road, Pahar Ganj Central District New Delhi:-110055
81	MAHARANI LODGE 32, Arakashan Road, Ram Nagar, Pahar Ganj, Central District, New Delhi:-110055
82	DREAM PALACE XV/8499 P.NO. 44, Arakashan Road Ram Nagar, Central District New Delhi:-110055
83	COTTAGE CROWN PLAZA 5136 Main Bazar Pahar Ganj, Central District, New Delhi-110055
84	PRINCE PALACE DX. 5115, Gali Thanedar Wali Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
85	APPLE VILLA 5114, Gali Thanedar Wali Main Bazar Pahar Ganj, Central District New Delhi:-110055
86	STAR VIEW 5136/1 Main Bazar, Pahar Ganj Central District New Delhi:-110055
87	RAM RAJ DX. 7972 A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
88	NEW SAPAN PLAZA 8466, A.K. Road, Pahar Ganj Central District New Delhi-110055
89	ANOOP GUEST HOUSE 1566, Main Bazar, Pahar Ganj Central District New Delhi:-110055
90	HRIDAY INN T-1 19, T-340, General Market Pahar Ganj, Central District New Delhi:-110055
91	AJAY GUEST HOUSE 5084, Main Bazar, Paharganj Central District New Delhi:-110055
92	NEHA INN 7977/3 Gali No.6, Arakashan Road Multani Dhanda, Pahar Ganj Delhi:-110055
93	ROMA DX 8165 Aran Kansh Road, Pahar Ganj, Central District, New Delhi:-110055
94	MOON PALACE DX 615, Mantola, Paharganj, Central District, New Delhi:-110055
95	NEW ASHOKA CONTINENTAL 8382, 8383 & 8384, A.K. Road Pahar Ganj New Delhi:-110055
96	ASHOKA CONTINENTAL 8370, Arakashan Road Pahar Ganj New Delhi:-110055
97	RED ROSE INN 803 & 805, Gali Dore Wali, Main Bazar Pahar Ganj, Central District New Delhi:-110055

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98	SAMPURN INN XV/857, Mohalla Manota Gali Chandi Wali Pahar Ganj, Central District New Delhi:-110055 (Hotel Aditya Inn)
99	NAMASKAR 917 Chandiwalan, Paharganj Central District New Delhi:-110055
100	Vivek Hotel 1534-50 Main Bazar, Pahar Ganj Central District New Delhi:-110055
101	ROHIT DX. 8154-55 Arakashan Road Pahar Ganj, Central District New Delhi:-110055
102	PAYAL HOTEL 1182, Main Bazar, Pahar Ganj Central District New Delhi:-110055
103	THE SPOT 867-868, Gali Chandiwali, Main Bazar, Pahar Ganj, Central District, Delhi:-110055
104	SURAJ DX GUEST HOUSE 8156/6, A.K. Road, Pahar Ganj Central District New Delhi-110055
105	ROYAL PLAZA 8167, A.K. Road, Pahar Ganj Central District
106	NEW RINGO GUEST HOUSE 903, Chandiwalan, Paharganj Central District New Delhi:-110055
107	AMAX INN 8145/6 Arakashan Road Pahar Ganj, Central District New Delhi:-110055
108	PREM DX. 269-70, GALI Chandi Waii, Pahar Ganj, Central District, New Delhi:-110055
109	SATYA INTERNATIONAL 8181 A.K Road Ram Nagar, Paharganj, Central District, New Delhi:-110055
110	EVEREST PALACE 8244/6, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
111	DELHI REGENCY 8183-85, AK Road, Pahar Ganj, Central District, New Delhi:-110055
112	SIGNATURE PALACE 256-58, Ghee Mandi, Mantola, Pahar Ganj, Central District, New Delhi:-110055
113	RAJ MAHAL INN 450-452, Gali Chandi Wali Mantola, Pahar Ganj New Delhi:-110055
114	DIAMOND DELUXE 1013, Mantola, Gali Halwai Wali Pahar Ganj, Central District New Delhi:-110055
115	V V INN 1015, Gali Mantola, Main Bazar Pahar Ganj, Central District New Delhi:-110055
116	LORD KRISHANA DX. INN 1171-75, Main Bazar, 6 Tooti Chowk, Pahar Ganj, Central District, New Delhi:-110055
117	HARI PIORKO 4775,4769,4781 Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
118	YATRI INTERNATIONAL 8120/6, A.K. Road, Pahar Ganj, Central District, New Delhi:-110055
119	COTTAGE GOOD DAY 4714 Shora Kothi Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
120	HARI PIORKO INN 4778-A&B, 4779, 4781 (Part) Main Bazar, Pahar Ganj Central District New Delhi:-110055
121	NOBLE INTERNATIONAL GUEST 133-134, Krishna Gali, Ghee Mandi Pahar Ganj, Central District
122	GOLDEN WINGS 135-136, Krishna Street, Tel Mandi Pahar Ganj, Central District New Delhi:-110055



123	DECENT 4711 Shora Kothi, Pahar Ganj Central District New Delhi:-110055
124	PRESIDENCY 8409, F.F Gali No.1, Arya Nagar, Pahar Ganj, Central District, Delhi:-110055
125	MAYUR ASSAM HOTEL 49 Arakashan Road Pahar Ganj, Central District, New Delhi:-1 10055
126	GALAXY INTERNATIONAL 8487 Arya Nagar, Pahar Ganj, Central District, New Delhi:-110055
127	FAMILY HOTEL 8489 AryaNagar, Pahar Ganj, Central District, Delhi:-110055
128	DADA INTERNATIONAL 3968-71,3339 Kaseruwalan Gali, Hari Mandir, Pahar Ganj, Central District, Delhi:-110055
129	LEO HOTEL 3357, Gali Hari Mandir, Paharganj, New Delhi:- 110055
130	C.G. INTERNATIONAL G. HOUSE 3328, Gali Hari Mandir Marg, Pahar Ganj, Central District, New Delhi:-110055
131	HARI KIRAN 4220, Tel Mandi, Pahar Ganj Central District New Delhi:-110055
132	NOBLE DELUXE GUEST HOUSE 4219, Tel Mandi, Pahar Ganj Central District New Delhi-110055
133	GIANI INTERNATIONAL 4211-12, Tel Mandi, Pahar Ganj Central District New Delhi-110055
134	STATION VIEW 4254-55, Tel Mandi, Pahar Ganj Central District New Delhi-110055
135	SATYA PALACE 3386, Gali Hari Mandir, Kasheruwalan Pahar Ganj, Central District New Delhi:-110055
136	SWEET HOMES DX. 5228 Shora Kothi, Pahar Ganj Central District New Delhi:-110055
137	RAJ HANS DELUXE 3330-33, Gali Hari Mandir Pahar Ganj, Central District New Delhi:-110055
138	KC PLAZA 5588 Basant Road, Paharganj Central District New Delhi:-1 10055
139	STAR PALACE 4590, Main Bazar, Pahar Ganj Central District New Delhi:-110055
140	KAMAL PALACE 3339 Hari Mandir Lane, Pahar Ganj Central District New Delhi:-110055
141	SHAILAY GUEST HOUSE 4256 Tel Mandi Paharganj, Central District New Delhi:-1 10055
142	PARAMOUNT 4230 Tel Mandi, Paharganj Central District Delhi:- 110055
143	RAJAN 5611/18 Basant Road, Central District, New Delhi:- 110055
144	GURUVAS GUEST HOUSE 1049 & 982, Main Bazar, Kumhar Wali Gali Mantola, Pahar Ganj, Central District Delhi:-110055
145	AMAN CONTINENTAL 1048, 984, Main Bazar, Mantola Pahar Ganj, Central District New Delhi:-110055
146	YATRI PALACE 4390/15, 16 Basant Road Pahar Ganj, Central District New Delhi:-110055
147	DIMPLE LODGE 4262-A Main Bazar 5619 Basant Road Pahar Ganj, Central District New Delhi:-1 10055

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148	KRISHNA DX. 5589 Basant Road Pahar Ganj, Central District New Delhi:-110055
149	PARKASH 5606, Basant Road, Paharganj Central District New Delhi:-110055
150	BASANT 5611 Basant Road, Pahar Ganj Central District New Delhi:-110055
151	RAJDEEP HOTEL 5611-12, Basant Road, Pahar Ganj Central District New Delhi:-110055
152	RHEA LODGE 4518 SBS Street, Paharganj Central District New Delhi:-110055
153	SHALIMAR HOTEL 5611-5614, Basant Road, Pahar Ganj Central District New Delhi:-110055
154	GULSHAN PALACE DX. 4390/7, Katra Raiji, Basant Road Pahar Ganj, Central District New Delhi:-110055
155	AASHIRWAD GUEST HOUSE 4390/19, Rehman Street Katra Raiji Pahar Ganj, Central District New Delhi:-110055
156	BLESSINGS 5202-5206, Part 5198 Basant Road, Pahar Ganj, Central District, New Delhi:-110055
157	PRIYANKA 4449-50, Katra Rai Ji, Main Bazar, Pahar Ganj, Central District, New Delhi:-110055
158	GOLD STAR INN 4530-31, Shora Kothi Pahar Ganj, Central District New Delhi:-110055
159	WHITE EMPIRE 4451-52-55 Katra Rai Ji Main Bazar Pahar Ganj, Central District New Delhi:-110055
160	STAR VILLA 98-99, Krishana Gali, Pahar Ganj, Central District, New Delhi:-110055
161	LAHORIMAL DX. 4249-51 Krishna Street Opp. New Delhi Railway Station Central District Delhi:-110055
162	NASEEB GUEST HOUSE 3441 IBA Pan, Pahar Ganj, Central District, New Delhi:-110055
163	KAKA GUEST HOUSE 3440 IBA Pan, Pahar Ganj, Central District, New Delhi:-110055
164	BHARTIA GUEST HOUSE 3439, Dariba Pan, Pahar Ganj Central District New Delhi-110055
165	PREET GUEST HOUSE 3442 Dariba Pan, Pahar Ganj Central District New Delhi:-1 10055
166	ALFA CONTINENTAL 1335, Sangtrashan, Pahar Ganj, Central District, New Delhi:-110055
167	SHTVAM INTERNATIONAL 1335, Sangtarashan, Pahar Ganj Central District New Delhi-110055
168	MOTHER PALACE 1454, Sangtrashan, Pahar Ganj, Central District, New Delhi:-1 10055
169	SHY AM PALACE 1254,1258,1259 & 1260 Bazar Sangtrashan, Pahar Ganj, Central District, New Delhi:-110055
170	COTTAGE GANGA INN 1532 AR Sangtarashan, Pahar Ganj, Central District, New Delhi:-1 10055
171	QUEEN PALACE 2839 Sangatrashan, Pahar Ganj, Central District, New Delhi:-110055
172	RAMAN PALACE 1310-1311 A, Sangtrashan Bazar Pahar Ganj, Central District New Delhi:-110055



173	RICKY DELUX 1242 Bazar Sangatrashan Pahar Ganj, Central District New Delhi:-110055
174	COTTAGE YES PLEASE 1843-44 Axmi Narayan Gali Rajguru Road Chunamandi, Central District, Delhi:-110055
175	TOURIST DX 7361, Ram Nagar Qutab Road, Central District, New Delhi:-110055
176	TOURIST 7361, Ram Nagar, Qutab Road Central District New Delhi:-110055
177	NEW ANAND NIWAS 40 MPL NO.7679 ST-1 Ram Nagar Paharganj, Central District New Delhi:-110055
178	PARKWAY DX. 8591 Qutub Road, Pahar Ganj Central District New Delhi:-110055
179	ASHIRWAD 3416 I Mandir Marg, Pahar Ganj, Central District, New Delhi:-110055
180	UDHAV PALACE 3317-21, Bagichi Babib Bux, Pahar Ganj Central District New Delhi:-110055
181	RICHMOND INN 9597 & 9603, Sadar Thana Road Motia Kahn, Pahar Ganj Central District New Delhi:-110055
182	MAYUR 5618-5611 Basant Road Pahar Ganj, Central District New Delhi:-110055
183	MARCO POLO 8593/1, Basti Arakasha, Paharganj, Central District, New Delhi:-110055
184	SAI DHAM INTERNATIONAL 3422, DBG, Road, Dariba Pan, Pahar Ganj, Central District, New Delhi:-110055
185	AIRA XING Plot No.5 Block 1 Municipal No. 10086 DBG Rd, Pahar Ganj Central District Delhi:-110055

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Annexure R-5

Subject: - The details of the charges collected from the Hotels/guest houses

Details of ADDITIONAL SEWERAGE CHARGES		
S. NO.	ADDITIONAL SEWERAGE CHARGES	Total Additional Charges
1	2015-16	Rs.1538999
2	2016-17	Rs.4255335
3	2017-18	Rs.4631835
4	2018-19	Rs.4891260
5	2019-20	Rs.6566134
6	2020-21	Rs.8347532
7	2021-22	Rs.7599192
8	2022-23	Rs.7628806
9	2023-24	Rs.7474201
10	April 24- Sep 2024	Rs.612800
	TOTAL	Rs.53546094(Say Rs.535.46 Lacs)
Details of Ground Water CESS Charges		
S.No	CESS Charges(2015 to 2020)	Total CESS Charges Received
1	2015	NIL
2	2016	Rs.235470
3	2017	Rs.896590
4	2018	Rs.998590
5	2019	Rs.119848
6	2020	Rs.191617
	Total	Rs.2442115(Say Rs.24.42 Lacs)

Grand Total = Rs. 559.88 lacs

(39)

DELHI JAL BOARD
OFFICE OF THE DIRECTOR(REVENUE)
VARUNLAYA PHASE-II, KAROL BAGH, NEW DELHI

Annexure R-6 (copy)

NO.DJB/DOR/Creating Separate Head/2018/8007

DATED: 8-7-2015.

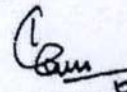
Subject:- Fixation of Ground Water Cess / Usage Charges on the Industries operating their Tube-well / Bore well for extraction of Ground Water.

Delhi Jal Board vide Resolution No. 200 dated 19.03.2015 has approved fixation of Ground Water Cess/Usage Charges on the Industries for Operating their Tube-wells/Bore-wells for extraction of Ground Water which is circulated by CE(Planning)Water vide letter No. DJB/CE(Plg.)W/2015/58-69 dated 06.04.2015 as under :-

a.	For non-water packaging Industries	Rs. 1670/- per Tube-well /Bore-well per month
b.	For water packaging Industries	It would be Rs. 4170/- per Tube-well / Bore well per month

2. Necessary provision for receiving these charges in RMS as non CIS payment has been made.


3. All ZROs may, therefore, ensure that such payments are received as non CIS payment i.e. not against any K.NO. in RMS, at cash counters. Further, each receipt of such payment will carry a note that "This payment will not entitle you for registration of the bore well", which may be indicated by way of Stamp which may be got prepared from imprest account of Z.R.O. concerned.


 (R.S. Godbole)
 07/07/15
 Jt. Director (Revenue)-HQ

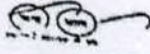
- DOR (R)
1. All ZROs
 2. Project Director, M/s TCS - to create a Separate Head for this receipt under RMS.

Copy to:-

1. Member (Finance)
2. Director(Revenue)/Director(F&A)/CE(Planning)Water
3. All area Jt. Directors(Rev.)/Dy. Directors(Rev.)
4. Jt. Director(F&A)-II/AO(Treasury)/AO(R)/AAO(R)HQ
5. EE(EDP); for uploading on DJB website.
6. Smt. Anita, UDC


 07/07/15
 Jt. Director (Revenue)-HQ

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OFFICE OF DIRECTOR (REVENUE)
DELHI JAL BOARD; GOVT OF NCT OF DELHI
VARUNALAYA PH-II, KAROL BAGH, NEW DELHI-5.



"STOP CORONA: Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"

NO. DJB/DOR/166/2020/6877 Jo 6499

DATED: 17-11-2020

INSTRUCTIONAL ORDER

Subject: Water Cess/Usage Charges

Reference letter No.DJB/DOR/Creating Separate Head/2015/7963 to 8017 dated 08.07.2015 issued for fixation of Ground Water Cess/Usage Charges on the industries operating their Tube well/Bore well for extraction of Ground Water.

The Competent Authority has ordered that Levy of Water Cess may be stopped by DJB in view of abolition of Cess Act and as per latest guidelines of CGWA issued in compliance of orders of Hon'ble NGT.

This is for strict compliance by all concerned and any violation will render the concerned staff liable for punitive action for non-compliance.

Akriti
13/11/20
(Akriti Sagar)
Director (Revenue)

Copy for Information./ necessary action to:

1. PS to Chairman, DJB for kind information.
2. Vice Chairman, DJB for kind information.
3. Secy. to CEO for kind information of CEO.
4. Members of the Board for kind information.
5. Member(A)/ Member(F)/ Member(W)/ Member(Dr.)
6. All Chief Engineers.
7. Director(F&A)/Director(A&P) /Secretary, DJB
8. Dy. Director(Vigilance)/Jt. Director(F&A)-I &II
9. All area Jt. Directors (Revenue)/ All Dy. Director (Revenue).
10. All SEs (Maintenance) / All EEs (W/S/R).
11. All ZROs are directed to take action accordingly.
12. AO(Revenue)HQ/ AAO(Revenue)HQ
13. EE(EDP): for uploading on DJB Website.
14. Project Director, M/s. Wipro Ltd., 6th Floor Varunalaya Building, Phase-II for necessary modification in application software.
15. Guard file.

SSM

41

Annexure R-7

ANNEXURE 'B'

A. Anbarasu

ए.अंबरसु, म



संघोड २०११

सचिव-एनएच-महादेशीय आरक्षण
राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
राजस्व विभाग
5, श्याम नाथ मार्ग, दिल्ली-110 054
Secretary-Tam-Divisional Commissioner
Govt. of NCT of Delhi
Revenue Department
5, Shyam Nath Marg, Delhi - 110 054
Tel.: 2300 2025 Fax No. : 2303 1269
E-mail : dhoom@nct.in

2747-5

18-10-15

DO No. P.M./D.M./2015/2110

Dated: 6/10/2015

Dear Shri Sajjan Singh Yadav

I am in receipt of your DO No. DJB/M(WS)/2015/P-10/2810 dated 30.09.2015 regarding issuance of directions to the Deputy Commissioner's (Revenue).

In this regard, requisite instructions to all Dy. Commissioners (Revenue), ADM's and SDM's are being issued not to seal the bore-wells which have been voluntarily disclosed, as per the recommendations taken by the Committee, which is constituted in compliance of the directions of Hon'ble NOT in OA No. 108/2013 dated 03.09.2013.

With warm regards

Handwritten signature
for
M. Anbarasu

Yours sincerely
Handwritten signature
(A. Anbarasu)

EE (N.W.)
Diary No. 4263
Date 20/10/15

Shri Sajjan Singh Yadav, IAS
Chief Executive Officer,
Govt. of NCT of Delhi,
Varunalaya Ph-2, Karol Bagh,
New Delhi-110 005.

CE (WEST) 638
BY M/WS
DATE 14-10-15
DEPT. JAL BOARD

Handwritten notes and signatures
14/10
M/WS

Handwritten notes
18/10/15

Copy to all
20/10/15

All (CE (West) / CE (P) / CE (M) / CE (N) / CE (S) / CE (E) / CE (W) / CE (C) / CE (O) / CE (A) / CE (I) / CE (R) / CE (T) / CE (L) / CE (D) / CE (U) / CE (G) / CE (H) / CE (K) / CE (J) / CE (F) / CE (G) / CE (H) / CE (I) / CE (J) / CE (K) / CE (L) / CE (M) / CE (N) / CE (O) / CE (P) / CE (Q) / CE (R) / CE (S) / CE (T) / CE (U) / CE (V) / CE (W) / CE (X) / CE (Y) / CE (Z) / CE (AA) / CE (AB) / CE (AC) / CE (AD) / CE (AE) / CE (AF) / CE (AG) / CE (AH) / CE (AI) / CE (AJ) / CE (AK) / CE (AL) / CE (AM) / CE (AN) / CE (AO) / CE (AP) / CE (AQ) / CE (AR) / CE (AS) / CE (AT) / CE (AU) / CE (AV) / CE (AW) / CE (AX) / CE (AY) / CE (AZ) / CE (BA) / CE (BB) / CE (BC) / CE (BD) / CE (BE) / CE (BF) / CE (BG) / CE (BH) / CE (BI) / CE (BJ) / CE (BK) / CE (BL) / CE (BM) / CE (BN) / CE (BO) / CE (BP) / CE (BQ) / CE (BR) / CE (BS) / CE (BT) / CE (BU) / CE (BV) / CE (BW) / CE (BX) / CE (BY) / CE (BZ) / CE (CA) / CE (CB) / CE (CC) / CE (CD) / CE (CE) / CE (CF) / CE (CG) / CE (CH) / CE (CI) / CE (CJ) / CE (CK) / CE (CL) / CE (CM) / CE (CN) / CE (CO) / CE (CP) / CE (CQ) / CE (CR) / CE (CS) / CE (CT) / CE (CU) / CE (CV) / CE (CW) / CE (CX) / CE (CY) / CE (CZ) / CE (DA) / CE (DB) / CE (DC) / CE (DD) / CE (DE) / CE (DF) / CE (DG) / CE (DH) / CE (DI) / CE (DJ) / CE (DK) / CE (DL) / CE (DM) / CE (DN) / CE (DO) / CE (DP) / CE (DQ) / CE (DR) / CE (DS) / CE (DT) / CE (DU) / CE (DV) / CE (DW) / CE (DX) / CE (DY) / CE (DZ) / CE (EA) / CE (EB) / CE (EC) / CE (ED) / CE (EE) / CE (EF) / CE (EG) / CE (EH) / CE (EI) / CE (EJ) / CE (EK) / CE (EL) / CE (EM) / CE (EN) / CE (EO) / CE (EP) / CE (EQ) / CE (ER) / CE (ES) / CE (ET) / CE (EU) / CE (EV) / CE (EW) / CE (EX) / CE (EY) / CE (EZ) / CE (FA) / CE (FB) / CE (FC) / CE (FD) / CE (FE) / CE (FF) / CE (FG) / CE (FH) / CE (FI) / CE (FJ) / CE (FK) / CE (FL) / CE (FM) / CE (FN) / CE (FO) / CE (FP) / CE (FQ) / CE (FR) / CE (FS) / CE (FT) / CE (FU) / CE (FV) / CE (FW) / CE (FX) / CE (FY) / CE (FZ) / CE (GA) / CE (GB) / CE (GC) / CE (GD) / CE (GE) / CE (GF) / CE (GG) / CE (GH) / CE (GI) / CE (GJ) / CE (GK) / CE (GL) / CE (GM) / CE (GN) / CE (GO) / CE (GP) / CE (GQ) / CE (GR) / CE (GS) / CE (GT) / CE (GU) / CE (GV) / CE (GW) / CE (GX) / CE (GY) / CE (GZ) / CE (HA) / CE (HB) / CE (HC) / CE (HD) / CE (HE) / CE (HF) / CE (HG) / CE (HH) / CE (HI) / CE (HJ) / CE (HK) / CE (HL) / CE (HM) / CE (HN) / CE (HO) / CE (HP) / CE (HQ) / CE (HR) / CE (HS) / CE (HT) / CE (HU) / CE (HV) / CE (HW) / CE (HX) / CE (HY) / CE (HZ) / CE (IA) / CE (IB) / CE (IC) / CE (ID) / CE (IE) / CE (IF) / CE (IG) / CE (IH) / CE (II) / CE (IJ) / CE (IK) / CE (IL) / CE (IM) / CE (IN) / CE (IO) / CE (IP) / CE (IQ) / CE (IR) / CE (IS) / CE (IT) / CE (IU) / CE (IV) / CE (IW) / CE (IX) / CE (IY) / CE (IZ) / CE (JA) / CE (JB) / CE (JC) / CE (JD) / CE (JE) / CE (JF) / CE (JG) / CE (JH) / CE (JI) / CE (JJ) / CE (JK) / CE (JL) / CE (JM) / CE (JN) / CE (JO) / CE (JP) / CE (JQ) / CE (JR) / CE (JS) / CE (JT) / CE (JU) / CE (JV) / CE (JW) / CE (JX) / CE (JY) / CE (JZ) / CE (KA) / CE (KB) / CE (KC) / CE (KD) / CE (KE) / CE (KF) / CE (KG) / CE (KH) / CE (KI) / CE (KJ) / CE (KK) / CE (KL) / CE (KM) / CE (KN) / CE (KO) / CE (KP) / CE (KQ) / CE (KR) / CE (KS) / CE (KT) / CE (KU) / CE (KV) / CE (KW) / CE (KX) / CE (KY) / CE (KZ) / CE (LA) / CE (LB) / CE (LC) / CE (LD) / CE (LE) / CE (LF) / CE (LG) / CE (LH) / CE (LI) / CE (LJ) / CE (LK) / CE (LL) / CE (LM) / CE (LN) / CE (LO) / CE (LP) / CE (LQ) / CE (LR) / CE (LS) / CE (LT) / CE (LU) / CE (LV) / CE (LW) / CE (LX) / CE (LY) / CE (LZ) / CE (MA) / CE (MB) / CE (MC) / CE (MD) / CE (ME) / CE (MF) / CE (MG) / CE (MH) / CE (MI) / CE (MJ) / CE (MK) / CE (ML) / CE (MN) / CE (MO) / CE (MP) / CE (MQ) / CE (MR) / CE (MS) / CE (MT) / CE (MU) / CE (MV) / CE (MW) / CE (MX) / CE (MY) / CE (MZ) / CE (NA) / CE (NB) / CE (NC) / CE (ND) / CE (NE) / CE (NF) / CE (NG) / CE (NH) / CE (NI) / CE (NJ) / CE (NK) / CE (NL) / CE (NM) / CE (NN) / CE (NO) / CE (NP) / CE (NQ) / CE (NR) / CE (NS) / CE (NT) / CE (NU) / CE (NV) / CE (NW) / CE (NX) / CE (NY) / CE (NZ) / CE (OA) / CE (OB) / CE (OC) / CE (OD) / CE (OE) / CE (OF) / CE (OG) / CE (OH) / CE (OI) / CE (OJ) / CE (OK) / CE (OL) / CE (OM) / CE (ON) / CE (OO) / CE (OP) / CE (OQ) / CE (OR) / CE (OS) / CE (OT) / CE (OU) / CE (OV) / CE (OW) / CE (OX) / CE (OY) / CE (OZ) / CE (PA) / CE (PB) / CE (PC) / CE (PD) / CE (PE) / CE (PF) / CE (PG) / CE (PH) / CE (PI) / CE (PJ) / CE (PK) / CE (PL) / CE (PM) / CE (PN) / CE (PO) / CE (PP) / CE (PQ) / CE (PR) / CE (PS) / CE (PT) / CE (PU) / CE (PV) / CE (PW) / CE (PX) / CE (PY) / CE (PZ) / CE (QA) / CE (QB) / CE (QC) / CE (QD) / CE (QE) / CE (QF) / CE (QG) / CE (QH) / CE (QI) / CE (QJ) / CE (QK) / CE (QL) / CE (QM) / CE (QN) / CE (QO) / CE (QP) / CE (QQ) / CE (QR) / CE (QS) / CE (QT) / CE (QU) / CE (QV) / CE (QW) / CE (QX) / CE (QY) / CE (QZ) / CE (RA) / CE (RB) / CE (RC) / CE (RD) / CE (RE) / CE (RF) / CE (RG) / CE (RH) / CE (RI) / CE (RJ) / CE (RK) / CE (RL) / CE (RM) / CE (RN) / CE (RO) / CE (RP) / CE (RQ) / CE (RR) / CE (RS) / CE (RT) / CE (RU) / CE (RV) / CE (RW) / CE (RX) / CE (RY) / CE (RZ) / CE (SA) / CE (SB) / CE (SC) / CE (SD) / CE (SE) / CE (SF) / CE (SG) / CE (SH) / CE (SI) / CE (SJ) / CE (SK) / CE (SL) / CE (SM) / CE (SN) / CE (SO) / CE (SP) / CE (SQ) / CE (SR) / CE (SS) / CE (ST) / CE (SU) / CE (SV) / CE (SW) / CE (SX) / CE (SY) / CE (SZ) / CE (TA) / CE (TB) / CE (TC) / CE (TD) / CE (TE) / CE (TF) / CE (TG) / CE (TH) / CE (TI) / CE (TJ) / CE (TK) / CE (TL) / CE (TM) / CE (TN) / CE (TO) / CE (TP) / CE (TQ) / CE (TR) / CE (TS) / CE (TT) / CE (TU) / CE (TV) / CE (TW) / CE (TX) / CE (TY) / CE (TZ) / CE (UA) / CE (UB) / CE (UC) / CE (UD) / CE (UE) / CE (UF) / CE (UG) / CE (UH) / CE (UI) / CE (UJ) / CE (UK) / CE (UL) / CE (UM) / CE (UN) / CE (UO) / CE (UP) / CE (UQ) / CE (UR) / CE (US) / CE (UT) / CE (UU) / CE (UV) / CE (UW) / CE (UX) / CE (UY) / CE (UZ) / CE (VA) / CE (VB) / CE (VC) / CE (VD) / CE (VE) / CE (VF) / CE (VG) / CE (VH) / CE (VI) / CE (VJ) / CE (VK) / CE (VL) / CE (VM) / CE (VN) / CE (VO) / CE (VP) / CE (VQ) / CE 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(ZN) / CE (ZO) / CE (ZP) / CE (ZQ) / CE (ZR) / CE (ZS) / CE (ZT) / CE (ZU) / CE (ZV) / CE (ZW) / CE (ZX) / CE (ZY) / CE (ZZ)



(42)

Annexure R-8 (Colly)

DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
EXECUTIVE ENGINEER(M)-23, UNDER SE(M)-5,
ANDHA MUGHAL, PRATAP NAGAR,
DELHI-110007.

No: DJB/EE (M)-23/2024-25/- 338

Dated: - 09.08.2024

To

The SDM (Karol Bagh)
Jhandewalan Flatted Factory Complex,
Delhi -110055

S.E. (M) 5

DELHI JAL BOARD

Date... 5/12

Dy. No... 12/01/24

Sub: - Sealing of illegal Borewells in Pahar Ganj area as per telephonic request made by the undersigned.

As per telephonic request made by the undersigned, a sealing drive for illegal borewell of Paharganj area was organized on dated 27.04.2024, vide letter no. SDM/KV/2024/2325-30 dated 25.07.2024. However, no fruitful result could be achieved due to gathering of hotel owners, other people and inadequate police force and the sealing drive could not be carried out apprehending law & order problem.

Taking into consideration non-availability of addition police force due to Independence Day ceremony, you are requested to plan another drive immediately thereafter for sealing of illegal borewells in Paharganj area. The DJB team already nominated is ready for assistance in the sealing drive.

Encl: Lit of 536 illegal borewells

sd/-

(S.K. SINGH)
EE (M) - 23

Copy to:

1. Secy. to CEO
2. Chairman, DPCC, GNCTD, 5th Floor, ISBT Building, Kashmere Gate, Delhi -110006
3. DM(Central), 14 Daryaganj, Delhi -110002
4. CE(C&N)
5. CE(GW)
6. SE (M)-5
7. EE(RWH/GW)
8. Public Grievances officer, Varunalaya, DJB
9. AE -23
10. ZRO, Tibbiya Collage, Karol Bagh
11. Office copy

For kind information.

-do-

-do-

-do-

-do-

-do-

-do-

For necessary action pl.
to pursue & report
to take necessary action.

EE(M)23

(S.K. SINGH)
EE (M) - 23

12/8

48

48

7/48 824

REMINDER-I



DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
EXECUTIVE ENGINEER(M)-23, UNDER SE(M)-5,
ANDHA MUGHAL, PRATAP NAGAR,
DELHI-110007.

No: DJB/EE (M)-23/2024-25/368-378 Dated: - 17/8/24

To

The SDM (Karol Bagh)
Jhandewalan Flatted Factory Complex,
Delhi -110055

Sub: - Sealing of illegal Borewells in Pahar Ganj area as per telephonic request made by the undersigned.

This is in continuation of office letter no. DJB/EE(M)-23/2024/338 dated 09.08.2024 issued by the undersigned on above cited subject. It may be recalled that a sealing drive for illegal borewell of Paharganj area was organized on dated 27.04.2024, vide letter no. SDM/KV/2024/2325-30 dated 25.07.2024. However, no fruitful result could be achieved due to gathering of hotel owners, other people and inadequate police force and the sealing drive could not be carried out apprehending law & order problem.

In view of above, another drive may be carried out immediately so that Hon'ble NGT can be apprised about the action being taken against illegal borewells in its next date of hearing scheduled on 22.08.2024.

Encl: Letter dated 09.08.2024

(S.K. SINGH)
EE (M) - 23

Copy to:

1. Secy. to CEO
2. Chairman, DPCC, GNCTD, 5th Floor, ISBT Building, Kashmere Gate, Delhi -110006
3. DM(Central), 14 Daryaganj, Delhi -110002
4. CE(C&N)
5. CE(GW)
6. SE (M)-5
7. EE(RWH/GW)
8. Public Grievances officer, Varunalaya, DJB
9. AE -23
10. ZRO, Tibbiya Collage, Karol Bagh action.
11. Office copy

For kind information.

-do-

-do-

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-do-

For necessary action pl.
to pursue & report
to take necessary

EE (M) - 23



DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
SUPERINTENDENT ENGINEER (M)-5, Room No. 312,
VARUNALAYA PHASE -I, KAROL BAGH
DELHI-110005.

No: DJB/SE(M)-5/2024-25/2423

Dated: - 12/8/24

DM (Central)
14, Darya Ganj,
New Delhi -110002

EE (M)-23 D J B
Diary No.
Date
Pratap Delhi-07

Sub: - Request for immediate sealing of illegal borewells of Paharganj area.

This is in continuation to letter No: DJB/EE (M)-23/2024-25/332 dated 09.08.2024 issued to SDM, Karol Bagh by EE concerned of this office regarding sealing of illegal borewells of Paharganj area immediately after Independence Day ceremony on 15.08.2024 as earlier sealing drive could not be carried out apprehending law & order problem. It is pertinent to mention that the Hon'ble NGT directed to take appropriate action against these illegal borewells during the hearing held on 23.07.2024 and furnish the status report during the next hearing scheduled on 22.08.2024.

In view of above, you are requested to direct SDM, Karol Bagh to schedule the next sealing drive immediately after Independence Day ceremony on 15.08.2024 with adequate police force to comply with the directions of Hon'ble NGT.

Encl: Copies of:

- (i) Letter DJB/EE (M)-23/2024-25/332 dated 09.08.2024
- (ii) List of 536 illegal borewells.

sd/-
(PRITI PANT)
SE(M)-5



Copy to:

1. CEN(W) : for kind information.
2. CE(C&N) : -do-
- ✓ 3. EE(M)-22/23 : to pursue & report
4. PA (M)-5
5. Office copy

sd/-
(PRITI PANT)
SE(M)-5

50 (48)

5/c 50

	DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI OFFICE OF THE SUPRITENDENT ENGINEER(M)-5 ROOM NO. 312, VARUNALAYA PHASE-I, JHANDEWALAN, KAROL BAGH, DELHI-110005.	
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No. DJB/SE(M)-5/2024/ 21061
 DM (Central)
 14, Darya Ganj
 New Delhi-110002.

EE (M)-22
 D. No. 1503.....
 Date: 22-8-24

Dated: 21/8/24

2318/24
 5282

Subject: Request for immediate sealing of illegal borewells of Paharganj area.

This is in reference to your letter no dated 14/08/2024 in response to this office letter dated 12/08/2024 on above cited subject. In this regard, kindly refer to the tabular details of Annexure 'A' that mention the action taken on illegal borewells till 31.08.2021 implying that these illegal tubewells were identified prior to 31.08.2021. There may be some illegal tubewells of Paharganj area in this list but not entire 412 illegal tubewells which are mentioned in the table. It is a mere coincidence that the figure of 412 tubewells mentioned in the table matches with 412 illegal tubewells of Paharganj area.

Regarding the meeting held on 03/04/2024, it may be recalled that DPCC revoked the closure direction for sealing of these hotels which was brought into your kind notice telephonically by the undersigned and the meeting was convened in your office on 03/04/2024. In compliance of the direction issued by you, the DPCC vide letter dated 04/04/2024 was requested for joint inspection for survey of these hotels. As no response was given by DPCC, a letter dated 05/04/2024 was sent to your office intimating about no communication received from DPCC regarding the survey.

It is pertinent to mention that two hotels were earlier sealed by joint team comprising officials from SDM Karol Bagh and DJB. The Hon'ble NGT during the last hearing held on 23/07/2024 expressed displeasure on further action not being taken against these illegal borewells. It is also not out of place to mention that SDM Karol Bagh and DJB officials started the sealing drive on 27/07/2024 but the same did not yield any result as the same was to be discontinued apprehending law and order. It is therefore requested that SDM concerned may kindly be directed to resume the sealing drive with additional force to intensify the same to comply with the direction of Hon'ble NGT.

Encl: As above

O/C

S.E (M)-5

PA
 23/8



(Handwritten signature)

(Priti Pant)
 SE(M)-5

(13) उक्त निर्देशों का किसी प्रकार का उल्लंघन पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 15 के अन्तर्गत दंडनीय होगा।

राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल के आदेश से तथा उनके नाम पर,
धर्मेन्द्र, सचिव (पर्यावरण)

**DEPARTMENT OF ENVIRONMENT AND FORESTS
AND WILDLIFE
NOTIFICATION**

Delhi, the 12th July, 2010

No. F8(348)/EA/Env/09/2246.—In exercise of power conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the notification No. U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, has issued Annexed directions vide order No. F8(348)/EA/Env/09/1041-1061 dated the 18th May 2010 for groundwater regulation and management in Delhi.

The direction issued as Annexed are hereby published for information of the general public.

By Order and in the name of Lt. Governor
of the National Capital Territory of Delhi.

SUSHMA JERATH, Dy. Secy.

**ANNEXURE
DEPARTMENT OF ENVIRONMENT**

Order

Delhi, the 18th May, 2010

Sub : Direction under section 5 of the Environment (Protection) Act, 1986

F8. (348)/EA/Env/09 —Whereas, the Central Government has authorized the Lieutenant Governor of the National Capital Territory of Delhi vide notification S.O. 667 (E) dated the 10th September, 1992 to exercise powers under section 5 of the Environment (Protection) Act, 1986 for the National Capital Territory of Delhi and to issue directions thereunder, to any person, officer or any authority for the closure, prohibition or regulation of any operation or process or stoppage or regulation of the supply of electricity or water or any other services

And whereas Delhi Jal Board constituted under the Delhi Water Board Act, 1998 (Delhi Act 4 of 1998) is dealing

with water supply network of drinking, domestic, industrial and commercial water in the National Capital Territory of Delhi;

And whereas continued abstraction of ground water has led to serve depletion of ground water resources;

And whereas non-restricted and non-regulated abstraction of ground water has serious long term environmental implications;

And whereas over abstraction of ground water can result in drying up of ground water resources and may also affect water quality;

And whereas Central Ground Water Authority had, in the year of 2000, notified the South and South-West districts of Delhi as "Notified Areas" and imposed prohibition and restriction in those districts on the construction and installation of any structure for abstraction of ground water resources to avoid further depletion and deterioration in water quality in the said districts;

And whereas through, another notification in March 2006, Central Ground Water Authority has notified East, New Delhi, North-East, North-West and West districts of Delhi as over exploited areas needing regulation, and registration of ground water abstraction structures in those districts was made compulsory.

Now, therefore, in exercise of power conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the Ministry of Home Affairs, Government of India Notification S.O. 667 (E) bearing F.No. U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide Order Nos. F8(348)/EA/Env/09/14433-14451 and F8(348)/EA/Env/09/14452-14470 dated the 30th March 2009 as well as Order Nos. F8(348)/EA/Env/09/555-582 and F8(348)/EA/Env/09/583-610 dated the 30th April 2009, the Lt. Governor of the National Capital Territory of Delhi, hereby issues the following directions, namely:—

- (1) In the whole of the National Capital Territory of Delhi, no person, group, authority, association or institution shall draw ground water through bore-well or tube-well (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for domestic, commercial, agricultural and or industrial uses without the prior permission of the "Competent Authority" that is to say, the Delhi Jal Board or the New Delhi Municipal Council as the case may be.
- (2) The issue of grant of permission for borewell/ tubewell shall be dealt by Competent Authority through the Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is hereby appointed as "Authorized Officer" for the purpose of regulation of ground water development and management in the respective revenue areas under the jurisdiction.

2704 DG/10-2

- (3) The Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is the Authorized Officer, are further delegated with the power of dealing with other issues such as checking violation and sealing illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water, based on the recommendations of the Advisory Committee.
- (4) An Advisory Committee in each nine revenue areas of the National Capital Territory of Delhi is hereby constituted under the Chairmanship of the Deputy Commissioner of each revenue area comprising of the following members:
1. Deputy Commissioner (Revenue), : Chairman, of concerned revenue area
 2. Director (Panchayat) : Member;
 3. Chief Engineer nominated by : Member; Delhi Jal Board
 4. Representative of Central Ground : Member; Water Board, New Delhi
 5. Representatives of local bodies : Member; having jurisdiction over the area
 6. Representative of Department : Member; of Environment, GNCTD/DPCC
 7. Representative of reputed NGO : Member. in the field of Groundwater Management nominated by the Deputy Commissioner concerned
- (5) The Advisory Committee shall meet atleast once in every month to take up various issues related to ground water regulation and management in the concerned revenue area and give recommendations to the Deputy Commissioner for further consideration and enforcement. Only the recommended groundwater boring cases shall be forwarded to Competent Authority for grant of permission.
- (6) In emergent violation cases such as illegal groundwater drawl, the Authorized Officer, subject to his satisfaction, shall ensure the discontinuation of the same by the seizure of drilling rig, sealing of tubewell/borewell if so constructed and also disconnection of electricity supply to the energized tubewell even if it is through DG sets, without waiting for recommendation of Advisory Committee. However the details of such action shall be placed by the Authorized Officer in the next Advisory Committee meeting.
- (7) If any person, group, authority, association or institution, intends to draw ground water through bore-well or tube-well(both new as well as existing and drawing ground water without permission of Central Ground Water Authority), he shall take prior permission from Competent Authority. Such permission shall be obtained through submission of an application to Zonal Offices of the Competent Authority, in the form specified by the Competent Authority.
- (8) The Executive Engineer of the Competent Authority, incharge of the concerned area shall recommend the case, based on the facts on the ground, to the concerned Deputy Commissioner (Revenue) of the revenue area who shall issue orders in the light of the recommendations of Executive Engineer of the Competent Authority and the Advisory Committee
- (9) If the plot size of the building is more than 200 sq meters, the permission to draw ground water through borewell or tubewell (both new as well as existing and drawing groundwater without permission of Central Ground Water Authority) shall be subject to the condition that the occupier or owner of the said plot or building shall install rain water harvesting system in such building.
- (10) The permission to draw ground water through borewell or tubewell (both new as well as existing and drawing ground water without permission of Central Ground Water Authority) for commercial and or industrial use shall be subject to the condition that the concerned person or authority shall install the rain water harvesting structure, and shall ensure reuse of the water in horticulture or cooling or toilet flushing, etc after proper treatment of waste water or any other suggestions given by the concerned Advisory Committee.
- (11) Each of the Advisory Committee in addition to their above mentioned statutory duties, will inform Delhi Pollution Control Committee about any water pollution occurring, due to extraction of water from tube-well or bore-well so that, necessary action may be initiated under the provision of the Water (Prevention and Control of Pollution) Act, 1974.
- (12) The permission of borewell installation for agricultural purpose may be granted to genuine agriculturists by the Advisory Committee under concerned Deputy Commissioner (Revenue) based on the recommendation of Block Development Officer and Agriculture Department/Irrigation and Flood Control Department, Govt. of N.C. of Delhi.

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Agriculture activity may be verified from Khasra Girdawari documents and also based on actual evaluation.

- (13) Any violation of the above directions shall be punishable under section 15 of the Environment (Protection) Act, 1986 (29 of 1986).

By Order and in the Name of the Lieutenant Governor of the National Capital Territory of Delhi,
DHARMENDRA, Secretary (Environment)

कार्यालय पंजीयक सहकारी समितियाँ
अधिसूचना

दिल्ली, 7 जुलाई, 2010

फा. संख्या 6(14)/85/स्था./सह./पार्ट फाइल 2349.—
दिल्ली के उपराज्यपाल, दिल्ली सहकारी समितियाँ अधिनियम, 2003 (दिल्ली अधिनियम 2004 का 3) की धारा 3 की उप-धारा (1) के द्वारा पदन शक्तियों का प्रयोग करते हुए श्री हरि नारायण मीणा, सहायक पंजीयक सहकारी समितियाँ को उपरोक्त अधिनियम के

अधीन कार्य को निपटाने के लिए उपरोक्त पद पर कार्य ग्रहण करने को तिथि से पंजीयक की सहायतार्थ नियुक्त करते हैं।

राष्ट्रीय राजधानी क्षेत्र, दिल्ली के उपराज्यपाल के
आदेश एवं नाम से,

एस. के. झा, अतिरिक्त सचिव (सहकारिता)

OFFICE OF THE REGISTRAR COOPERATIVE
SOCIETIES

NOTIFICATION

Delhi, the 7th July, 2010

No. F. 6/14/85/Estt./Coop/Pt. file 2349.—In exercise of the powers conferred by sub-section (1) of section 3 of the Delhi Co-operative Societies Act, 2003 (Delhi Act 3 of 2004), the Lt. Governor of the National Capital Territory of Delhi is pleased to appoint Sh. Hari Narain Meena, Adhoc DANICS as Assistant Registrar Cooperative Societies, Delhi, to assist the Registrar in discharging his duties and functions under the aforesaid Act with effect from the date he assumed charge of the said office.

By Order and in the Name of the Lt. Governor of the National Capital Territory of Delhi,
S. K. JHA, Addl. Secretary (Coop.)

Annexure R-10

Draft as on 31.01.2022

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Government of National Capital Territory of Delhi
Department of Environment
Level-6, Wing-C, Delhi Secretariat, IP Estate, New Delhi

F8 (348)/EA/Env/09/Vol-IV Dated

NOTIFICATION

In exercise of powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986) read with the Ministry of Home Affairs, Government of India Notification S.O.667 (E) bearing F.No. U-11030/J/91- UTL dated the 10th September, 1992 and in supersession of directions issued vide notification Nos. F8(348)/EA/Env/09/2246 dated 12th July 2010, as amended on 25th November 2010 and 10th January, 2014, except as things done or omitted to be done before such suppression.

Ministry of Jal Shakti (Department of Water Resources, River Development And Ganga Rejuvenation) issued a notification on 24th September, 2020 on the subject of ground water. The guidelines issued by the CGWA will supersede all earlier guidelines issued by the CGWA. Wherever States/ UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail. However, in case the guidelines followed by such States/ UTs contain some more stringent provisions than CGWA guidelines, such provisions may also be given effect to by the States/ UTs Authorities in addition to those contained in the CGWA guidelines.

The National Capital Territory (NCT) of Delhi, is the capital of India and it is the largest Indian city in terms of area, and has the highest population density in the country. The GNCTD covers an area of 1,484 km², of which 783 km² is designated rural and 700 km² urban. The Delhi Jal Board (DJB), a public water utility, is responsible for production and distribution of drinking water in the NCT of Delhi. DJB reports coverage of about 82% of households in Delhi through piped water supply. With the gap in water supply to slum households, tanker water supply is a critical lifeline for Delhi's urban poor. Safe drinking water and sanitation is the primary responsibility of the Governments.

The Hon'ble Lieutenant Governor, National Capital Territory of Delhi after considering the Guidelines of the CGWA and Notification dated 12.07.2010 as amended to date hereby issues the following guidelines:

Guidelines to regulate and control groundwater extraction in NCT of Delhi

1.0 Applicability for seeking No Objection Certificate (NOC):

In the whole of the National Capital Territory of Delhi, No person, group, authority, association or institution shall draw ground water without permission (Both new as well as existing and drawing water without permission of CGWA) for domestic, commercial, agricultural and or industrial uses, without permission of Competent Authority i.e, Delhi Jal Board (DJB), Delhi Cantonment Board (DCB) and New Delhi Municipal Council (NDMC).

The entire process of grant of "NOC" shall be online through a web based application system, to be done by

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Delhi Jal Board (DJB), Delhi Cantonment Board (DCB) and New Delhi Municipal Council (NDMC) as per area jurisdiction.

2.0 Regulatory Departments and their duties:

- 2.1 **Competent Authority:** Delhi Jal Board (DJB), Delhi Cantonment Board(DCB) and New Delhi Municipal Council (NDMC) are designated as Competent Authority as per area jurisdiction to grant NOC.
- 2.2 **Authorized officer:** Deputy Commissioner (Revenue), GNCTD is appointed as Authorized officer for purpose of regulation of groundwater development and management in respective revenue area under their jurisdiction.

In order to further decentralise the monitoring and compliance mechanism as per the guidelines issued by Central Government, officials of Department of Industries, GNCTD shall be appointed as Authorized Officers. And to further strengthen the monitoring and compliance mechanism, Chief Engineer (concerned area), Delhi Jal Board shall be appointed as Authorized Officers.

- 2.3 **State Ground Water Authority (SGWA):-** Urban Development Department, GNCTD, which is the nodal department for ground water resources assessment will also act as SGWA with member of DJB, NDMC and DCB for overall supervision of Ground Water Resources and Management in Delhi.
- 2.4 The Deputy Commissioner (Revenue)/District Magistrate / District Collector of each revenue area, GNCTD, who is the Authorized Officer, are further delegated with the power of dealing with other issues such as checking violation and sealing illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water in all 11 districts, based on the recommendations of the Advisory Committee.

Officials of Department of Industries, GNCTD and Chief Engineer, Delhi Jal Board (who are also the Authorized Officer), are responsible for checking violation and sealing of illegal wells, including grievance redressal related to ground water in all 11 districts, based on the recommendations of the Advisory Committee.

- 2.5 An Advisory Committee in each eleven revenue areas of the National Capital Territory of Delhi is hereby constituted under the Chairmanship of the Deputy Commissioner of each revenue area comprising of the following members:

1.	Deputy Commissioner (Revenue)/District Magistrate/District Collector, of concerned revenue area	:	Chairman
2.	Block Development Officer (HQ) for Central & New Delhi Revenue districts and BDO for rest nine concerned revenue areas	:	Member
3.	Representative of Central Ground Water Board, New Delhi	:	Member
4.	Representatives of local bodies having jurisdiction over the area	:	Member
5.	Representative of Department of Environment, GNCTD/DPCC	:	Member
6.	Representative of reputed NGO in the field of Groundwater Management nominated by the Deputy Commissioner concerned	:	Member
7.	SDMs of concerned Sub- division/area	:	Member
8.	Chief Engineer/Superintending Engineer (Civil), Maintenance Zones of the Concerned area nominated by Delhi Jal Board	:	Member Secretary

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Advisory Committee may invite officer of District Police of the level of DCP/Additional ACP as special invitee, as and when required.

- 2.6 The issue of grant of permission for borewell/ tubewell in all 11 districts shall be dealt by Competent Authority through the Deputy Commissioner (Revenue) /DM/Collector of each revenue area, GNCTD, who is hereby appointed as "Authorized Officer" for the purpose of regulation of ground water development and management in the respective revenue areas under the jurisdiction.
- 2.7 Delhi Pollution Control Committee : Each of the Advisory Committee in addition to their above mentioned statutory duties, will inform Delhi Pollution Control Committee about any water pollution occurring, due to extraction of water from tube well or borewell so that, necessary action may be initiated under the provision of Water (Prevention and Control of Pollution) Act, 1974.
- 2.8 The Advisory Committee shall meet at least once in every month to take up various issues related to ground water regulation and management in the concerned revenue area and give recommendations to the Deputy Commissioner (Revenue)/District Magistrate / District Collector for further consideration and enforcement. Only the recommended groundwater boring cases shall be forwarded to Competent Authority for grant of permission.
- 2.9 In emergent violation cases such as illegal groundwater drawl, the Authorized Officer, after considering inputs of concerned Executive Engineer of the Competent Authority and subject to his satisfaction, and/ or Officer authorized by Competent Authority, after taking into account at least the water supply availability for basic domestic usage, shall ensure the discontinuation of the same by the seizure of drilling rig, sealing of tubewell/borewell if so constructed and also disconnection of electricity supply to the energized tubewell even if it is through DG sets, without waiting for recommendation of Advisory Committee. However the details of such action shall be placed by the Authorized Officer in the next Advisory Committee.

3.0 Registration of Drilling Rigs:

- 3.1 Authorized officer shall be responsible for registering drilling rigs operating within their jurisdiction and for maintaining the database of wells drilled by them. Appropriate link shall be provided in Delhi Jal Board(DJB), Delhi Cantonment Board(DCB) and New Delhi Municipal Council(NDMC) portal/website and also in CGWA portal for making the data available to CGWA.
- 3.2 All the drilling machines/rigs utilized for boring purpose in Delhi shall have mandatory registration with the office of Divisional Commissioner/Deputy Commissioner (Revenue). The movement of drilling machines / rigs shall be allowed for specified purposes /places(s) and duration by the concerned Deputy Commissioner (Revenue).
- 3.3 Deputy Commissioner (Revenue), Delhi Police and Transport Department, GNCT to ensure strict compliance and initiate action against the violators not having mandatory registration of drilling machines/rigs and their unauthorized movement in Delhi.

4.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas

- 4.1 For grant of 'No Objection Certificate' for ground water extraction, the project proponent has to furnish the details as per these guidelines in proper format as available in Delhi Jal Board(DJB), Delhi

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Cantonment Board(DCB) and New Delhi Municipal Council(NDMC) website. No Objection Certificate for new /existing wells shall be granted only in such cases where the local Government water supply agency is unable to supply requisite amount of water in the area.

4.2 No Objection Certificate shall be granted subject to the following specific conditions:

- i) Installation of Sewage Treatment Plants shall be mandatory for all residential apartments/ Group Housing Societies where ground water requirement is more than 20 m³/day. The water from Sewage Treatment Plants shall be utilized for toilet flushing, car washing, gardening etc.
- ii) The No Objection Certificate shall be valid for a period of five years from the date of issue or till such time local Government water supply is provided to the project area, whichever is earlier. In case the project proponent receives water supply from the concerned local Government Water Supply Agency during the validity of the No Objection Certificate, intimation regarding availability of public water supply shall be sent by the project proponent to Delhi Jal Board (DJB)/ Delhi Cantonment Board (DCB)/ New Delhi Municipal Council(NDMC) and No Objection Certificate will be cancelled by the Authority. In other cases, the project proponent will apply for renewal of No Objection Certificate, ninety days before the expiry of No Objection Certificate.
- iii) The issues of Grant of permission for borewell /tubewell shall be dealt by Competent Authority through the Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is appointed as Authorized Officers for the purpose of regulation of ground water development and management in the respective revenue areas under the jurisdiction.
- iv) Proponents shall be liable to pay ground water abstraction charges for the quantum of ground water proposed to be extracted, as per rates mentioned in Table 9.1

4.3 Documents to be submitted with the application

- a) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc.
- b) Affidavit on non-judicial stamp paper of Rs. 10/- by the applicant, confirming non/ inadequate availability of public water supply in case of users requiring ground water up to 10 m³/ day for drinking/ domestic use.
- c) Certificate of non-availability of water from local government water supply agency in cases requiring ground water in excess of 10 m³/ day for drinking/ domestic use. Government water supply agencies applying for No Objection Certificate shall submit copy of government approval of the scheme/ project proposed to be implemented.
- d) Ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory (in case of existing projects applying for no objection certificate)
- e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs/ Competent Authority/Local bodies.

5.0 Agriculture Sector

5.1 The permission of borewell installation for agricultural purpose is to be granted to genuine agriculturists by the Advisory Committee under concerned Deputy Commissioner (Revenue) based on the recommendation of Block Development Officer and Agriculture Department / Irrigation & Flood Control

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Department, Govt. of NCT of Delhi.

Agriculture activity to be verified from KhasraGirdawari documents and also based on actual evaluation. Competent Authority in Coordination with Development department. GNCTD is advised to review their free /subsidized electricity policy to farmers, bring suitable water pricing policy and may work further towards crop rotation /diversification /other Initiative to reduce over dependence on ground water.

6.0 Commercial Use

- 6.1 No new major industries shall be granted No Objection Certificate in over-exploited assessment areas except as per the policy guidelines. Availability of ground water resources shall be given due regard while considering applications for grant of No Objection Certificate for commercial use. Commercial entities extracting ground water shall be required to submit online annual water audit report including an audit of water use as mentioned in the relevant sections. DJB/NDMC and DCB shall publish all such incorporated audit reports online.
- 6.2 SGWA through Competent Authority shall engage independent agencies to verify the compliance of No Objection Certificate conditions periodically.

7.0 Industrial Use

- 7.1 In Over-exploited assessment units, No Objection Certificate shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, No Objection Certificate for drinking/ domestic use for work force, green belt use by these new industries shall be permitted. Expansion of existing industries involving increase in quantum of ground water abstraction in over-exploited assessment units shall not be permitted. No Objection Certificate shall not be granted to new packaged water industries in Overexploited areas, even if they belong to MSME category.
- 7.2 No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agency i.e. DJB is not able to supply the desired quantity of water.
 - ii) All Industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to SGWA and Competent Authority. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in Section 15 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by

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the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Detailed guidelines for design and construction of piezometers are given in Annexure II. Monthly water level data shall be submitted to the SGWA and Competent Authority through the web portal.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Chemicals/ Slaughter House, Dye/ Petrochemical/ hazardous units (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution (Annexure III).
- viii) All industries drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 9.2 A and 9.3 A.
- ix) All existing industries drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as applicable as per Tables 5.2 B and 9.3 B.

7.3 Documents to be submitted with the application

- a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
- b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the local government water supply agency i.e. DJB in cases where requirement of ground water is more than 10 m³/day.
- c) Ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Govt. approved laboratory (in case of existing projects applying for No Objection Certificate)
- d) Water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
- e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs/ Local Bodies/ Competent Authority.
- f) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure IV.

8.0 Infrastructure projects:

- 8.1 Since infrastructure projects are location specific, grant of No Objection Certificate to such projects located in over-exploited assessment units shall not be banned. New infrastructure projects/ residential buildings may require dewatering during construction activity and/ or use ground water for construction. In both cases,

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applicants shall seek No Objection Certificate from Competent Authority before commencement of work. However, in over-exploited assessment units, use of ground water for construction activity shall be permitted only if no treated sewage water is available within 10 km radius of the site. New as well as existing Infrastructure projects shall also be required to seek No Objection Certificate for abstraction of ground water. No 'No Objection Certificate' shall be granted for extraction of groundwater for Water Parks, Theme Parks and Amusement Parks in over-exploited assessment units.

Indicative list of Infrastructure projects is given in Annexure V.

8.2 The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to CGWA/SGWA as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by Competent Authority/SGWA.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
- iii) For infrastructure dewatering/ construction activity, No Objection Certificate shall be valid for specific period as per the detailed proposal submitted by the project proponent.
- iv) All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Table 9.3 A.
- v) All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 9.3 B.

8.3 Documents to be submitted with the application

- a) In cases where dewatering is involved, submission of Impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
- b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
- c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in critical and over-exploited areas.
- d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
- e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- f) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
- g) Completion certificate from the concerned agency for infrastructure projects requiring water for

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commercial use.

9.0 Ground water abstraction/ restoration charges

All residential apartments/ group housing societies/ Government water supply agencies in urban areas shall be required to pay ground water abstraction charges.

All industries infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall have to pay ground water abstraction charges based on quantum of ground water extraction and category of assessment unit as per details given in this guideline.

All existing infrastructure projects and existing industries including MSME drawing ground water in over-exploited assessment units shall have to pay ground water restoration charges based on quantum of ground water extraction. Further, new MSME, new infrastructure projects in over exploited areas shall also be required to pay ground water restoration charges.

Existing industries, infrastructure units which have installed/constructed artificial recharge structures in compliance of the conditions prescribed in the groundwater guidelines prevailing at the time of grant of No Objection Certificate or its renewal shall be eligible for a rebate of 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, subject to their satisfactory performance and verification.

The revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/ supply side interventions by Competent Authority.

9.1 Rates of Ground water abstraction /restorationcharges

I. Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies in Urbanareas

All residential apartments/ Group Housing Societies requiring water only for drinking/domestic use requiring No Objection Certificate would pay ground water abstraction charges as per rates given below in Table 9.1.

Table 9.1 Ground Water Abstraction charges for Drinking & Domestic use.

Quantum of Groundwater withdrawal (m ³ /month)	Rate of ground water abstraction charges (Rs. per m ³)
0-25	No charge
26-50	1.00
>50	2.00

Government water supply agencies and Government infrastructure projects shall pay Ground water abstractionCharges @ Rs. 0.50 per m³.

II. Packaged Drinking Waterunits

Rates of ground water abstraction charges for packaged drinking water units in safe, semi-critical and critical assessment units are given in Table 9.2 A and those for ground water restoration charges in over- exploited assessment units are given in Table 9.2 B.

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Table 9.2 A: Rates of ground water abstraction charges for packaged drinking water units (Rs perm³)

S.No.	Category of area ↓ Ground water use	Quantum of ground water withdrawal				
		Up to 50m ³ /day	51 to <200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	3.00	5.00	8.00	10.00
2.	Semi-critical	2.00	5.00	10.00	15.00	20.00
3.	Critical	4.00	10.00	20.00	40.00	60.00

Table 9.2 B: Rates of ground water restoration charges for packaged drinking water units (Rs perm³)

S.No.	Category of area ↓ Ground water use	Quantum of ground water withdrawal				
		Up to 50 m ³ /day	51 to <200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited → (existing industries only)	8.00	20.00	40.00	80.00	120.00

III. Other Industries & Infrastructure projects

Rates of ground water abstraction charges for other industries and infrastructure projects in safe, semi-critical and critical assessment units are given in Table 9.3 A and those for ground water restoration charges in over-exploited assessment units are given in Table 9.3 B.

Table 9.3 A: Rates of Ground Water abstraction charges for other industries & infrastructure projects (Rs per m³)

S.No.	Category of area ↓ Ground water use	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	2.00	3.00	5.00
2.	Semi-critical	2.00	3.00	5.00	8.00
3.	Critical	4.00	6.00	8.00	10.00

Table 9.3 B: Rates of ground water restoration charges for other industries & Infrastructure

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projects (Rs per m³)

S.No.	Category of area	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
	Ground water use				
1.	Over-exploited (existing industries / new industries as per the present Guidelines)	6.00	10.00	16.00	20.00

10.0 Bulk Water Supply

10.1 All private tankers abstracting ground water and use it for supply as bulk water suppliers will now mandatorily seek No Objection Certificate for ground water abstraction. The bulk water suppliers through tankers drawing ground water in safe, semi-critical and critical assessment units shall pay groundwater abstraction charges as per the Table-10.1 A. The bulk water suppliers drawing ground water in over-exploited assessment units shall pay the groundwater restoration charges as per the Table-10.1 B. All tankers will have to install GPS based system for their monitoring of movement/area of operation.

10.2 All water supply tankers supplying water in Delhi to have mandatory registration with the Competent Authority i.e. Delhi Jal Board/ New Delhi Municipal Council/Delhi Cantonment Board, as the case may be. The Competent Authority shall ensure mandatory installation of GPS in all tankers enabling monitoring their movement in Delhi. Further, the Competent Authority shall regularly monitor quality of water supplied through tankers, as per drinking water standard IS: 10500:2012. The Competent Authority shall also specify water supply charges for sale of water by the tanker owners.

Deputy Commissioner (Revenue), Delhi Police and Transport Department, GNCTD to ensure strict compliance and initiate action against the violators not having mandatory registration of water supply tankers and their unauthorized movement in Delhi.

Guidelines of CGWA whenever framed will also be taken in account by Competent Authority while registration of water tankers.

Table-10.1A: Groundwater abstraction charges for Bulk/Tanker water supplies

Category	Rate per m3 (in Rs.)
Safe	10
Semi Critical	20
Critical	25

Table-10.1B: Groundwater abstraction charges for Bulk/Tanker water supplies

Category	Rate per m3 (in Rs.)
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11.0 Abstraction of Saline ground water

Abstraction of saline ground water in areas having either saline ground water at all depths or pockets of saline ground water in an otherwise fresh water area for use by industries/ dewatering by Industrial/ infrastructure projects including those located in over-exploited areas would be encouraged. Such industries/ infrastructure projects shall be exempted from paying ground water abstraction charges.

The list of such assessment units having saline ground water at all depths as per the latest assessment of dynamic ground water resources will be made available by the Competent Authority in consultation with CGWA/ DJB in their website. However, due care shall be taken in respect of disposal of effluents by the units so as to protect the water bodies and the aquifers from pollution.

Detailed guidelines in this regard to be prepared and issued separately by CGWA to also be taken into account.

12.0 Protection of Wetland Areas

The wet land areas in the country are very crucial as they are direct reflection of the presence of ground water in such areas. The protection of the wetland areas is being separately handled by the Wetland Authorities. Since ground water is very crucial for the survival of the wetland area, any excessive ground water development within the zone of wetland area would affect the volume of water in that wetland.

Projects falling within 500 m. from the periphery of demarcated wetland areas shall mandatorily submit a detailed proposal indicating that any ground water abstraction by the project proponent does not affect the protected wetland areas. Furthermore, before seeking permission from Competent Authority, the projects shall take consent/approval from the Wetland Authority of Delhi to establish their projects in the area.

13.0 General compliance conditions in No Objection Certificate

- i. Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the Competent Authority within 30 days of grant of No Objection Certificate through the web-portal.
- ii. Proponents shall mandatorily get water flow meter calibrated on from an authorized agency once in a year.
- iii. Proponents shall install roof top rain water harvesting & recharge systems in the project area.
- iv. Proponents shall pay Ground Water Abstraction/ Restoration Charges based on quantum of ground water extraction as applicable as per the rates given in Section 6.
- v. Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 15. Water level data shall be made available to Competent Authority through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II.
- vi. Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to Competent Authority and DPCC through the webportal.
- vii. If the existing well becomes defunct due to mechanical failure within the validity period of No Objection

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Certificate, the user can construct a replacement well under intimation to Competent Authority on web portal. The defunct well shall be properly sealed (Refer Annexure VI). The user will be required to submit documentary proof in this regard. However, if the existing abstraction structures fail to yield water and he proponent desires to drill another tube well in the same premises, prior permission of the Authority shall be required. If the replacement well is to be drilled in some different place, the proponent shall obtain fresh No Objection Certificate.

- viii. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated wastewater.
- ix. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

14.0 Monitoring of compliance of No Objection Certificate Conditions

To monitor the compliance of No Objection Certificate conditions, Competent Authority/ SGWA shall take the following steps:

- a. Suitable MIS will be developed for compliance monitoring.
- b. District Collectors/Deputy Commissioners (DCs) /District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation.
- c. Technical officers of Competent Authority/ SGWA are authorized to take actions with respect to monitoring and periodic inspections with the approval of competent authority.
- d. DPCC to randomly monitor any water polluting occurring, due to extraction of water from tube well or borewell so that, necessary action may be initiated under the provision of water (Prevention and Control of Pollution) Act, 1974.
- e. In case of violation of any of the No Objection Certificate conditions, the proponents shall be liable to pay the penalties as per Section 20.0.

15.0 Renewal of No Objection Certificate

No objection certificate shall be renewed periodically, subject to the compliance of the conditions mentioned therein:

- i. The applicant shall apply for renewal of No Objection Certificate at least ninety days prior to expiry of its validity.
- ii. Application for renewal of No Objection Certificate shall be accompanied by the Compliance Report.
- iii. Before granting renewal, Competent Authority shall satisfy itself that the conditions of No Objection Certificate have been complied with.
- iv. In case of change in category of the assessment unit, renewals would be granted with conditions as laid down for new category.
- v. No Objection Certificate will be renewed for the terms specified for various uses as follows

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Category	Use	Term of renewal
Critical, Semi-critical and safe	Infrastructure projects for drinking & domestic use and urban Water Supply Agencies	5 years
	Industries	3 years
	All users in 'Over-exploited areas'	2 years
Over exploited		

- vi. If the application for renewal is submitted in time and the Competent Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.
- vii. If the proponent fails to apply for renewal within 3 months from the date of expiry of No Objection Certificate, the proponent shall be liable to pay Environmental Compensation for the period starting from the date of expiry of No Objection Certificate till No Objection Certificate is renewed by the competent authority.

16.0 Extension of No Objection Certificate

If the proponent is unable to construct the well(s) during the validity period of No Objection Certificate for genuine reasons, the proponent will have to apply for extension of No Objection Certificate. Application for extension should be supported by documents justifying the reasons for delay. Other conditions for grant of extension of No Objection Certificate will be the same as that for fresh No Objection Certificate.

Extension of No Objection Certificate will be granted for a maximum period of two years. No further extension will be granted after the expiry of the extended period. In that case, the applicant will have to apply afresh for grant of No Objection Certificate.

17.0 Delegation of powers against illegal groundwater withdrawal

As indicated under section 2.0 of these guidelines, District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division have been appointed as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energized well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

In order to further decentralise the monitoring and compliance mechanism as per the guidelines issued by Central Government, officials of Department of Industries, GNCTD shall be appointed as Authorized Officers. And to further strengthen the monitoring and compliance mechanism, Chief Engineer (concerned area), Delhi Jal Board shall be appointed as Authorized Officer.

A copy of the No Objection Certificate issued by the Competent Authority in the No Objection Certificate Application Portal (NOCAP) and also will be forwarded to the respective District Magistrate/ District Collector. In case of any violation of the directions of Central Ground Competent Authority and non-fulfillment of the conditions laid down in the No Objection Certificate, the Authorized Officers will file appropriate prosecution petition under sections 19 read with section 15 of the Environment (Protection) Act, 1986 in appropriate Courts.

18.0 Ground Water Level Monitoring

All the project proponents (drawing ground water more than 10 cum/d) have to mandatorily construct Piezometers (observation wells) within their premises for monitoring of the ground water levels. Such a

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mechanism of compliance conditions has been made to ensure that every month the ground water level in the project area can be monitored and observed. In this regard the necessary criteria for monitoring of water levels through piezometers by the project proponents is given in Table 18.1.

Table 18.1 No. of Piezometers to be constructed & Type of Water Level Monitoring Mechanism

S.No.	Quantum of Ground water withdrawal (cum/d)	No. of piezometer required	Monitoring mechanism		
			Manual	DWLR	DWLR with Telemetry
1	<10	0	0	0	0
2	11-50	1	1	0	0
3	51-500	1	0	1	0
4	>500	2	0	1	1

The piezometer shall be suitably located to ensure that zone of aquifer tapped in the piezometer is the same as that of the pumping well.

19.0 Environmental Compensation

Extraction of ground water for commercial use by industries and infrastructure units/projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted. The norms prescribed by Central Pollution Control Board (CPCB) shall be utilized for calculating the Environmental compensation as mentioned below:

$EC_{GW} = \text{Ground water consumption per day} \times \text{Environmental Compensation rate (ECR}_{GW}) \times \text{No. of days} \times \text{Deterrence factor}$

where ground water consumption is in m³/day and ECR_{GW} in Rs./cum

19.1 Rates of Environmental Compensation:

Rates of Environmental Compensation (ECR_{GW}) for various types of users in different categories of assessment units are given in Table 19.1 to 19.3.

Table 19.1 : ECR_{GW} for Packaged Drinking Water units

S.No.	Area Category	Water Consumption (cum/day)			
		<200/	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over- exploited	48	72	96	120

Note :- Minimum ECR_{GW} shall not be less than Rs 1,00,000/-

water level in
of water

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Table 19.2: ECR_{GW} for Infrastructure dewatering projects

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200to <1000	1000to <5000	5000 & above
		Environmental Compensation Rate (ECRGW) in Rs./m3			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over- exploited	60	90	120	150

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

Table 19.3: ECR_{GW} for Industrial units

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200to <1000	1000 to <5000	5000 &above
		Environmental Compensation Rate (ECRGW) in Rs./m3			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over- exploited	80	120	160	200

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

19.2 Deterrent Factors to compensate losses and environmental damage (for packaged drinking water units, industries and infrastructural dewatering projects)

The following deterrent factors based on the duration of illegal ground water extraction shall be levied to compensate for the losses and environmental damages as detailed in Table 19.4.

Table 19.4: Deterrent factor based on quantum of ground water withdrawal and number of years of illegal withdrawal

S.No.	Water Consumption	Deterrence Factor		
		< 2 years	2-5 years	>5 years
1	<1000 KLD	1.00	1.00	1.25
2	1000-5000 KLD	1.00	1.00	1.50
3	>5000 KLD	1.00	1.25	2.00

Note: KLD – Kिलोलि्ट्रे per day

20.0 Provision of Penalty

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Penalty shall be imposed on the proponents for non-compliance of No Objection Certificate conditions issued by the appropriate authority. Rates of penalty proposed for non-compliance of various conditions of No Objection Certificate are given in Table 21.1. The rates of the penalty shall be reviewed periodically as per further guidelines of CGWA as and when issued.

Table 20.1: Penalty provision for non Compliance of No Objection Certificate conditions

S. No.	Items	Charges in Rs.
1	Non installation/faulty Digital water Flow meter with telemetry system.	200000
2	Non disclosure/ construction of additional groundwater abstraction structures a) Non-functional Structures. b) Defunct/Abandoned Note: Given rates are for unit non-functional/defunct/abandoned structures. This shall be multiplied with total such structures to arrive at consolidated penalty.	200000 100000
3	Reporting of fresh water zones as Brackish / Saline zones in application.	200000
4	Non Installation of Piezometer.	200000
5	Non Installation/faulty DWLR/Telemetry system	100000
6	Non Construction/Inadequate capacity of Recharge / Water conservation structures.	500000
7	Non maintenance of Recharge structures.	200000
8	Injection of treated/untreated water into the aquifer system. Note: In addition to penalty, the proponent shall bear the cost of aquifer remediation as per the provisions of Environment (Protection) Act, 1986.	1000000
9	Non Submission of Water level/Water quality Data.	50000
10	Non-maintenance of log book of daily withdrawal/non submission of Groundwater abstraction data.	50000
11	Non submission of photograph of recharge structure(s).	50000
12	Non Submission of Self Compliance report.	100000
13	Construction of groundwater abstraction structures by unauthorized/unregistered Drilling Rigs (per structures).	100000
14	Non registration of water supply tankers.	500000
15	Submission of false information/ undertaking.	100000

Charges shall also be payable for correction/modification in the existing issued No Objection Certificate letter. The details of such charges are given in Table 20.2.

Table 20.2: Proposed Charges for correction/Modification in the existing Issued No Objection Certificate

S. No.	Items	Charges in Rs.
1	Change in recharge quantum	10000
2	Change in User ID.	5000
3	Change in firm Name	5000
4	Extension of No Objection Certificate	5000

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- issued
- No

5	Issuance of duplicate No Objection Certificate	5000
6	Issuance of corrigendum to No Objection Certificate	5000
7	Any other items/corrections etc	5000

21.0 Other Important Conditions (Applicable to all):

- i. Sale of ground water by a person/ agency not having valid no objection certificate from Competent Authority is not permitted.
- ii. In infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- iii. In case of Infrastructure projects, the firm/entity shall ensure implementation of dual water supply system in the projects. Compliance of the same shall be submitted through the webportal.
- iv. Non-compliance of conditions mentioned in the No Objection Certificate may be taken as sufficient reason for cancellation of no objection certificate accorded/ non-renewal of No Objection Certificate.
- v. No application shall be entertained without supporting documents as specified in relevant sections.
- vi. Abstraction structure(s) should be located inside the premises of project property.
- vii. Self compliance of conditions laid down in the no objection certificate shall be reported by the users online in the web portal of Competent Authority.
- viii. Processing fee prescribed, if any, from time to time shall be charged for various services.

Note:

1. Guidelines are subject to modification from time to time.
2. In case of any discrepancy between Hindi and English versions of this document including the annexures, the English version shall prevail.

Annexure I

Estimation of Water Requirements for drinking and domestic use

(Source: National Building Code 2016, BIS)

a) Residential Buildings:

Accommodations	Population
1 Bedroom dwelling unit	4
2 Bedroom dwelling unit	5

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3 Bedroom dwelling unit	6
4 Bedroom dwelling unit and above	7

Notes:

- 1) The above figures consider a domestic household including support personnel, wherever applicable.
- 2) For plotted development, the population may be arrived at after due consideration of the expected number and type of domestic household units.
- 3) Dwelling unit under EWS category shall have population requirement of 4 and studio apartment shall have population requirement of 2.

As a general rule the following rates per capita per day may be considered for domestic and non-domestic needs:

- a) For communities with populations up to 20,000:

1)	Water supply through stand post:	40 lphd (Min)
2)	Water supply through house service connection :	70 to 100 lphd

- b) For communities with:

100 to 135 lphd population 20,000 to 100,00 together with full flushing system

- c) For communities with population:

150 to 200 lphd above 100,000 together with full flushing system

Note—The value of water supply given as 150 to 200 litres per head per day may be reduced to 135 litre per head per day for houses for Medium Income Group (MIG) and Low Income Groups (LIG) and Economically Weaker Section of Society (EWS), depending upon prevailing conditions and availability of water.

Out of the 150 to 200 litre per head per day, 45 litre per head per day may be taken for flushing requirements and the remaining quantity for other domestic purposes.

A. Water Requirements for Buildings Other than Residences

Sl No.	Type of Building	Domestic litres per head/ day	Flushing Litres per head/ day	Total Consumption Litres per head/ day
1.	Factories including canteen where bath rooms are required to be provided	30	15	45
2.	Factories including canteen where no bath rooms are required to be provided	20	10	30
3.	Hospital (excluding laundry and kitchen): a) Number of beds not exceeding 100	230	110	340
		300	150	450

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	b) Number of beds exceeding 100	10	5	15
	c) Out Patient Department (OPD)			
4.	Nurses' homes and medical quarters	90	45	135
5.	Hostels	90	45	135
6.	Hotels (up to 3 star) excluding laundry, kitchen, staff and water bodies	120	60	180
7.	Hotels (4 star and above) excluding laundry, kitchen, staff and water bodies	260	60	320
8.	Offices (including canteen)	25	20	45
9.	Restaurants and food court including water requirement for kitchen:			
	a) Restaurants	55 per seat	15 per seat	70 per seat
	b) FoodCourt	25 per seat	10 per seat	35 per seat
10.	Clubhouse	25	20	45
11.	Stadiums	4	6	10
12.	Cinemas, concert halls and theatres and multiplex	5 per seat	10 per seat	15 per seat
13.	Schools/Educational institutions:			
	a) Without boarding facilities	25	20	45
	b) With boarding facilities	90	45	135
14.	Shopping and retail (mall)			
	a) Staff	25	20	45
	b) Visitors	5	10	15
15.	Traffic Terminal stations			
	a) Airports	40	30	70
	b) Railway stations (Junction) with bathing facility	40	30	70
	c) Railway stations (Junction) without bathing facility	30	15	45
	d) Railway stations (Intermediate) with bathing facility	25	20	45
	e) Railway stations (Intermediate) without bathing facility	15	10	25
	f) Interstate bus terminals	25	20	45
	g) Intrastate Bus Terminals/Metro Stations	10	5	15

The
is**Notes:**

1. For calculating water demand for visitors, consumption of 15 litre per head per day may be taken.
2. The water demand includes requirement of patients, attendants, visitors and staff. Additional water demand for kitchen, laundry and clinical water shall be computed as per actual requirements.
3. The number of persons shall be determined by average number of passengers handled by stations, with due considerations given to the staff and vendors who are using these facilities.
4. Consideration should be given for seasonal average peak requirements.
5. The hospitals may be categorized as Category A (25 to 50 beds), Category B (51 to 100 beds), Category C (101 to 300 beds), Category D (301 to 500) and Category E (501 to 750 beds).

Annexure-II**Guidelines for construction of Piezometers and monitoring of Ground Water Levels and Quality**

Piezometer is a borewell/tubewell used only for measuring the water level by lowering a tape/sounder or automatic / digital water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum distance of 50 m from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about four inches to six inches.

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- The depth of the piezometer should be the same as that of the pumping well from which ground water is being abstracted. If, more than one pumping wells are constructed tapping aquifers at different depths, more than one piezometers shall be required to be constructed tapping different aquifers as in the pumping wells.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tubewells has been stopped for about four to six hours.
- The ground water quality has to be monitored once in a year during pre-monsoon (April/ May) period by industries and mines drawing ground water. Samples of ground water should be analyzed from NABL accredited laboratory.
- A permanent display board should be installed at Piezometer/ Tubewell site for providing the location, piezometer/ tubewell number, depth and zone tapped of piezometer/tubewell for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

Annexure III

Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects

It has been observed that ground water in and around polluting industries like Slaughter Houses, Dye, Chemical, other hazardous units, etc., is polluted. In order to prevent further deterioration of ground water quality, it is essential to take all necessary measures for well head protection. All industries/ projects falling under this category are hereby directed to follow the under mentioned procedure both for existing and new category.

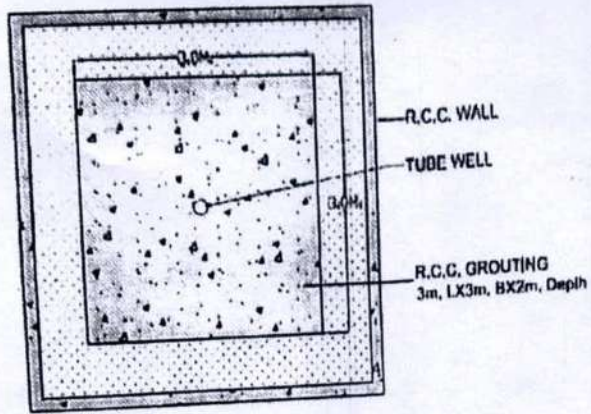
1. No tube well/ bore well / dug well should be constructed in the vicinity of the processing unit. Tube well/ bore well should be constructed at the place which is hygienically maintained.

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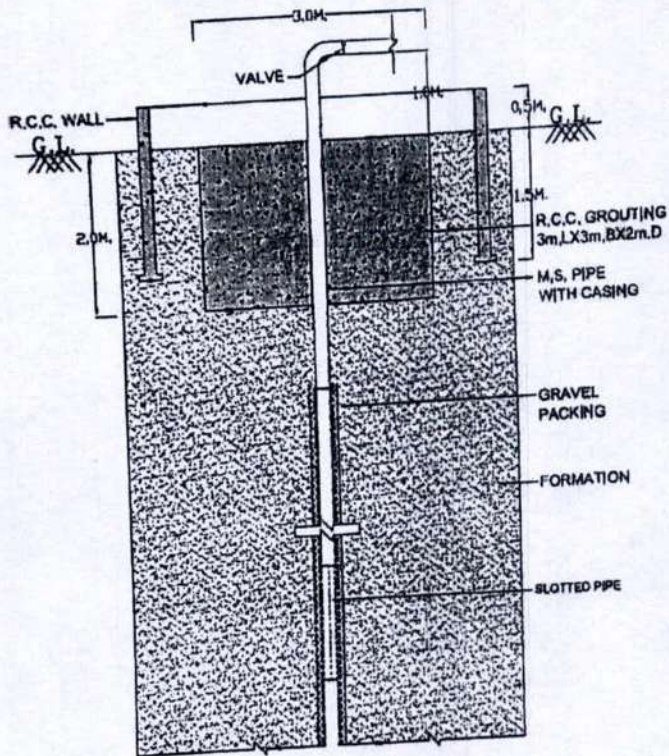
2. Only Mild Steel pipe should be used for assembly/ casing and PVC (Poly Vinyl Chloride) or similar pipes should not be used. The tube well/ bore well having PVC or similar pipes should be abandoned and filledback.
3. Around the tube well/ bore well, RCC (Reinforced Concrete Cement) grouting of 3 meters (length) x 3 meters (width) x 2 meters (depth) must be provided. The pipe of the tube well/ bore well must be raised 1 meter above ground level (1 magl). The tube well/ bore well must be surrounded by RCC wall of 0.5 meter height and 1.5 meter depth to prevent any surface contamination to enter the constructed tube well/ bore well. Plan/Sectional diagram is enclosed for reference (Appendix 1 and2).
3. The tube well/ bore well must be fitted with NRV (Non Return Valve) in order to ensure that the constructed tube well/ bore well is exclusively used for abstraction of ground wateronly.
4. At no point of time there should be any injection of any water or fluid into the constructed tube well/ bore well/ Piezometer.
5. The industries/ projects under this category should not implement any recharge measures within the plant premises.
6. Any tube well/ bore well located/ constructed in the vicinity of STP (Sewage Treatment Plant) or ETP (Effluent Treatment Plant) should be abandoned and filledback.
7. The piezometer to be constructed for monitoring purpose should follow the same procedure as that for tube well/ bore well for such industries/projects.

Appendix 1

Plan/ Sectional diagram showing well head protection



PLAN



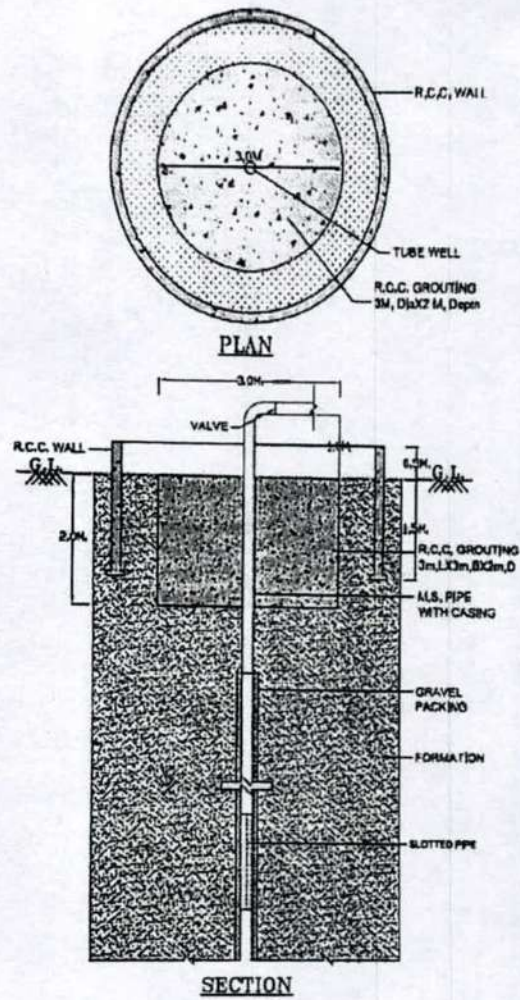
SECTION



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Appendix 2

Plan/ Sectional diagram showing well head protection



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Annexure-IV

Outline of hydro-geological Report for obtaining No Objection Certificate for Industries

1. Brief about the proposed project giving location details, coordinates, google/ toposheet maps, etc. demarcating the project area.
2. Ground water situation in and around the project area including water level and quality data and maps along with quality issues, if any. In case of mines, ground water conditions in both core and buffer zone should be described.
3. Details of the tubewells/ borewells proposed to be constructed. This includes the drilling depth, diameter, tentative lithological log, details of pump to be lowered, H.P. of pump, tentative discharge of tubewells/ borewells, etc. Locations to be marked on the site plan/ map. Location of proposed piezometers.
4. Details of Geophysical studies carried out in and around the project area. Ground water resources computation of the block in which the project falls.
5. Approved and detailed dewatering plan in case of infrastructure dewatering projects.
6. Proposed usage of pumped water in case of infrastructure dewatering projects.
7. Comprehensive assessment of the impact on the ground water regime in and around the project area highlighting the risks and proposed management strategies proposed to overcome any significant environmental issues.
8. Proposed measures for disposal of waste water by industries drawing saline water.
9. Measures to be adopted for water conservation which include recycling, reuse, treatment, etc. This includes the water balance chart being adopted by the firm along with details of water conservation methods to be adopted.
 - Brief write up along with capacity and flow chart of Sewage Treatment Plants / Effluent Treatment Plants / Combined Effluent Treatment Plants existing/ proposed within the project.
 - Details of water conservation measures to be adopted to reduce/ save the groundwater.
 - Total water balance chart showing the usage of water for various processes.
10. Any other details pertaining to the project.

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Indicative list of Infrastructure projects

Residential townships/ Society/ apartment/ Including commercial buildings
Office building
School
College
University
Special Economic Zone
Metro Station
Railway Station
Bus Depot
Airport
Seaport
Highway infrastructure
Fire station
Warehouse
Business Plaza
Malls & Multiplex
Hospitals
Nursing Homes
Resort
Hotel/ Restaurant/ Food Plaza
Holiday home/Guest house/ Hostels
Banquet Hall/ Marriage Gardens
IT Complex
Logistics & Cargo
Clubs
Trade Centre

Annexure -VI

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Supreme Court Order in Civil Writ petition 36 of 2009 regarding measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tubewells

In Re: Measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells

ORDER

With this Court issuing requisite guidelines vide order dated 11th February, 2010, subject to slight modifications, nothing survives in the present writpetition.

That modification is as follows:

- (i) The owner of the land/ premises, before taking any steps for constructing bore well/ tube well must inform in writing to the concerned authorities in the area, i.e., District Collector/ District Magistrate/ Sarpanch of the Gram Panchayat/ any other Statutory Authority/ concerned officers of the Department of Ground Water/ Public Health/ Municipal Corporation, as the case may be, about the construction of bore well/ tube well.
- (ii) Registration of all the drilling agencies, namely, Government/ Semi Government, Private etc. should be mandatory with the district administration/ Statutory Authority wherever applicable.
- (iii) Erection of signboard at the time of construction near the well with the following details:-
 - (a) Complete address of the drilling agency at the time of construction/ rehabilitation of well.
 - (b) Complete address of the user agency/owner of the well.
- (iv) Erection of barbed wire fencing or any other suitable barrier around the well during construction.
- (v) Construction of cement/ concrete platform measuring 0.50x0.50x0.60 meter (0.30 meter above ground level and 0.30 meter below ground level) around the well casing.
- (vi) Capping of well assembly by welding steel plate or by providing a strong cap to be fixed to the casing pipe with bolts & nuts.
- (vii) In case of pump repair, the tube well should not be left uncovered.
- (viii) Filling of mud pits and channels after completion of works.
- (ix) Filling up abandoned bore wells by clay/sand/boulders/pebbles/drill cuttings etc. from bottom to ground level.
- (x) On completion of the drilling operations at a particular location, the ground conditions are to be restored as before the start of drilling.
- (xi) District Collector should be empowered to verify that the above guidelines are being followed and proper monitoring check about the status of bore holes/ tube wells are being taken care through the concerned state/ Central Government agencies.
- (xii) District/ Block/ Village wise status of bore wells/tube wells drilled viz. No. of wells in use, No. of abandoned bore wells/ tube wells found open, No. of abandoned bore wells/ tube wells properly filled up to ground level and balance number of abandoned bore wells/ tube wells to be filled up to ground level is to be maintained at District Level.

In rural areas, the monitoring of the above is to be done through Village Sarpanch and the Executive from the Agriculture Department.

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In case of urban areas, the monitoring of the above is to be done through Junior Engineer and the Executive from the concerned Department of Ground Water/Public Health/ Municipal Corporation etc.

- (xiii) If a bore well/ tube well is 'Abandoned' at any stage, a certificate from the concerned department of Ground Water/ Public Health/ Municipal Corporation/ Private Contractor etc. must be obtained by the aforesaid agencies that the 'Abandoned' bore well/tube well is properly filled upto the ground level. Random inspection of the abandoned wells is also to be done by the Executive of the concerned agency/ department. Information on all such data on the above are to be maintained in the District Collector/ Block Development Office of the State.

We are informed that the last paragraph of the earlier order dated 11th February, 2010, concerning publicity has been duly complied with.

Subject to the above, the writ petition is disposed of.

.....CJI. [S.H. KAPADIA]

.....J. [K.S.
RADHAKRISHNANA]

New Delhi, August 6, 2010.....J. [SWATANTER KUMAR]

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Annexure VII

Glossary of technical terms used

1. **Safe area:** Area categorized as SAFE from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and SGWA. Details available on the websites of NOCAP and Competent Authority.
2. **Semi-critical area:** Area categorized as SEMI-CRITICAL from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and SGWA. Details available on the websites of NOCAP and Competent Authority.
3. **Critical area:** Area categorized as CRITICAL from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and SGWA. Details available on the websites of NOCAP and Competent Authority.
4. **Over-exploited area:** Area categorized as OVER-EXPLOITED from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and SGWA. Details available on the websites of NOCAP and Competent Authority.
5. **Aquifer:** Geological formation capable of storing and transmitting groundwater.
6. **Deeper Aquifer:** In areas having multiple aquifer system, the aquifer(s) occurring below the uppermost aquifer.
7. **Well:** Any structure used for the extraction of groundwater, including open wells, dug wells, bore wells, dug-cum-bore wells, tube wells, filter points, collector wells, infiltration galleries, recharge wells, or any of their combinations or variations.
8. **Supplier:** Government/ Government approved Water Supply Agency.
9. **Mine:** Area where mining activity is taking place, or area abandoned after mining.
10. **Illegal Ground Water abstraction Structure:** Any energized abstraction structure viz. dugwell, tubewell, borewell which is being used to withdraw ground water without valid No Objection Certificate from Competent Authority.
11. **Rainwater Harvesting:** The technique or system of collection and storage of rainwater, at micro watershed scale, including roof-top harvesting, for future use or for recharge of groundwater.
12. **Mining Project:** Project which involves mining activity either open cast or underground or both.
13. **Ground Water Draft:** Quantum of ground water withdrawal.
14. **Saline Water:** Water having salinity in excess of 2500 μ siemens/cm at 25°C.
15. **Water Table Intersection:** Intersection of the water table on excavation of the overlying material due to mining or other activities.
16. **Drinking and domestic use:** Besides drinking & domestic use of households, this category will cover drinking requirement of industries not requiring water for industrial process; drinking, washing, cleaning use

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- etc. in case of hospitals, hotels, malls & multiplexes, institutions, offices, banquet halls, fire stations, metro stations, railway stations, airports, sea ports, stadia etc.
17. **Recycle/Reuse:** Using treated waste water for various purposes/ putting water to multiple uses.
 18. **Municipality:** Municipality, a Municipal Corporation or similar body of local urban governance by any other name.
 19. **Groundwater:** Water, which exists below the surface in the zone of saturation and can be extracted through wells or any other means or emerges as springs and base flows in streams and rivers;
 20. **Bgl :** Below Ground Level.
 21. **BCM :** Billion cubic metres.
 22. **Groundwater Abstraction structure:** Structure used to withdraw groundwater like bore well / tube well / dug well/dug cum bore well/tunnel well.
 23. **Observation well or Piezometer:** A bore well/tube well used only for measuring the water level/piezometric head and to take water sample periodically but not used for groundwater abstraction.
 24. **Water Audit:** A method of quantifying water use in simple or complex systems, with a view to reducing water usage and often saving money on otherwise unnecessary water use.
 25. **Ground water pollution:** If concentration of any parameter in ground water exceeds the maximum permissible limit for drinking water prescribed by the Bureau of Indian Standards.
 26. **Cooperative Group Housing Societies/ Builder flats:** A Housing Society is a society formed by house owners within a residential complex. The housing society formed must be formally registered with registrar of co-operatives.
 27. **KLD –** Kilo Litre per day
 28. **ECow-** Environmental compensation for drawing illegal groundwater.
 29. **ECowr-** Environmental compensation rates for drawing illegal groundwater.

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ANNEXURE VIII**Annual water audits by the industries (Source – CII)**

Water audit is a systematic process of objectively obtaining a water balance by measuring flow of water from the site of water withdrawal or treatment, through the distribution system, and into areas where it is used and finally discharged. Conducting a water audit involves calculating water balance, water use and identifying ways for saving water.

Water audit involves preliminary water survey and detailed water audit. Preliminary water survey is conducted to collect background information regarding plant activities, water consumption and water discharge pattern and water billing, rates and water cess. After the analysis of the secondary data collected from the industry, detailed water audit is conducted, which involves the following steps:

- Onsite training and discussion with facility manager and personnel
- Water system analysis
- Quantification of baseline water map
- Monitoring and measurements using pressure and flow meters and various other devices
- Quantification of inefficiencies and leaks
- Quantification of water quality loads and discharges
- Quantification of variability in flows and quality parameters
- Strategies for water treatment and reuse or direct use

A detailed water balance is finally developed. Water quality requirement at various user areas is mapped, which helps in developing 'recycle' and 'reuse' opportunities.

The detailed water audit report contains the following:

- Water consumption and wastewater generation pattern
- Specific water use and conservation
- Complete water balance of the facility
- Water saving opportunities
- Method of implementing the proposals
- Full description and figures
- Investment required

Industries can undertake following measures for water conservation:

- Setting up of norms for water budgeting
- Modernization of industrial process to reduce water consumption
- Recycling water with a re-circulating cooling system



- Ozonation cooling water approach which can result in five fold reduction in blow down when compared to traditional chemical treatment
 - Reduction in reuse of de-ionized water by eliminating some plenum flushes, converting from a continuous flow to an intermittent flow system and improving control on these
 - Use of waste water for gardening
 - Proper processing of effluents to adhere to the norms of disposal
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Annexure R-11

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MINISTRY OF JAL SHAKTI

(Department Of Water Resources, River Development And Ganga Rejuvenation)

(CENTRAL GROUND WATER AUTHORITY)

NOTIFICATION

New Delhi, the 24th September, 2020

S.O. 3289(E).—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15th April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09th July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13th July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28th August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11th October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12th December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03rd January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12th December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11th September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

against unauthorised extractions and fulfilment of 'No Objection Certificate' conditions, environment compensation etc and to submit a report;

AND WHEREAS, the aforesaid committee submitted the report along-with draft guidelines to regulate groundwater extraction and groundwater conservation in Hon'ble Tribunal on the 16th March, 2020;

AND WHEREAS, the above said Hon'ble Tribunal vide order dated the 20th July, 2020 directed to comply with certain points for sustainable groundwater management while issuing 'No Objection Certificates' to commercial establishments by the Authority;

Now therefore, in pursuance of the directions of Hon'ble National Green Tribunal and the powers conferred by sub-section (3) of Section 3 read with Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), the Department of Water Resources, River Development & Ganga Rejuvenation, hereby notifies the guidelines to regulate and control groundwater extraction in the country in supersession to this Ministry notification vide S.O. 6140 (E), dated the 12th December, 2018 as per the Schedule below:

SCHEDULE

Guidelines to regulate and control ground water extraction in India

(with immediate effect)

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[F. No. CGWA-21/4/2020-CGWA]

ASHISH KUMAR, Director

ANNEXURES

- Annexure I: Estimation of water requirements for drinking and domestic use.
- Annexure II: Guidelines for construction of piezometers and monitoring of groundwater levels and quality.
- Annexure III: Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects.
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- Annexure VII: Supreme Court Order in Civil Writ petition 36 of 2009 regarding measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells.
- Annexure VIII: List of States/ Union territories where ground water extraction is being regulated by Central Ground Water Authority (CGWA)
- Annexure IX: Glossary of technical terms used
- Annexure X : Annual water audits by the industries

Guidelines to regulate and control groundwater extraction in India**Preamble and Background:**

On the directions of Hon'ble Supreme Court vide its order dated 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government had constituted the Central Ground Water Board as Authority vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under sub section (3) of section 3 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water Management and Development and to exercise certain powers and perform certain functions as per the said Act.

The Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time applicable in twenty two States and two Union territories, where ground water development is not being regulated by the State Government and Union territory administration concerned.

To have sustainable management of water resources in the country groundwater abstraction guidelines have been prepared to regulate groundwater extraction and conserve the scarce groundwater resources in the country.

These guidelines will come into force with immediate effect from the date of Gazette Notification and will supersede all earlier guidelines issued by the Central Ground Water Authority (CGWA).

These guidelines will have pan India applicability. Ground water abstraction in States/ Uts (which are not regulating ground water abstraction) shall continue to be regulated by Central Ground Water Authority.

Further, wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail. However, in case the guidelines followed by such States/ Uts contain some more stringent provisions than CGWA guidelines, such provisions may also be given effect to by the States/ Uts Authorities in addition to those contained in the CGWA guidelines. States may be at liberty to suggest additional conditions/ criteria based on the local hydro-geological situations which shall be reviewed by CGWA/Ministry of Jal Shakti, Government of India before acceptance.

All new/existing industries, industries seeking expansion, infrastructure projects and mining projects abstracting ground water, unless specifically exempted under Para 1.0 below, will be required to seek No Objection Certificate from Central Ground Water Authority or, the concerned State/ UT Ground Water

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Authority as the case may be. The entire process of grant of No Objection Certificate shall be online through a web based application system.

Water management plans shall be prepared by all the State Ground Water Authorities/ Organizations for all Over-exploited, Critical and Semi-critical assessment units starting with Over-exploited units. Water management plans shall be reviewed and updated periodically. Water management plans, data on water availability and scarcity and policy framed in this regard shall be placed on the websites of Central Ground Water Authority/ State Ground Water Authority.

1.0 Exemptions from seeking No Objection Certificate:

Following categories of consumers shall be exempted from seeking No Objection Certificate for ground water extraction:

- (i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses.
- (ii) Rural drinking water supply schemes.
- (iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.
- (iv) Agricultural activities.
- (v) Micro and small Enterprises drawing ground water less than 10 cum/day.

1.1 Registration of Drilling Rigs

State / Ut Governments shall be responsible for registering drilling rigs operating within their jurisdiction and for maintaining the database of wells drilled by them. Appropriate link shall be provided in CGWA portal for making the data available to CGWA.

2.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas

For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per the guidelines issued by the CGWA in proper format as available in CGWA website. No Objection Certificate for new /existing wells shall be granted only in such cases where the local Government water supply agency is unable to supply requisite amount of water in the area.

No Objection Certificate shall be granted subject to the following specific conditions:

- i) Installation of Sewage Treatment Plants shall be mandatory for all residential apartments/ Group Housing Societies where ground water requirement is more than 20 m³/day. The water from Sewage Treatment Plants shall be utilized for toilet flushing, car washing, gardening etc.
- ii) The No Objection Certificate shall be valid for a period of five years from the date of issue or till such time local Government water supply is provided to the project area, whichever is earlier. In case the project proponent receives water supply from the concerned local Government Water Supply Agency during the validity of the No Objection Certificate, intimation regarding availability of public water supply shall be sent by the project proponent to CGWA and No Objection Certificate will be cancelled by the Authority. In other cases, the project proponent will apply for renewal of No Objection Certificate, ninety days before the expiry of No Objection Certificate.
- iii) Proponents shall be liable to pay ground water abstraction charges for the quantum of ground water proposed to be extracted, as per rates mentioned in Table 5.1.

Documents to be submitted with the application

- a) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc.
- b) Affidavit on non-judicial stamp paper of Rs. 10/- by the applicant, confirming non/ inadequate availability of public water supply in case of users requiring ground water up to 10 m³/ day for drinking/ domestic use.
- c) Certificate of non-availability of water from local government water supply agency in cases requiring ground water in excess of 10 m³/ day for drinking/ domestic use. Government water supply agencies

applying for No Objection Certificate shall submit copy of government approval of the scheme/project proposed to be implemented.

- d) Ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory (in case of existing projects applying for no objection certificate)
- e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

3.0 Agriculture Sector

Agriculture sector is the backbone of the Indian economy. As per Minor Irrigation Census 2013-14, 87.86% of wells are owned by marginal, small and semi-medium farmers having land holding up to 4 hectares (ha). Around 9.18 % of wells are owned by medium farmers having land holding 4 – 10 ha and 2.96% of the wells are owned by big farmers having land holding more than 10 ha.

Considering the number of ground water abstraction structures, regulation of ground water in agriculture sector through a 'command and control' strategy will prove to be an arduous task. Therefore, a participatory approach for sustainable ground water management would be more productive.

States/Uts are advised to review their free/subsidized electricity policy to farmers, bring suitable water pricing policy and may work further towards crop rotation/diversification/other initiatives to reduce over-dependence on groundwater.

Agriculture sector shall be exempted from obtaining No Objection Certificate for ground water extraction.

4.0 Commercial Use

No new major industries shall be granted No Objection Certificate in over-exploited assessment areas except as per the policy guidelines.

Availability of ground water resources shall be given due regard while considering applications for grant of No Objection Certificate for commercial use.

Commercial entities extracting ground water shall be required to submit online annual water audit report including an audit of water use as mentioned in the relevant sections. CGWA/ State Ground Water Authority (SGWA) shall publish all such audit reports online.

CGWA/ SGWAs shall engage independent agencies to verify the compliance of No Objection Certificate conditions periodically.

4.1 Industrial Use

In Over-exploited assessment units, No Objection Certificate shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, No Objection Certificate for drinking/ domestic use for work force, green belt use by these new industries shall be permitted. Expansion of existing industries involving increase in quantum of ground water abstraction in over-exploited assessment units shall not be permitted. No Objection Certificate shall not be granted to new packaged water industries in Overexploited areas, even if they belong to MSME category.

No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be

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required to reduce their ground water use by at least 20% over the next three years through appropriate means.

- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in Section 15 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and, Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Detailed guidelines for design and construction of piezometers are given in **Annexure II**. Monthly water level data shall be submitted to the CGWA through the web portal.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution (**Annexure III**).
- viii) All industries drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.2 A and 5.3 A.
- ix) All existing industries drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as applicable as per Tables 5.2 B and 5.3 B.

Documents to be submitted with the application

- (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
- (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the local government water supply agency in cases where requirement of ground water is more than 10 m³/day.
- (c) Ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Govt. approved laboratory (in case of existing projects applying for No Objection Certificate)
- (d) Water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
- (e) Proposal for rain-water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) **Impact Assessment report:** All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in **Annexure IV**.

4.2 Mining Projects

All existing as well as new mining projects will be required to obtain No Objection Certificate for ground water abstraction. Since mining projects are location specific, there will be no ban on grant of No Objection Certificate for abstraction of ground water for such projects in over-exploited assessment units.

No Objection Certificate for mining projects shall be granted subject to the following specific conditions:

- i) It shall be mandatory for all the mining industries to ensure that water available from de-watering operations is properly treated and should be gainfully utilized for supply for irrigation, dust

suppression, mining process, recharge in downstream and for maintaining e-flows in the river system.

- ii) Construction of observation well(s) (piezometers) along the periphery in the premises, for monthly ground water level monitoring, shall be mandatory for mines drawing/ proposing to draw more than 10 m³/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with that of pumping well/ wells.
- iii) In addition, the proponent shall monitor ground water levels by establishing observation wells (piezometers) in the core and buffer zones as specified in the No Objection Certificate.
- iv) In case of coal and other base metal mining the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- v) In addition to this, all mining units shall also monitor the water quality of mine seepage and mine discharge through NABL accredited/ Govt. approved laboratories and the same shall be submitted at the time of self compliance.
- vi) All mining projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.4 A.
- vii) All mining projects drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.4 B.

Documents to be submitted with the application

- (a) Mining plan approved by the concerned Govt. agency/ department.
- (b) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (c) Comprehensive report prepared by accredited consultant on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio-economic impact, details of recycling, reuse and recharge, reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, based on local conditions. Format for report is given in Annexure V.

4.3 Infrastructure projects:

Since infrastructure projects are location specific, grant of No Objection Certificate to such projects located in over-exploited assessment units shall not be banned. New infrastructure projects/ residential buildings may require dewatering during construction activity and/ or use ground water for construction. In both cases, applicants shall seek No Objection Certificate from CGWA before commencement of work. However, in over-exploited assessment units, use of ground water for construction activity shall be permitted only if no treated sewage water is available within 10 km radius of the site. New as well as existing Infrastructure projects shall also be required to seek No Objection Certificate for abstraction of ground water.

No 'No Objection Certificate' shall be granted for extraction of groundwater for Water Parks, Theme Parks and Amusement Parks in over-exploited assessment units.

Indicative list of Infrastructure projects is given in Annexure VI.

The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to CGWA/SGWA as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by CGWA/SGWA.

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- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
- iii) For infrastructure dewatering/ construction activity, No Objection Certificate shall be valid for specific period as per the detailed proposal submitted by the project proponent.
- iv) All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Table 5.3 A.
- v) All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.3 B.

Documents to be submitted with the application

- (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
- (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
- (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in critical and over-exploited areas.
- (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
- (g) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.

5.0 Ground water abstraction/ restoration charges

All residential apartments/ group housing societies/ Government water supply agencies in urban areas shall be required to pay ground water abstraction charges.

All industries/mining/ infrastructure projects drawing ground water in safe, semi-critical and critical assessment units will have to pay ground water abstraction charges based on quantum of ground water extraction and category of assessment unit as per details given in this guideline.

All existing mining/ infrastructure projects and existing industries including MSME drawing ground water in over-exploited assessment units will have to pay ground water restoration charges based on quantum of ground water extraction. Further, new MSME, new infrastructure and new Mining projects in over exploited areas shall also be required to pay ground water restoration charges.

Existing industries, infrastructure units and mining projects which have installed/constructed artificial recharge structures in compliance of the conditions prescribed in the groundwater guidelines prevailing at the time of grant of No Objection Certificate or its renewal shall be eligible for a rebate of 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, subject to their satisfactory performance and verification.

The revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/ supply side interventions.

5.1 Rates of Ground water abstraction /restoration charges

I. Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies in Urban areas

All residential apartments/ Group Housing Societies requiring water only for drinking/domestic use requiring No Objection Certificate would pay ground water abstraction charges as per rates given below in Table 5.1.

Table 5.1 Ground Water Abstraction charges for Drinking & Domestic use.

Quantum of Groundwater withdrawal (m ³ /month)	Rate of ground water abstraction charges (Rs. per m ³)
0-25	No charge
26-50	1.00
>50	2.00

Government water supply agencies and Government infrastructure projects shall pay Ground water abstraction Charges @ Rs. 0.50 per m³.

II. Packaged Drinking Water units

Rates of ground water abstraction charges for packaged drinking water units in safe, semi-critical and critical assessment units are given in Table 5.2 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.2 B.

Table 5.2 A: Rates of ground water abstraction charges for packaged drinking water units (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50m ³ /day	51 to <200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	3.00	5.00	8.00	10.00
2.	Semi-critical	2.00	5.00	10.00	15.00	20.00
3.	Critical	4.00	10.00	20.00	40.00	60.00

Table 5.2 B: Rates of ground water restoration charges for packaged drinking water units (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50 m ³ /day	51 to <200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited (existing industries only)	8.00	20.00	40.00	80.00	120.00

III. Other Industries & infrastructure projects

Rates of ground water abstraction charges for other industries and infrastructure projects in safe, semi-critical and critical assessment units are given in Table 5.3 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.3 B.

Table 5.3 A: Rates of Ground Water abstraction charges for other industries & infrastructure projects (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	2.00	3.00	5.00
2.	Semi-critical	2.00	3.00	5.00	8.00
3.	Critical	4.00	6.00	8.00	10.00

Table 5.3 B: Rates of ground water restoration charges for other industries & infrastructure projects (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited (existing industries / new Industries as per the present Guidelines)	6.00	10.00	16.00	20.00

IV. Mining projects

Rates of ground water abstraction charges for mining, which are drawing ground water in safe, semi-critical and critical assessment units are given in Table 5.4 A and those for ground water restoration charges in case of projects drawing ground water in over-exploited assessment units are given in Table 5.4 B.

Table 5.4 A: Rates of ground water abstraction charges for mining (Rs. per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	2.00	2.50	3.00
2.	Semi-critical	2.00	2.50	3.00	4.00
3.	Critical	3.00	4.00	5.00	6.00

Table 5.4 B: Rates of ground water restoration charges for mining (Rs. per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited	4.00	5.00	6.00	7.00

6.0 Bulk Water Supply

All private tankers abstracting ground water and use it for supply as bulk water suppliers will now mandatorily seek No Objection Certificate for ground water abstraction. The bulk water suppliers through tankers drawing ground water in safe, semi-critical and critical assessment units shall pay groundwater abstraction charges as per the **Table-6.1 A**. The bulk water suppliers drawing ground water in over-exploited assessment units shall pay the groundwater restoration charges as per the **Table-6.1 B**. All tankers will have to install GPS based system for their monitoring of movement/area of operation.

Modalities for issue of No Objection Certificate for bulk/tanker water supplies shall be worked out in consultation with States/Uts and suitable guidelines in this regard will be framed and issued separately for the same.

Table-6.1A: Groundwater abstraction charges for Bulk/Tanker water supplies

Category	Rate per m ³ (in Rs.)
Safe	10
Semi Critical	20
Critical	25

Table-6.1B: Groundwater abstraction charges for Bulk/Tanker water supplies

Category	Rate per m ³ (in Rs.)
Over Exploited	35

7.0 Abstraction of Saline ground water

Abstraction of saline ground water in areas having either saline ground water at all depths or pockets of saline ground water in an otherwise fresh water area for use by industries/ dewatering by infrastructure/ mining projects including those located in over-exploited areas would be encouraged. Such industries shall be exempted from paying ground water abstraction charges.

The list of such assessment units having saline ground water at all depths as per the latest assessment of dynamic ground water resources will be made available by the CGWA in their website. However, due care shall be taken in respect of disposal of effluents by the units so as to protect the water bodies and the aquifers from pollution.

Detailed guidelines in this regard shall be prepared and issued separately.

8.0 Protection of Wetland Areas

The wet land areas in the country are very crucial as they are direct reflection of the presence of ground water in such areas. The protection of the wetland areas is being separately handled by the Wetland Authorities. Since ground water is very crucial for the survival of the wetland area, any excessive ground water development within the zone of wetland area would affect the volume of water in that wetland.



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Projects falling within 500 m. from the periphery of demarcated wetland areas shall mandatorily submit a detailed proposal indicating that any ground water abstraction by the project proponent does not affect the protected wetland areas. Furthermore, before seeking permission from CGWA, the projects shall take consent/approval from the appropriate Wetland Authorities to establish their projects in the area.

9.0 General compliance conditions in No Objection Certificate

- i. Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- ii. Proponents shall mandatorily get water flow meter calibrated on from an authorized agency once in a year.
- iii. Proponents shall install roof top rain water harvesting & recharge systems in the project area.
- iv. Proponents shall pay Ground Water Abstraction/ Restoration Charges based on quantum of ground water extraction as applicable as per the rates given in Section 6.
- v. Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 15. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in **Annexure-II**.
- vi. Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- vii. If the existing well becomes defunct due to mechanical failure within the validity period of No Objection Certificate, the user can construct a replacement well under intimation to CGWA on web portal. The defunct well shall be properly sealed (**Refer Annexure VII**). The user will be required to submit documentary proof in this regard. However, if the existing abstraction structures fails to yield water and he proponent desires to drill another tubewell in the same premises, prior permission of the Authority shall be required. If the replacement well is to be drilled in some different place, the proponent shall obtain fresh No Objection Certificate.
- viii. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- ix. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

10.0 Monitoring of compliance of No Objection Certificate Conditions

To monitor the compliance of No Objection Certificate conditions, Central Ground Water Authority and State/ UT Ground Water Authorities shall take the following steps:

- a. Suitable MIS will be developed for compliance monitoring.
- b. District Collectors/Deputy Commissioners (DCs) /District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation.
- c. Technical officers of CGWB/ CGWA and State groundwater organizations are authorized to take actions with respect to monitoring and periodic inspections with the approval of competent authority.
- d. In case of violation of any of the No Objection Certificate conditions, the proponents shall be liable to pay the penalties as per Section 16.

11.0 Renewal of No Objection Certificate

No objection certificate shall be renewed periodically, subject to the compliance of the conditions mentioned therein:

- i. The applicant shall apply for renewal of No Objection Certificate at least ninety days prior to expiry of its validity.
- ii. Application for renewal of No Objection Certificate shall be accompanied by the Compliance Report.
- iii. Before granting renewal, Central Ground Water Authority or State/ Ut Authority shall satisfy itself that the conditions of No Objection Certificate have been complied with.
- iv. In case of change in category of the assessment unit, renewals would be granted with conditions as laid down for new category.
- v. No Objection Certificate will be renewed for the terms specified for various uses as follows:

Category	Use	Term of renewal
Critical, Semi-critical and safe	Infrastructure projects for drinking & domestic use and urban Water Supply Agencies	5 years
	Industries	3 years
	Mines	2 years
Over exploited	All users in 'Over-exploited areas'	2 years

- vi. If the application for renewal is submitted in time and the CGWA/ the respective State/ Ut Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.
- vii. If the proponent fails to apply for renewal within 3 months from the date of expiry of No Objection Certificate, the proponent shall be liable to pay Environmental Compensation for the period starting from the date of expiry of No Objection Certificate till No Objection Certificate is renewed by the competent authority.

12.0 Extension of No Objection Certificate

If the proponent is unable to construct the well(s) during the validity period of No Objection Certificate for genuine reasons, the proponent will have to apply for extension of No Objection Certificate. Application for extension should be supported by documents justifying the reasons for delay. Other conditions for grant of extension of No Objection Certificate will be the same as that for fresh No Objection Certificate.

Extension of No Objection Certificate will be granted for a maximum period of two years. No further extension will be granted after the expiry of the extended period. In that case, the applicant will have to apply afresh for grant of No Objection Certificate.

13.0 Delegation of powers against illegal groundwater withdrawal

Central Ground Water Authority has appointed the District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energised well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

In order to further decentralise and strengthen the monitoring and compliance mechanism as per the guidelines, officials of concerned Departments of Revenue and Industries of the States/Uts shall be appointed as Authorised Officers in consultation with the State/Ut Governments.

A copy of the No Objection Certificate issued by the CGWA in the No Objection Certificate Application Portal (NOCAP) will be forwarded to the respective District Magistrate/ District Collector. In case of any violation of the directions of Central Ground Water Authority and non-fulfilment of the conditions laid

down in the No Objection Certificate, the Authorised Officers will file appropriate Petition/Original Application etc under sections 15 to 21 of the Environment (Protection) Act, 1986 in appropriate Courts.

14.0 Ground Water Level Monitoring

All the project proponents (drawing ground water more than 10 cum/d) have to mandatorily construct Piezometers (observation wells) within their premises for monitoring of the ground water levels. Such a mechanism of compliance conditions has been made to ensure that every month the ground water level in the project area can be monitored and observed. In this regard the necessary criteria for monitoring of water levels through piezometers by the project proponents is given in Table 14.1.

S.No.	Quantum of Ground water withdrawal (cum/d)	No. of piezometer required	Monitoring mechanism		
			Manual	DWLR	DWLR with Telemetry
1	<10	0	0	0	0
2	11-50	1	1	0	0
3	51-500	1	0	1	0
4	>500	2	0	1	1

The piezometer shall be suitably located to ensure that zone of aquifer tapped in the piezometer is the same as that of the pumping well.

15.0 Environmental Compensation

Extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted. The norms prescribed by Central Pollution Control Board (CPCB) shall be utilized for calculating the Environmental compensation as mentioned below:

$$EC_{GW} = \text{Ground water consumption per day} \times \text{Environmental Compensation rate (ECR}_{GW}) \times \text{No. of days} \times \text{Deterrence factor}$$

where ground water consumption is in m³/day and ECR_{GW} in Rs./ cum

15.1 Rates of Environmental Compensation:

Rates of Environmental Compensation (ECR_{GW}) for various types of users in different categories of assessment units are given in Table 15.1 to 15.3.

Table 15.1 : ECR_{GW} for Packaged Drinking Water units

S.No.	Area Category	Water Consumption (cum/day)			
		<200/1	200 to <1000	1000 to <5000	5000 & above
Environmental Compensation Rate (ECR _{GW}) in Rs./m ³					
	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over- exploited	48	72	96	120

Note :- Minimum EC_{GW} shall not be less than Rs 1,00,000/-

Table 15.2: ECR_{GW} for Mining/ infrastructure dewatering projects

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over- exploited	60	90	120	150

Note :-Minimum ECR_{GW} shall not be less than Rs 1,00,000/-

Table 15.3: ECR_{GW} for Industrial units

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over- exploited	80	120	160	200

Note :-Minimum ECR_{GW} shall not be less than Rs 1,00,000/-

15.2 Deterrent Factors to compensate losses and environmental damage (for packaged drinking water units, mining, industries and infrastructural dewatering projects)

The following deterrent factors based on the duration of illegal ground water extraction shall be levied to compensate for the losses and environmental damages as detailed in Table 15.4.

Table 15.4: Deterrent factor based on quantum of ground water withdrawal and number of years of illegal withdrawal

S.No.	Water Consumption	Deterrence Factor		
		< 2 years	2-5 years	>5 years
1	<1000 KLD	1.00	1.00	1.25
2	1000-5000 KLD	1.00	1.00	1.50
3	>5000 KLD	1.00	1.25	2.00

Note: KLD – Kilolitre per day

16.0 Provision of Penalty

Penalty shall be imposed on the proponents for non-compliance of No Objection Certificate conditions issued by the appropriate authority. Rates of penalty proposed for non-compliance of various conditions of No Objection Certificate are given in Table 16.1. The rates of the penalty shall be reviewed periodically with the approval of competent authority in Ministry of Jal Shakti.

**Table 16.1: Penalty provision for non Compliance of No Objection Certificate conditions**

S. No.	Items	Charges in Rs.
1	Non installation/faulty Digital water Flow meter with telemetry system.	200000
2	Non disclosure/ construction of additional groundwater abstraction structures a) Non-functional Structures: b) Defunct/Abandoned Note: Given rates are for unit non-functional/defunct/abandoned structures. This shall be multiplied with total such structures to arrive at consolidated penalty.	200000 100000
3	Reporting of fresh water zones as Brackish / Saline zones in application.	200000
4	Non Installation of Piezometer.	200000
5	Non Installation/faulty DWLR/Telemetry system	100000
6	Non Construction/Inadequate capacity of Recharge / Water conservation structures.	500000
7	Non maintenance of Recharge structures.	200000
8	Injection of treated/untreated water into the aquifer system. Note: In addition to penalty, the proponent shall bear the cost of aquifer remediation as per the provisions of Environment (Protection) Act, 1986.	1000000
9	Non Submission of Water level/Water quality Data.	50000
10	Non-maintenance of log book of daily withdrawal/non submission of Groundwater abstraction data.	50000
11	Non submission of photograph of recharge structure(s).	50000
12	Non Submission of Self Compliance report.	100000
13	Construction of groundwater abstraction structures by un authorized/unregistered Drilling Rigs (per structures).	100000
14	Non registration of water supply tankers.	500000
15	Submission of false information/ undertaking.	100000

Charges shall also be payable for correction/modification in the existing issued No Objection Certificate letter. The details of such charges are given in [Table 16.2](#).

Table 16.2: Proposed Charges for correction/Modification in the existing issued No Objection Certificate

S. No.	Items	Charges in Rs.
1	Change in recharge quantum	10000
2	Change in User ID.	5000
3	Change in firm Name	5000
4	Extension of No Objection Certificate	5000
5	Issuance of duplicate No Objection Certificate	5000
6	Issuance of corrigendum to No Objection Certificate	5000
7	Any other items/corrections/etc	5000

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17.0 Other important Conditions (Applicable to all):

- i. Sale of ground water by a person/ agency not having valid no objection certificate from CGWA/State Ground Water Authority is not permitted.
- ii. In infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- iii. In case of Infrastructure projects, the firm/entity shall ensure implementation of dual water supply system in the projects. Compliance of the same shall be submitted through the web portal.
- iv. Non-compliance of conditions mentioned in the No Objection Certificate may be taken as sufficient reason for cancellation of no objection certificate accorded/ non-renewal of No Objection Certificate.
- v. No application shall be entertained without supporting documents as specified in relevant sections.
- vi. Abstraction structure(s) should be located inside the premises of project property.
- vii. Self compliance of conditions laid down in the no objection certificate shall be reported by the users online in the web portal of Central Ground Water Authority/state Ground Water Authority.
- viii. Processing fee prescribed, if any, from time to time shall be charged for various services.

Note:

- 1. Guidelines are subject to modification from time to time.
- 2. In case of any discrepancy between Hindi and English versions of this document including the annexures, the English version shall prevail.

Annexure I

Estimation of Water Requirements for drinking and domestic use

(Source: National Building Code 2016, BIS)

a) Residential Buildings:

Accommodations	Population
1 Bedroom dwelling unit	4
2 Bedroom dwelling unit	5
3 Bedroom dwelling unit	6
4 Bedroom dwelling unit and above	7

Notes:

- 1) The above figures consider a domestic household including support personnel, wherever applicable.
- 2) For plotted development, the population may be arrived at after due consideration of the expected number and type of domestic household units.
- 3) Dwelling unit under EWS category shall have population requirement of 4 and studio apartment shall have population requirement of 2.

As a general rule the following rates per capita per day may be considered for domestic and non-domestic needs:

a) For communities with populations up to 20,000:

1)	Water supply through stand post:	40 lphd (Min)
2)	Water supply through house service connection	70 to 100 lphd

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- b) For communities with: 100 to 135 lphd
population 20,000 to 100,00 together with
full flushing system
- c) For communities with population: 150 to 200 lphd
above 100,000 together with
full flushing system

Note—The value of water supply given as 150 to 200 litre per head per day may be reduced to 135 litre per head per day for houses for Medium Income Group (MIG) and Low Income Groups (LIG) and Economically Weaker Section of Society (EWS), depending upon prevailing conditions and availability of water.

Out of the 150 to 200 litre per head per day, 45 litre per head per day may be taken for flushing requirements and the remaining quantity for other domestic purposes.

A. Water Requirements for Buildings Other than Residences

Sl No.	Type of Building	Domestic litres per head/ day	Flushing Litres per head/ day	Total Consumption Litres per head/ day
1.	Factories including canteen where bath rooms are required to be provided	30	15	45
2.	Factories including canteen where no bath rooms are required to be provided	20	10	30
3.	Hospital (excluding laundry and kitchen):			
	a) Number of beds not exceeding 100	230	110	340
	b) Number of beds exceeding 100	300	150	450
	c) Out Patient Department (OPD)	10	5	15
4.	Nurses' homes and medical quarters	90	45	135
5.	Hostels	90	45	135
6.	Hotels (up to 3 star) excluding laundry, kitchen, staff and water bodies	120	60	180
7.	Hotels (4 star and above) excluding laundry, kitchen, staff and water bodies	260	60	320
8.	Offices (including canteen)	25	20	45
9.	Restaurants and food court including water requirement for kitchen:			
	a) Restaurants	55 per seat	15 per seat	70 per seat
	b) Food Court	25 per seat	10 per seat	35 per seat
10.	Clubhouse	25	20	45
11.	Stadiums	4	6	10

		5 per seat	10 per seat	15 per seat
12.	Cinemas, concert halls and theatres and multiplex			
13.	Schools/Educational institutions:			
	a) Without boarding facilities	25	20	45
	b) With boarding facilities	90	45	135
14.	Shopping and retail (mall)			
	a) Staff	25	20	45
	b) Visitors	5	10	15
15.	Traffic Terminal stations			
	a) Airports	40	30	70
	b) Railway stations (Junction) with bathing facility	40	30	70
	c) Railway stations (Junction) without bathing facility	30	15	45
	d) Railway stations (Intermediate) with bathing facility	25	20	45
	e) Railway stations (Intermediate) without bathing facility	15	10	25
	f) Interstate bus terminals	25	20	45
	g) Intrastate Bus Terminals/Metro Stations	10	5	15

Notes:

1. For calculating water demand for visitors, consumption of 15 litre per head per day may be taken.
2. The water demand includes requirement of patients, attendants, visitors and staff. Additional water demand for kitchen, laundry and clinical water shall be computed as per actual requirements.
3. The number of persons shall be determined by average number of passengers handled by stations, with due considerations given to the staff and vendors who are using these facilities.
4. Consideration should be given for seasonal average peak requirements.
5. The hospitals may be categorized as Category A (25 to 50 beds), Category B(51 to 100 beds), Category C (101 to 300 beds), Category D (301 to 500) and Category E (501 to 750 beds).

Annexure II**Guidelines for construction of Piezometers and monitoring of Ground Water Levels and Quality**

Piezometer is a borewell/tubewell used only for measuring the water level by lowering a tape/sounder or automatic / digital water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum distance of 50 m from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about four inches to six inches.
- The depth of the piezometer should be the same as that of the pumping well from which ground water is being abstracted. If, more than one pumping wells are constructed tapping aquifers at different depths, more than one piezometers shall be required to be constructed tapping different aquifers as in the pumping wells.



- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tubewells has been stopped for about four to six hours.
- The ground water quality has to be monitored once in a year during pre-monsoon (April/ May) period by industries and mines drawing ground water. Samples of ground water should be analyzed from NABL accredited laboratory.
- A permanent display board should be installed at Piezometer/ Tubewell site for providing the location, piezometer/ tubewell number, depth and zone tapped of piezometer/tubewell for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

Annexure III

Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects

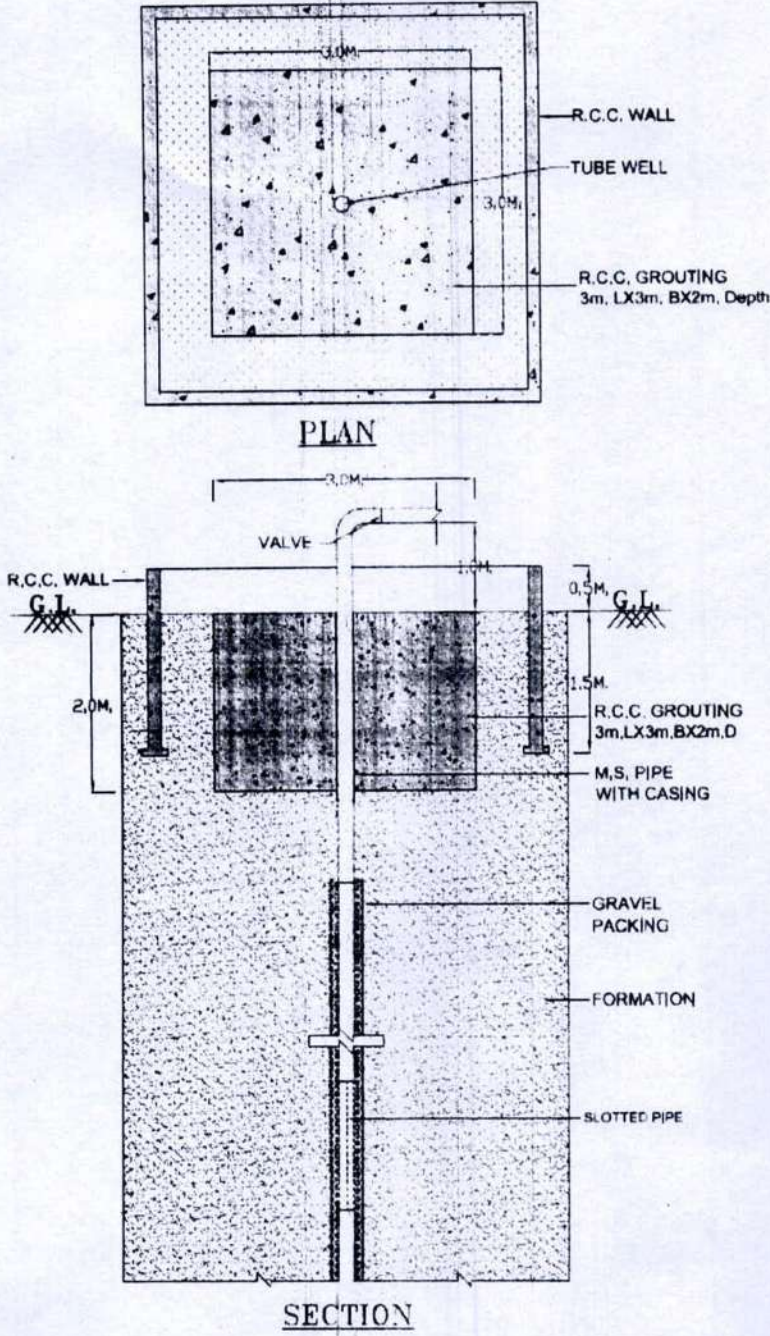
It has been observed that ground water in and around polluting industries like Tannery, Slaughter Houses, Dye, Chemical, Coalwashery, other hazardous units, etc., is polluted. In order to prevent further deterioration of ground water quality, it is essential to take all necessary measures for well head protection. All industries/ projects falling under this category are hereby directed to follow the under mentioned procedure both for existing and new category.

1. No tube well/ bore well / dug well should be constructed in the vicinity of the processing unit. Tube well/ bore well should be constructed at the place which is hygienically maintained.
2. Only Mild Steel pipe should be used for assembly/ casing and PVC (Poly Vinyl Chloride) or similar pipes should not be used. The tube well/ bore well having PVC or similar pipes should be abandoned and filled back.
3. Around the tube well/ bore well, RCC (Reinforced Concrete Cement) grouting of 3 meters (length) x 3 meters (width) x 2 meters (depth) must be provided. The pipe of the tube well/ bore well must be raised 1 meter above ground level (1 magl). The tube well/ bore well must be surrounded by RCC wall of 0.5 meter height and 1.5 meter depth to prevent any surface contamination to enter the constructed tube well/ bore well. Plan/Sectional diagram is enclosed for reference (Appendix 1 and 2).
3. The tube well/ bore well must be fitted with NRV (Non Return Valve) in order to ensure that the constructed tube well/ bore well is exclusively used for abstraction of ground water only.
4. At no point of time there should be any injection of any water or fluid into the constructed tube well/ bore well/ Piezometer.
5. The industries/ projects under this category should not implement any recharge measures within the plant premises.
6. Any tube well/ bore well located/ constructed in the vicinity of STP (Sewage Treatment Plant) or ETP (Effluent Treatment Plant) should be abandoned and filled back.
7. The piezometer to be constructed for monitoring purpose should follow the same procedure as that for tube well/ bore well for such industries/ projects.

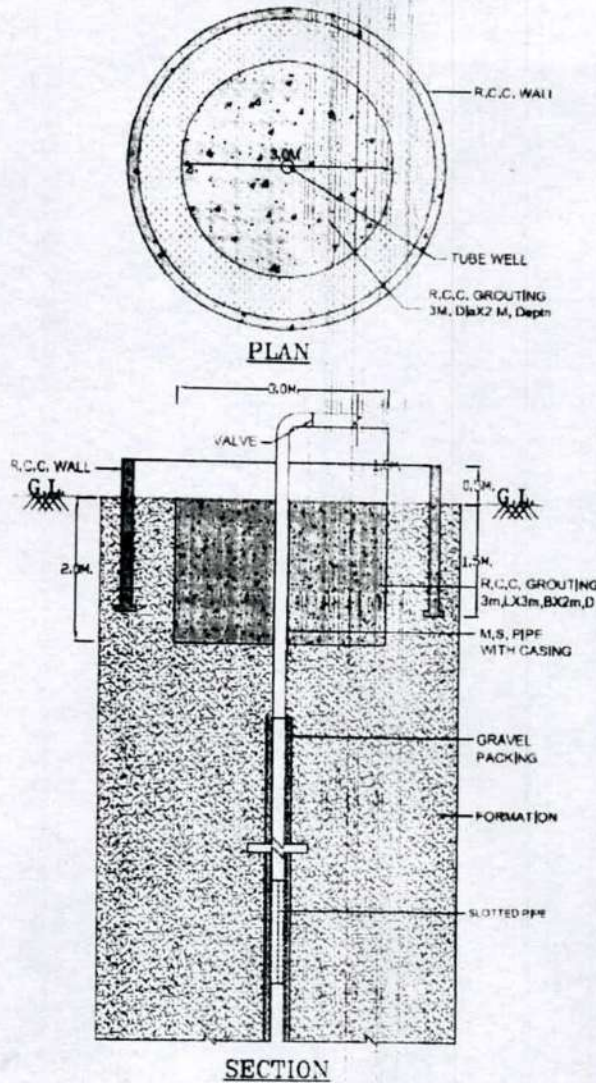
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Appendix I

Plan/ Sectional diagram showing well head protection



Plan/ Sectional diagram showing well head protection



Annexure-IV

Outline of hydro-geological Report for obtaining No Objection Certificate for industries

1. Brief about the proposed project giving location details, coordinates, google/ toposheet maps, etc. demarcating the project area.
2. Ground water situation in and around the project area including water level and quality data and maps along with quality issues, if any. In case of mines, ground water conditions in both core and buffer zone should be described.
3. Details of the tubewells/ borewells proposed to be constructed. This includes the drilling depth, diameter, tentative lithological log, details of pump to be lowered, H.P. of pump, tentative discharge of tubewells/ borewells, etc. Locations to be marked on the site plan/ map. Location of proposed piezometers.

4. Details of Geophysical studies carried out in and around the project area. Ground water resources computation of the block in which the project falls.
5. Approved Mine plan in case of mines and detailed dewatering plan in case of mine/ infrastructure dewatering projects.
6. Proposed usage of pumped water in case of mining/ infrastructure dewatering projects.
7. Comprehensive assessment of the impact on the ground water regime in and around the project area highlighting the risks and proposed management strategies proposed to overcome any significant environmental issues.
8. Proposed measures for disposal of waste water by industries drawing saline water.
9. Measures to be adopted for water conservation which include recycling, reuse, treatment, etc. This includes the water balance chart being adopted by the firm along with details of water conservation methods to be adopted.
 - Brief write up along with capacity and flow chart of Sewage Treatment Plants / Effluent Treatment Plants / Combined Effluent Treatment Plants existing/ proposed within the project.
 - Details of water conservation measures to be adopted to reduce/ save the ground water.
 - Total water balance chart showing the usage of water for various processes.
10. Any other details pertaining to the project.

Annexure V**Format of the Report on ground water conditions (for mining projects)**

Introduction

Project description

Background

Objectives and scope

Regional setting

Location

Landuse

Climate

Topography and drainage

Geology –Regional and Local

General Hydrogeology (aquifer types, aquifer depth, zone tapped etc.)

Groundwater condition (In core and buffer zones)

Spatial and temporal variations in water levels Groundwater quality (Shallow and deep aquifer)

Impact of groundwater extraction on local groundwater

Hydrograph of water level/piezometer in monitoring wells

Trend analysis of historical water levels Flow net analysis (groundwater flow direction)

Year wise/ bench wise mine dewatering computation as per approved mine plan

Conclusions

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Annexure VI

Indicative list of Infrastructure projects

Residential townships including commercial buildings
Office building
School
College
University
Special Economic Zone
Metro Station
Railway Station
Bus Depot
Airport
Seaport
Highway infrastructure
Fire station
Warehouse
Business Plaza
Malls & Multiplex
Hospitals
Nursing Homes
Resort
Hotel/ Restaurant/ Food Plaza
Holiday home/Guest house/ Hostels
Banquet Hall/ Marriage Gardens
IT Complex
Logistics & Cargo
Clubs
Trade Centre

Annexure -VII

Supreme Court Order in Civil Writ petition 36 of 2009 regarding measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells

In Re: Measures for prevention of fatal accidents of small children due to their falling into abandoned bore wells and tube wells

Union of India and Ors.

Respondents(s)

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ORDER

With this Court issuing requisite guidelines vide order dated 11th February, 2010, subject to slight modifications, nothing survives in the present writ petition.

That modification is as follows:

- (i) The owner of the land/ premises, before taking any steps for constructing bore well/ tube well must inform in writing to the concerned authorities in the area, i.e., District Collector/ District Magistrate/ Sarpanch of the Gram Panchayat/ any other Statutory Authority/ concerned officers of the Department of Ground Water/ Public Health/ Municipal Corporation, as the case may be, about the construction of bore well/ tube well.
- (ii) Registration of all the drilling agencies, namely, Government/ Semi Government, Private etc. should be mandatory with the district administration/ Statutory Authority wherever applicable.
- (iii) Erection of signboard at the time of construction near the well with the following details:-
 - (a) Complete address of the drilling agency at the time of construction/ rehabilitation of well.
 - (b) Complete address of the user agency/owner of the well.
- (iv) Erection of barbed wire fencing or any other suitable barrier around the well during construction.
- (v) Construction of cement/ concrete platform measuring 0.50x0.50x0.60 meter (0.30 meter above ground level and 0.30 meter below ground level) around the well casing.
- (vi) Capping of well assembly by welding steel plate or by providing a strong cap to be fixed to the casing pipe with bolts & nuts.
- (vii) In case of pump repair, the tube well should not be left uncovered.
- (viii) Filling of mud pits and channels after completion of works.
- (ix) Filling up abandoned bore wells by clay/sand/boulders/pebbles/drill cuttings etc. from bottom to ground level.
- (x) On completion of the drilling operations at a particular location, the ground conditions are to be restored as before the start of drilling.
- (xi) District Collector should be empowered to verify that the above guidelines are being followed and proper monitoring check about the status of bore holes/ tube wells are being taken care through the concerned state/ Central Government agencies.
- (xii) District/ Block/ Village wise status of bore wells/tube wells drilled viz. No. of wells in use, No. of abandoned bore wells/ tube wells found open, No. of abandoned bore wells/ tube wells properly filled up to ground level and balance number of abandoned bore wells/ tube wells to be filled up to ground level is to be maintained at District Level.

In rural areas, the monitoring of the above is to be done through Village Sarpanch and the Executive from the Agriculture Department.

In case of urban areas, the monitoring of the above is to be done through Junior Engineer and the Executive from the concerned Department of Ground Water/Public Health/ Municipal Corporation etc.

- (xiii) If a bore well/ tube well is 'Abandoned' at any stage, a certificate from the concerned department of Ground Water/ Public Health/ Municipal Corporation/ Private Contractor etc. must be obtained by the aforesaid agencies that the 'Abandoned' bore well/tube well is properly filled upto the ground level. Random inspection of the abandoned wells is also to be done by the Executive of the concerned agency/ department. Information on all such data on the above are to be maintained in the District Collector/ Block Development Office of the State.

We are informed that the last paragraph of the earlier order dated 11th February, 2010, concerning publicity has been duly complied with.

Subject to the above, the writ petition is disposed of.

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.....CJI.
[S.H. KAPADIA]

.....J.
[K.S. RADHAKRISHNANA]

.....J.
[SWATANTER KUMAR]

New Delhi,
August 6, 2010

ANNEXURE VIII**List of States/Union territories where ground water extraction is being regulated by Central Ground Water Authority**

1. Andaman and Nicobar Islands
2. Assam
3. Arunachal Pradesh
4. Bihar
5. Chhattisgarh
6. Dadra and Nagar Haveli and Daman and Diu
7. Gujarat
8. Haryana
9. Jharkhand
10. Madhya Pradesh
11. Maharashtra
12. Manipur
13. Meghalaya
14. Mizoram
15. Nagaland
16. Odisha
17. Punjab
18. Rajasthan
19. Sikkim
20. Tripura
21. Uttar Pradesh
22. Uttarakhand
23. Andhra Pradesh (only mining projects)
24. Telangana (only mining projects)

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Glossary of technical terms used

1. **Safe area:** Area categorized as SAFE from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organizations. Details available on the websites of NOCAP and CGWB.
2. **Semi-critical area:** Area categorized as SEMI-CRITICAL from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organizations. Details available on the websites of NOCAP and CGWB.
3. **Critical area:** Area categorized as CRITICAL from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organisations. Details available on the websites of NOCAP and CGWB.
4. **Over-exploited area:** Area categorized as OVER-EXPLOITED from the ground water resources point of view, based on the latest ground water resources assessment carried out jointly by CGWB and State ground water organisations. Details available on the websites of NOCAP and CGWB.
5. **Aquifer:** Geological formation capable of storing and transmitting ground water.
6. **Deeper Aquifer:** In areas having multiple aquifer system, the aquifer(s) occurring below the uppermost aquifer.
7. **Well:** Any structure used for the extraction of groundwater, including open wells, dug wells, bore wells, dug-cum-bore wells, tube wells, filter points, collector wells, infiltration galleries, recharge wells, or any of their combinations or variations.
8. **Government Agency:** May be Central or State Government body.
9. **Supplier:** Government/ Government approved Water Supply Agency.
10. **Mine:** Area where mining activity is taking place, or area abandoned after mining.
11. **Illegal Ground Water abstraction Structure:** Any energized abstraction structure viz. dugwell, tubewell, borewell which is being used to withdraw ground water without valid No Objection Certificate from Central Ground Water Authority.
12. **Rainwater Harvesting:** The technique or system of collection and storage of rainwater, at micro watershed scale, including roof-top harvesting, for future use or for recharge of groundwater.
13. **Mining Project:** Project which involves mining activity either open cast or underground or both.
14. **Ground Water Draft:** Quantum of ground water withdrawal.
15. **Saline Water:** Water having salinity in excess of 2500 μ siemens/cm at 25^oC.
16. **Water Table Intersection:** Intersection of the water table on excavation of the overlying material due to mining or other activities.
17. **Drinking and domestic use:** Besides drinking & domestic use of households, this category will cover drinking requirement of industries not requiring water for industrial process; drinking, washing, cleaning use etc. in case of hospitals, hotels, malls & multiplexes, institutions, offices, banquet halls, fire stations, metro stations, railway stations, airports, sea ports, stadia etc.
18. **Recycle/Reuse:** Using treated waste water for various purposes/ putting water to multiple uses.
19. **Government Department:** Either Central Government or State Government.
20. **Municipality:** Municipality, a Municipal Corporation or similar body of local urban governance by any other name.
21. **Groundwater:** Water, which exists below the surface in the zone of saturation and can be extracted through wells or any other means or emerges as springs and base flows in streams and rivers;
22. **Bgl :** Below Ground Level.
23. **BCM :** Billion cubic metres.

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24. **Groundwater Abstraction structure:** Structure used to withdraw groundwater like bore well / tube well / dug well/dug cum bore well/tunnel well.
25. **Observation well or Piezometer:** A bore well/tube well used only for measuring the water level/piezometric head and to take water sample periodically but not used for groundwater abstraction.
26. **Water Audit:** A method of quantifying water use in simple or complex systems, with a view to reducing water usage and often saving money on otherwise unnecessary water use.
27. **Ground water pollution:** If concentration of any parameter in ground water exceeds the maximum permissible limit for drinking water prescribed by the Bureau of Indian Standards.
28. **Cooperative Group Housing Societies/ Builder flats:** A Housing Society is a society formed by house owners within a residential complex. The housing society formed must be formally registered with registrar of co-operatives.
29. **KLD – Kilo Litre per day**
30. **EC_{GW}** - Environmental compensation for drawing illegal ground water.
31. **EC_{GWR}** - Environmental compensation rates for drawing illegal ground water.

ANNEXURE X**Annual water audits by the industries (Source – CII)**

Water audit is a systematic process of objectively obtaining a water balance by measuring flow of water from the site of water withdrawal or treatment, through the distribution system, and into areas where it is used and finally discharged. Conducting a water audit involves calculating water balance, water use and identifying ways for saving water.

Water audit involves preliminary water survey and detailed water audit. Preliminary water survey is conducted to collect background information regarding plant activities, water consumption and water discharge pattern and water billing, rates and water cess. After the analysis of the secondary data collected from the industry, detailed water audit is conducted, which involves the following steps:

- On site training and discussion with facility manager and personnel
- Water system analysis
- Quantification of baseline water map
- Monitoring and measurements using pressure and flow meters and various other devices
- Quantification of inefficiencies and leaks
- Quantification of water quality loads and discharges
- Quantification of variability in flows and quality parameters
- Strategies for water treatment and reuse or direct use

A detailed water balance is finally developed. Water quality requirement at various user areas is mapped, which helps in developing 'recycle' and 'reuse' opportunities.

The detailed water audit report contains the following:

- Water consumption and wastewater generation pattern
- Specific water use and conservation
- Complete water balance of the facility
- Water saving opportunities
- Method of implementing the proposals
- Full description and figures
- Investment required

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Industries can undertake following measures for water conservation:

- Setting up of norms for water budgeting
- Modernization of industrial process to reduce water consumption
- Recycling water with a re-circulating cooling system
- Ozonation cooling water approach which can result in five fold reduction in blow down when compared to traditional chemical treatment
- Reduction in reuse of de-ionized water by eliminating some plenum flushes, converting from a continuous flow to an intermittent flow system and improving control on the use
- Use of waste water for gardening
- Proper processing of effluents to adhere to the norms of disposal.